



Winter office: November-April
Parivesh Bhawan, Gladni,
Transport Nagar, Narwal,
Jammu. (J&K) 180006.
Ph. Fax. 0191-2476925

Government of Jammu and Kashmir
J&K Pollution Control Committee
Jammu

Summer Office: May-October
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K) 190008
Ph. Fax. 0194-2311165.

email: membersecretaryjkspcb@gmail.com

The Consultant (Judicial)
Hon'ble National Green Tribunal,
New Delhi.

No:- JKPCC/NGT/125/2022/347-351

Dt: 13-07-2022.

Sub:- Submission of Report of the Committee Constituted by the Hon'ble NGT in compliance to the directions dt. 17-05-2022 in OA no. 344/2022 titled Rajesh Kumar v/s Union of Territory of J&K.

Ref.:- Directions issued by Hon'ble NGT dt. 17-05-2022 in OA 344/2022.

Sir,

In Compliance to the Hon'ble National Green Tribunal order dated 17-05-2022 in OA no. 344/2022 titled Rajesh Kumar v/s Union Territory of J&K, kindly find enclosed herewith the Report of the Joint Committee Constituted by the Hon'ble NGT in this regard.

The Compliance report may kindly be taken on record and placed before the Hon'ble NGT for consideration please.

Yours faithfully,

Encl: Report (279 leaves)


(K. Ramesh Kumar) IFS
Member Secretary
JK Pollution Control Committee
Jammu.

Copy to :-

- i. The Regional Director, PCC Jammu for information.
- ii. District Magistrate / Deputy Commissioner, Jammu for information.
- iii. Director Health Services Jammu for information.
- iv. PA to Chairperson for kind information of the Chairperson, JK PCC Jammu.



Government of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbjmu@gmail.com, Tel/fax 0191-2476926

The Member Secretary,
JK Pollution Control Committee,
Jammu.

No:- JKPCC/RDJ/NGT/O.A/344/2022/ 1783

Dt. 09-07-2022

Sub:- Constitution of Joint Committee in case of Hon'ble NGT O.A No. 344/2022 titled as Rajesh Kumar Vs Union Territory of Jammu and Kashmir – submission of report thereof.

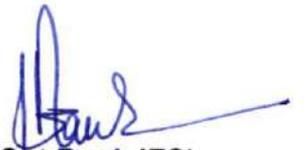
Ref. : JKPCC/NGT/125/179-183 dated 24-05-2022

Sir,

Kindly find enclosed report of the joint committee in case of Hon'ble NGT O.A No. 344/2022 titled as Rajesh Kumar Vs Union Territory of Jammu and Kashmir, along with annexures 'A' to 'E'.

Encl: Annexures 'A' to 'E'

Yours faithfully,


(Sat Paul, IFS)
Regional Director
Jammu
9/7

Report of the Committee constituted by Hon'ble National Green Tribunal (NGT) regarding factual position w.r.t. throwing of Wet and Dry Waste by HCFs in Jammu vide order passed on 17-05-2022 in O.A No. 344/2022 titled Rajesh Kumar Vs UT of J&KA.

I. Background

The case is regarding a complaint lodged by one Mr. Rakesh Kumar S/o Sh. Krishan Lal R/o H.No. M3/538, S.D. School Wali Gali, Guru Ram Dass Nagar, Tehsil and District Amritsar regarding throwing of dry and wet waste into the street, roads and vacant land of Jammu in night by the hospitals of Jammu. The complaint has been registered and treated as petition by Hon'ble National Green Tribunal (NGT) in O.A No. 344/2022 with the title Rajesh Kumar vs UT of Jammu and Kashmir.

Accordingly, a joint committee of representatives of Health Department, Union Territory of Jammu & Kashmir, J&K PCC and Deputy Commissioner, Jammu was constituted by Hon'ble NGT in its order passed on 17-05-2022, to look into the grievances of the applicant, verify the factual position and take remedial action in accordance with law and J&K PCC has been designated as Nodal Agency for coordination and compliance :-

II. Action Taken :

Action taken by the Joint Committee comprising of Regional Director, J&K PCC Jammu, Deputy Commissioner, Jammu and Chief Medical Officer, Jammu, in compliance to the directions of Hon'le NGT is scrutinized as under :-

In order to verify the factual position as directed vide order passed by Hon'ble NGT on 17-05-2022, below mentioned action was taken :

- i) That, the Chief Medical Officer, Department of Health and Family Welfare, Jammu vide Regional Director Pollution Control Committee, Jammu's letter No. PCC/RDJ/SA/NGT/OA377/22/1263-64 dt: 08/06/2022 was requested to submit the status of registration/provisional registration of each HCF and also to provide the copies of the certificates in question of the 43 Health Care Facilities (HCFs). The referred list of 43 HCFs submitted by the applicant with his petition has reflected M/s Raksha Kidney Centre, Near Circuit House, Talab Tillo, Jammu at S.No. 21 and repeated the name of said HCF at S.No. 35, as such there are 42 HCFs. The Registration certificates of all but one HCFs (i.e. 41) provided by the Chief Medical Officer are attached as Annexure 'A'.
- ii) That, before initiating the process of verification of complaint/grievance of the applicant, a letter was issued to the applicant Sh. Rajesh Kumar vide Regional

Director Pollution Control Committee Jammu office No. **PCC/RDJ/NGT/OA/344/2022/1413-16** dated **17-06-2022** (sent through Registered Post) to present himself before the committee in the office of **Regional Director , J&KPCC, Jammu on 24-06-2022 at 12:00 noon** along with evidence, if any, in shape of photographs, videos or documents etc. However, the applicant did not appear before the committee. The applicant was again requested vide Regional Director , J&KPCC, Jammu No. **PCC / RDJ / NGT / OA/344/2022/ 1583-86** dated **25-06-2022**, (sent through Speed Post) to appear before the committee on **30-06-2022 at 12:00 noon** to share any evidence. Again, the applicant did not appear and committee did not receive any form of communication from him. (Copies of both the letters along with postal receipts are attached as Annexure 'B').

- iii) That, as per information provided by Chief Medical Officer, Jammu and as per the records available in this office, the status of registration issued by Health Department, status of Consent under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Bio Medical Waste Management Rules 2016 is given as under:-

S. No.	Name & of HCF	Health Deptt. Registration validity status	Consent Validity Status	Authoriz-ation Validity Status	Remarks
1	Ankur Maitrika Hospital (OPC) Pvt. Ltd, Near Jodhamal Public School, Jammu	Valid	Valid	Valid	
2	Yudhvir Nursing Home, Manda, B.C Road Jammu	Valid	Valid	Valid	
3	Triveni Nursing Home, 8-C/C Gandhi Nagar, Jammu	Valid	Under Process for renewal	Under Process for renewal	Applied for Authorization/R and CTO-R
4	AV Nursing Home, Channi Himmat, Jammu	Valid	Valid	Valid	

5	Indira IVF Hospital Pvt. Ltd., 2nd Floor City Plaza, Maharaja Gulab Singh Marg, Jammu	Valid	Valid	Valid	
6	SDS Hospital, Shahpur Brahmana, Bishnah, Jammu	Valid	CTE-F obtained	Under Process	Applied for Authorization/F.
7	Jammu City Oncology Clinic with Interventions, 129/2, Garden Avenue, Talab Tillo, Jammu	Valid	Under Process	Valid	Applied for CTO-R
8	JK Medicity Hospital, Thanger, Channi, Jammu	Valid	Valid	Valid	
9	Sukhda Nursing Home, 3 D/D 2nd Ext, Green Belt Park, Gandhi Nagar, Jammu.	Valid	Under Process	Under Process	Applied for A/R and CTO-R, Notice-1
10	Maha Rishi Dayanand Hospital & Medical Research Centre, B.C Road, Jammu	Valid	Closure and EC recomm ended	Closure & EC recommen ded	Closure & EC recommended
11	Care n Cure Nursing Home, 78/8 New Bye Pass Road, Trikuta Nagar, Jammu	Valid	Valid	Valid	
12	Ganeshdaya Nursing Home, Talab Tillo, Jammu.	Valid	Under Process	Under Process	Applied for A/R and CTO-R, Notice-1
13	S.H.S. Memorial Hospital, Rehari Chowk, Jammu	Valid	Under Process	Valid	Applied for CTO/R, Notice-1
14	National Hospital, Airport Road, Karan Nagar, Jammu	Valid	Valid	Valid	
15	Swami Vivekanand Medical Mission, Amphalla Jammu	Valid	Under Process	Valid	Applied for CTO-R
16	Maxx Life Hospital and Trauma Centre, Sunjuwan	Valid	Valid	Under Process	Applied for A/R.
17	Sudan Heart Care Centre, Rohi Morh, Satwari, R.S. Pura Jammu	Valid	Under Process	Under Process	Applied for A/R and CTO-R, Notice-1
18	Goel Hospital & Medical Research Centre, Old University Lane, Canal Road, Jammu	Valid	Under Process	Under Process	Applied for A/R, CTO- F, Notice-1
19	Choudhary Nursing Home, Nagrota	Valid	Under Process	Valid	Applied for CTO-F
20	Rahat Hospital, Opp. Chirag Public School, Malik Market, Bathindi, Jammu	Valid	Under Process	Valid	Applied for CTO-R
21	Raksha Kidney Centre, Near Circuit House, Talab Tillo Road, Jammu	Valid	Valid	Valid	
22	Suvidha Mother & Child Nursing Home, Talab Tillo Jammu	Valid	Under Process	Valid	Applied for CTO-F
23	Suri Nursing Home, Canal Road Jammu.	Valid	Under Process	Valid	Applied for CTO-F and A/R, Notice-1 & Final

					Notice
24	Bee Enn General Hospital, Pacca Gharat, Talab Tillo Road, Jammu.	Valid	Valid	Under Process	Applied for A/R
25	Choudhary Nursing Home, GREF Road, Akhnoor Jammu	Valid	Closure & EC recommended	Closure & EC recommended	Closure & EC recommended
26	Lajwanti Medical Trust, Opp. Greater Kailash Colony, Vill. Deeli, Jammu	Valid	Valid	Valid	
27	Madaan Hospital & Research Centre, 37 A/C Gandhi Nagar, Jammu	Valid	Under Process	Valid	Applied for CTO-R
28	Lochan Nursing Home, 39-C, Sector 1, Trikuta Nagar, Jammu	Valid	Valid	Valid	
29	Kalindi Nursing Home, 2/155, Vikas Nagar, Subhash Nagar, Jammu	Valid	Valid	Valid	
30	Pulse Hospital & Research Centre, NH-I, Bye Pass Road, Gujjar Colony, Sunjawan, Jammu	Valid	Under Process	Under Process	Applied for CTO-F and A/F
31	SDDM Hospital, Channi Himmat, Jammu	Valid	Valid	Valid	
32	Life Scan Nursing Home (B.S NH), 605-A Last Morh G.Ngr Jammu	Valid	Valid	Valid	Notice-1
33	Pushpanjali Life Hospital, Lale Da Bagh, Bhouri, Jammu	Valid	Valid	Valid	
34	Nirmaya Hospital, Opp. JRC Home, Udheywala, Bohri	Valid	Under Process	Valid	Applied for CTO-R
35	Raksha Kidney Centre, Near Circuit House, Talab Tillo Road, Jammu				Repeated at S.No.12
36	Swastik Nursing Home, Janipur, Jammu	Valid	Not Applied	Not valid	Not valid. Applied for A/R , Notice-1, Final Notice
37	Shub Tilak Multispeciality Hospital, Nirdosh Chowk, Akhnoor, W. No. 10, Jammu	Valid	Under Process	Valid	Applied for CTO-F
38	Baba Nanak Medicity, Gadi Garh.	Valid	Valid	Valid	Notice-1
39	Sarla Memorial Maternity Home, Ward No. 9, R S Pura Jammu	Valid	Under Process	Not Valid	Applied for CTO-R
40	Medicare Nursing Home, 39 B/C Gandhi Nagar Jammu	Valid	Under Process	Not Valid	Applied for CTO-F. Not applied for A/R, Notice-1, Final Notice
41	St. Joseph's Health Centre, Akhnoor	Valid	Under Process	Valid	Applied for CTO-F and case returned for initiating levying of EC.

42	New Navyug Nursing Home,63 Rehari Chungi Jammu	Not Valid	Closure	Closure	Closure Order dt.03/12/2016, but not implemented despite letter to DC dt.11/07/2019, 21/06/22.
43	CLDD Pvt. Ltd., Near JK Medicity, Narwal Bye Pass, Channi Himmat, Jammu.	Valid	Valid	Under process	Applied for A/R, Notice-1

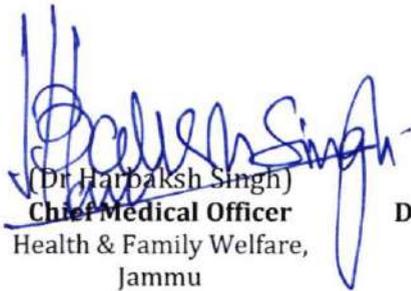
Key : Authorization-A, Consent to Establish - CTE Consent to Operate – CTO Fresh –F Renewal - R

- iv) That, All HCFs are having valid registration certificates issued by Health Department except for M/s New Navyug Nursing Home mentioned at S.No. 42. Out of 42 HCFs, 18 HCFs have valid consents, 19 cases are under process for grant of Consent with J&K Pollution Control Committee, 2 cases have been processed for closure/levying of Environmental Compensation (EC), 1 HCF has been ordered closure order and 2 HCFs have been issued legal notices on account of deficiencies in their applications. As far as status of authorization cases is concerned 26 HCFs have valid authorization and 9 cases are under process with the J&K Pollution Control Committee, 2 cases are under process with the J&K PCC for closure of the HCFs and levying of environmental compensation, 01 HCF has been issued closure order and 4 HCFs have been issued legal notices on account of deficiencies w.r.t documents etc. Copies of Consent orders, Authorizations and legal notices are attached as Annexure 'C'. All the HCFs referred in the list have valid MoU with Common Bio Medical Waste Treatment Facility namely M/s Anmol Health Care, Rakh Rara, Samba and 41 HCFs have implemented the Bar Code as same have been allocated by J&K PCC. Only one HCF namely M/s New Navyug Nursing Home at S.No. 42 has not implemented the Bar Code.
- v) That, the office of the Regional Director, J&KPCC Jammu has issued final/2nd notices to 03 HCFs with directions to apply and obtain mandatory authorization *viz-a-viz* rectification of deficiencies noticed earlier and during the course of inspections. Copies of the said notices are attached as Annexure 'D'.
- vi) That, the Joint Committee also co-opted some officers of J&K PCC to assist and verify the factual position about the collection, handling, disposal and management under Bio Medical Waste Management and Rules, 2016 by the HCFs & accordingly 10 HCFs were inspected at random and inspection reports are attached along with photographs as Annexure-'E'.

- vii) That, as per inspection reports of the said HCFs some minor violations of Bio Medical Waste Management Rules, 2016 such as improper color-coding/segregation of waste, maintenance of BMW lifting site, designating person in HCF's <30 beds for BMW Management have been observed and necessary directions have been issued, on spot, by the Inspecting Officers for rectification of same by respective HCF.
- viii) That, none of the Health Care Facilities, as alleged in the writ petition, was found throwing waste in open or on roads/streets, during the course of inspections. It is further to mention that this office has not received any report/complaint w.r.t. mixing of Bio Medical Waste with Municipal Solid Waste, in Jammu City.
- ix) **Finding of the Committee :**

That, it is apparent that allegations made in the petition are not based on facts as **no violation**, regarding throwing of waste in open, has been found on ground. Moreover, the applicant has not shared any kind of proof of violations and even didn't appear before the committee.

Report is accordingly submitted.


(Dr. Harbaksh Singh)
Chief Medical Officer
Health & Family Welfare,
Jammu


(Avny Lavasa)
Deputy Commissioner
Jammu


(Sat Paul)
Regional Director
J&K PCC, Jammu

Annexure - 'A'



Provisional Registration No.DRA/CE(R&R) CMO-J/2021/01

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Ankur Maitrika Hospital (OPC) Pvt.Ltd.**
2. Address: **Ward No.55 Deeli near Jodha Mal Public School, Jammu**
3. Owner of the Clinical Establishment: **Dr.Mrs. Dev Kumari Wakhloo, MBBS,MD**
4. Name of the Person in Charge: **Dr.Ajay Wakhloo, MBBS, MD**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Hospital Level 3 (Non Teaching) with Testing , Diagnostic & Imaging Facilities**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

AS
06/11/2021
District Registering Authority

CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Received
[Signature]





Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/02**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Yudhvir Nursing Home**
2. Address: **Manda, B.C.Road, Jammu**
3. Owner of the Clinical Establishment: **Dr.Yudhvir Katoch, MBBS, MS**
4. Name of the Person in Charge: **Dr.Yudhvir Katoch, MBBS, MS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multi specialty Hospital Level 1 (B)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MSE 25/11/2021
Distt. Appropriate Authority
PCPNDT Act,
Chief Medical Officer, Jammu.

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Dr. Yudhvir Katoch





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/04**

Date of Issue: 01.11.2021

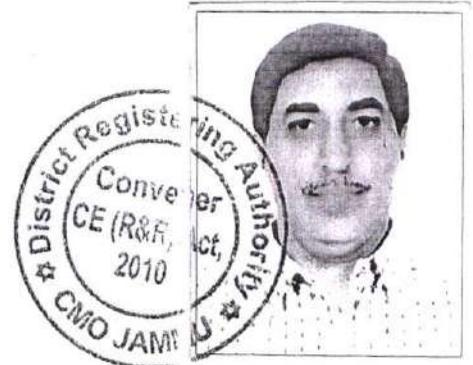
Valid up to: 31.10.2022

1. Name of the Clinical Establishment; ^{Dr. V. V. V.} **Suri Nursing Home**
2. Address: **8 C/C Gandhi Nagar, Jammu**
3. Owner of the Clinical Establishment: **Dr. Raj Kumar Suri, MBBS, PG Diploma of Hospital & Health Management**
4. Name of the Person in Charge: **Dr. Raj Kumar Suri, MBBS, PG Diploma of Hospital & Health Management**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Nursing Home (Multispecialty OPD, IPD, with Testing and Diagnostic Services (Laboratory, X-Ray, ECG, Ultrasound))**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

M.S.D.
01/11/2021
District Registering Authority
CE (R&R) Act, 2010
Designation of the issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com





Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/06**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **A V Nursing Home**
2. Address: **216 (P), Sector 2 Channi Himmat, Jammu**
3. Owner of the Clinical Establishment: **Sh.Avijit Suri**
4. Name of the Person in Charge: **Dr.V.P.Suri, MBBS, M.D (Medicine)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Nursing Home ,Multispecialty OPD,IPD with Testing and Diagnostic Services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

ABD 19/11/2021
District Registering Authority
CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Amph
26/11/21





सत्यमेव जयते

SG3

**PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT**

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/08**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Indira IVF Hospital Pvt.Ltd.**
2. Address: **2nd Floor, City Plaza, Maharaja Gulab Singh Marg, Jammu**
3. Owner of the Clinical Establishment: **Dr.Kshitiz Murdia, Diploma in Obgy.**
4. Name of the Person in Charge: **Dr.Manisha Bhagat, MBBS, MS (Obst.& Gynaec.)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Hospital Level 1 (B), Infertility, IVF & Genetic Counseling Centre with Diagnostic (USG) and IVF Lab.**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MBO
18/10/2021
District Registering Authority
Designation of the Issuing Authority
CE (R&R) No. 2010
Chief Medical Officer, Jammu
Place Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Ajash Kumar
18-10-2021





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/12**

Date of Issue: **01.11.2021**

Valid up to: **31.10.2022**

1. Name of the Clinical Establishment; **S.D.S.Hospital**
2. Address: **Campus: Shri Nanak Medical Institute of Health Sciences Shahpur Brahmana Bishnah, Jammu**
3. Owner of the Clinical Establishment: **Sh.Shazia Shafi Mir, BEMS**
4. Name of the Person in Charge: **Dr.Akashdeep, MBBS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Hospital Level 1 B with Testing and Diagnostic Services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority

Designation of the Issuing Authority

Chief Medical Officer, Jammu

Place: Jammu Date 20/11/2021

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Recd.
Powers
11/2/2021





Provisional Registration No.DRA/CE(R&R) CMO-J/2021/13

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Jammu City Oncology Clinic with Interventions**
2. Address: **129-Garden Avenue, Talab Tillo, Jammu**
3. Owner of the Clinical Establishment: **Sh.Shourya Gupta, Graduation**
4. Name of the Person in Charge: **Dr.Ashutosh Gupta, MBBS, M.D., D.N.B.**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Super specialty -Medical Oncology (Chemotherapy) OPD, IPD & Day Care Centre.**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MSD
18/10/2021
District Registering Authority

Designation of the Issuing Authority
Chief Medical Officer, Jammu

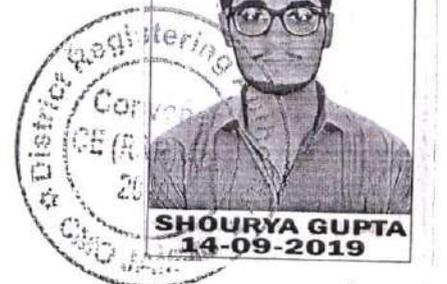
Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

S. Ashutosh Gupta
20/10/2021





Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/14**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **J K Medicity Hospital Pvt.Ltd.**
2. Address: **NH 1, Narwal Bye Pass Road, Jammu**
3. Owner of the Clinical Establishment: **Dr.Gaganpreet Singh, B.D.S.**
4. Name of the Person in Charge: **Dr.Gurmeet Singh, MBBS, MD (Anesthesiology)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty Hospital Level (2) with Testing and Diagnostic Facilities**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Handwritten Signature]
29/10/21
District Registering Authority
CE (R&R) Act, 2010
District Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/16**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Sukhda Nursing Home**
2. Address: **3 D/D 2nd Ext. Green Belt Park Gandhi Nagar, Jammu**
3. Owner of the Clinical Establishment: **Dr.C.L. Gupta, MBBS, MS (Gen.Surgery) MCH (Urology)**
4. Name of the Person in Charge: **Dr.C.L. Gupta, MBBS, MS (Gen.Surgery) MCH (Urology)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Single Practitioner/ Super Specialty Nursing Home (Gen.Surgery, Urology OPD, IPD with Diagnostic facility (Ultrasound))**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


19/01/2022
District Registering Authority
CE (R&R) Act, 2010
Designation of the issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/17**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Maharishi Dayanand Hospital & Medical Research Centre**
2. Address: **228 B.C.Road Rehari Chungi, Jammu**
3. Owner of the Clinical Establishment: **1. Dr.Kuldeep Gupta, MBBS 2. Sh.Sandeep Mengi**
3. Ms.Sukriti Choudhary
4. Name of the Person in Charge: **Dr.Kuldeep Gupta, MBBS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty Hospitals Level 2 with Testing and Diagnostic services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Handwritten Signature] 31/12/21
District Registering Authority
CE (R&R) Jammu
Designation of the Issuing Authority
Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-181
Tel./Fax; 0191-2577608, E.mail:cmojammu@g



[Handwritten Signature]
11/1/22



SG3

**PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT**

Provisional Registration No.DRA/CE(R&R) CMO-J/2021/25

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Care -n-Cure Nursing Home**
2. Address: **78/8 New Bye Pass Road Trikuta Nagar, near Jammu Tawi Railway Station**
3. Owner of the Clinical Establishment: **Dr.Swaran Singh, MBBS, M.S. (Anatomy)**
4. Name of the Person in Charge: **Dr.Swaran Singh, MBBS, M.S.(Anatomy)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty Nursing Home/Hospital Level 2, with Testing and Diagnostic Services.**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MS 18/10/2021
District Registering Authority

CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Received
Ashok Kumar
18/10/2021





Provisional Registration No.DRA/CE(R&R) CMO-J/2021/30

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Ganeshdaya Nursing Home**
2. Address: **behind Petrol Pump Talab Tillo Road, Jammu**
3. Owner of the Clinical Establishment: **Smt.Anita Bali**
4. Name of the Person in Charge: **Dr.Harjinder Singh ,MBBS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty OPD, IPD (Nursing Home) with Testing and Diagnostic Services.**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Handwritten Signature]
District Registering Authority
Designated as the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

[Handwritten Signature]





Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/57**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **SHS Memorial Nursing Home**
2. Address: **32-33, Rehari Colony Road, Jammu**
3. Owner of the Clinical Establishment: **Dr. Jyoti Singh, MBBS, MD**
4. Name of the Person in Charge: **Dr. Simranpreet Singh, MBBS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Nursing Home ,Multispecialty OPD,IPD with Testing and Diagnostic Services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MS
01/11/2021
District Registering Authority

CE (R&R) Act, 2010
Designation of the issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com

Blahshah





Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/59**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **National Hospital**
2. Address: **Airport Road, Karan Bagh, Jammu**
3. Owner of the Clinical Establishment: **Dr.Harbinder Singh, MBBS, MS (Ortho.)**
4. Name of the Person in Charge: **Dr.Harbinder Singh, MBBS, MS (Ortho.)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multi specialty Hospital Level 2 with Testing and Diagnostic facilities**

is hereby **provisionally registered** under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

Handwritten signature and date: 01/11/21
Distt. Appropriate Authority
PCPNDT Act,
Designation of the issuing Authority
Chief Medical Officer, Jammn.
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax: 0191-2577608, E.mail: cmojammu@gmail.com

Handwritten signature: Dr. Malik





Provisional Registration No.DRA/CE(R&R) CMO-J/2021/62

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Swami Vivekananda Medical Mission Charitable Hospital**
2. Address: **Ambphala, Jammu**
3. Owner of the Clinical Establishment: **Sh.Anil Gupta**
4. Name of the Person in Charge: **Dr.Romesh Gupta, MBBS, MHA**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty Hospital Level 2, with Testing and Diagnostic Services.**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

ASD 28/10/2021
District Registering Authority
CE (R&R) Act, 2010

Chief Medical Officer, Jammu
Designation of the Issuing Authority

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

R. Gupta
28/11/21





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/64**

Date of Issue: **01.11.2021**

Valid up to: **31.10.2022**

1. Name of the Clinical Establishment; **Maxx Lyfe Hospital**
2. Address: **near Bhatindi Morh Opp.HDFC Bank Sunjwan Road, Jammu**
3. Owner of the Clinical Establishment: **Dr.Dushyant Choudhary, MBBS, PGDHA**
4. Name of the Person in Charge: **Dr.Dushyant Choudhary, MBBS, PGDHA**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Nursing Home (Multispecialty OPD, IPD with Testing and Diagnostic Facilities)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

Handwritten signature and date 01/11/2021
District Registering Authority

CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com

Handwritten signature





Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/70**

Date of Issue: 01.11.2021

Valid up to: 31.10.2022

1. Name of the Clinical Establishment; **Sudan Heart Care Centre**
2. Address: **Rohi Morh ,Satwari-R.S.Pura Road, Jammu**
3. Owner of the Clinical Establishment: **Dr.Dinesh Sudan, MBBS, M.D.,D.M.(Cardiology)**
4. Name of the Person in Charge: **Dr.Dinesh Sudan, MBBS, M.D.,D.M.(Cardiology)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Single Practitioner (Cardiologist) Nursing Home, Cath Lab. Echocardiography with OPD, IPD & ICCU** *Dr. D. Sudan*

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MSD 25/10/21
Distt. Appropriate Authority

P.P.N.D.T. Act
Designation of the Issuing Authority
Chief Medical Officer, Jammu.

Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/80**

Date of Issue: 01.12.2021

Valid up to: 30.11.2022

1. Name of the Clinical Establishment; **Goel Hospital and Medical Research Centre**
2. Address: **Old University Lane Canal Road, Jammu**
3. Owner of the Clinical Establishment: **Dr.Gautam Goel, MBBS**
4. Name of the Person in Charge: **Dr.Gautam Goel, MBBS**
5. System of Medicine: **Allopathy, Yoga, Naturopathy**
6. Type of Establishment: **Multispecialty Polyclinic, Nursing Home, Physiotherapy/Occupational Therapy Clinic (OPD, IPD with Testing facility) [Laboratory (Pathology, Biochemistry)]**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Signature]
District Registering Authority

CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

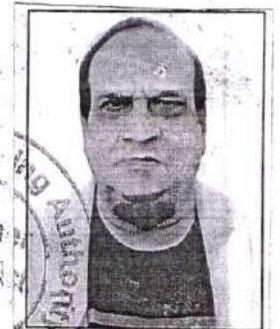
Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Karan Verma

11-1-2022





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/82**

Date of Issue: 01.12.2021

Valid up to: 30.11.2022

1. Name of the Clinical Establishment; **Choudhary Nursing Home**
2. Address: **Opp. Govt. Boys High School Nagrota, Jammu**
3. Owner of the Clinical Establishment: **Jatoon Bibi**
4. Name of the Person in Charge: **Dr. Mohd. Salim, MBBS, Diploma in Anaesthesia**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty Nursing Home (OPD, IPD) with Testing and Diagnostic Services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Handwritten Signature]
District Registering Authority
CE (R&R) Act, 2010
Chief Medical Officer, Jammu
Designation of the issuing Authority

Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/83**

Date of Issue: 01.12.2021

Valid up to: 30.11.2022

1. Name of the Clinical Establishment; **Rahat Hospital**
2. Address: **Bhatindi, Malik Market Opp. Chirag Public School, Jammu**
3. Owner of the Clinical Establishment: **Dr. Mohd. Salim, MBBS, Diploma in Anaesthesia**
4. Name of the Person in Charge: **Dr. Mohd. Salim, MBBS, Diploma in Anaesthesia**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Super specialty/ Multispecialty Hospital Level (B) with ICU, NICU and Testing and Diagnostic Services**

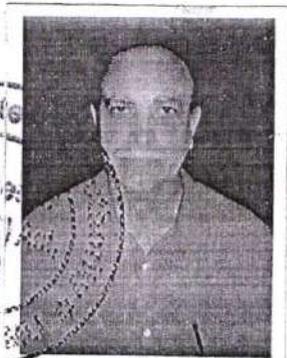
is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MS
22/11/2021
District Registering Authority
CE (R&R) Act, 2010
Chief Medical Officer, Jammu

Designation of the issuing Authority

Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/250**

Date of Issue: 01.01.2022

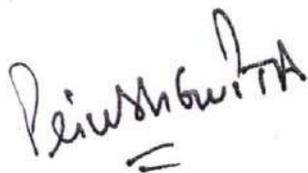
Valid up to: 31.12.2022

1. Name of the Clinical Establishment; **Raksha Kidney Centre**
2. Address: **near Circuit House (Govt. Guest House) Talab Tillo, Jammu**
3. Owner of the Clinical Establishment: **Dr. Amit Suri, MBBS, M.S. (Surgery), M.Ch. (Urology)**
4. Name of the Person in Charge: **Dr. Umesh Chander Gandotra, MBBS, M.D. (Obst. & Gynaecology)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Nursing Home, Polyclinic (Multispecialty OPD, IPD, Dialysis Centre with Testing & Diagnostic services)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
Designation of the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com







सत्यमेव जयते

SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/ 90**

Date of Issue: **01.12.2021**

Valid up to: **30.11.2022**

1. Name of the Clinical Establishment; **Suvidha Mother and Child Nursing Home**
2. Address: **5-Garden Avenue Talab Tillo, Jammu**
3. Owner of the Clinical Establishment: **Dr.Yudhishter Vir Gupta, MBBS, MD (Obst.& Gynaec.),DGO, Diplomat**
4. Name of the Person in Charge: **Dr.Yudhishter Vir Gupta, MBBS, MD (Obst.& Gynaec.),DGO, Diplomat**
5. System of Medicine: **-Allopathy**
6. Type of Establishment: **Nursing Home, Multispecialty OPD, IPD with Testing and Diagnostic Services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MS and 12/11/2021
District Registering Authority
Designated Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Bansal





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

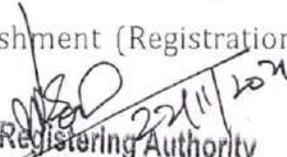
Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/91**

Date of Issue: **01.12.2021**

Valid up to: **30.11.2022**

1. Name of the Clinical Establishment; **Suri Nursing Home**
2. Address: **Canal Road, Jammu**
3. Owner of the Clinical Establishment: **Dr.S.P.Suri, MBBS, MD**
4. Name of the Person in Charge: **Dr.S.P. Suri, MBBS, MD**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Polyclinic, Nursing Home (Multispecialty OPD, IPD) with Testing facility**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
CE (R&R) Act, 2010
Chief Medical Officer, Jammu
Designation of the issuing Authority

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/ 111**

Date of Issue: 01.12.2021

Valid up to: 30.11.2022

1. Name of the Clinical Establishment; **BEE ENN General Hospital**
2. Address: **Pacca Gharat Talab Tillo Road, Jammu**
3. Owner of the Clinical Establishment: **Sh.Kunil Kumar Bhalla, LLB**
4. Name of the Person in Charge: **Dr.Satya Dev Gupta, MBBS, MD (Anaesthesia)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Hospital Level (2) Multispecialty with Testing and Diagnostic Services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MSD 13/12/2021
District Registering Authority

Designation: District Registering Authority

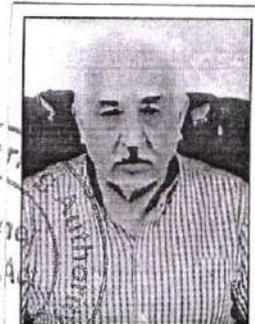
Chief Medical Officer, Jammu

Place: Jammu Date: _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com



Rejha



सत्यमेव जयते

SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/113**

Date of Issue: 01.12.2021

Valid up to: 30.11.2022

1. Name of the Clinical Establishment; **Choudhary Hospital, Akhnoor**
2. Address: **GREF Road, Village Daskal, Akhnoor (Jammu)**
3. Owner of the Clinical Establishment: **Dr. Gafoor Ahmed, MBBS**
4. Name of the Person in Charge: **Dr. Farzan Ahmed, MBBS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty Hospital Level 1 B with Testing and Diagnostic service**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to conditions as specified in the rules in force under the Clinical Establishment (Registration Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
CE (R&R) Act, 2010
Designation of the issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com







PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/114**

Date of Issue: 01.12.2021

Valid up to: 30.11.2022

1. Name of the Clinical Establishment; **Lajwanti Medical Trust UKL Medical Centre**
2. Address: **Village Deeli Greater Kailash Marble Market Ext.Road, Jammu**
3. Owner of the Clinical Establishment: **Lajwanti Medical; Trust (Dr.Kasturi Lal, MBBS, DGO, MS (Obst.& Gynaec.)**
4. Name of the Person in Charge: **Dr.Kasturi Lal, MBBS, DGO, MS (Obst.& Gynaec.)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty Polyclinic, Hospital Level 1 B with Infertility Clinic & IVF**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MSL
28/12/21
District Registering Authority
CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

Rajinder Singh

9596027857

11/12/2022





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/123**

Date of Issue: **01.12.2021**

Valid up to: **30.11.2022**

1. Name of the Clinical Establishment; **Madaan Hospital and Research Centre**
2. Address: **37 A/C Gandhi Nagar, Jammu**
3. Owner of the Clinical Establishment: **Dr.Ravinder Madan, MBBS, MD,DGO,FAID, FICS,FAMS**
4. Name of the Person in Charge: **Dr.Ravinder Madan, MBBS, MD, DGO, FAID, FICS, FAMS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Hospital Level 1 (B) with Testing and Diagnostic Services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

22/11/21
District Registering Authority
CE (R&R) Act, 2010

Chief Medical Officer, Jammu

Designation of the issuing Authority

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

A. J. Jammu
23/11/21





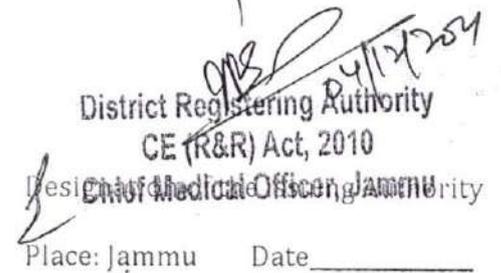
Provisional Registration No.DRA/CE(R&R) CMO-J/2021/141

Date of Issue: 01.12.2021

Valid up to: 30.11.2022

1. Name of the Clinical Establishment; **Lochan Nursing Home**
2. Address: **39/B, Sector 1 A Trikuta Nagar, Jammu**
3. Owner of the Clinical Establishment: **Dr.Supinder Kour Chhabra, MBBS, MS (Obst.&Gynaec.)**
4. Name of the Person in Charge: **Dr.Supinder Kour Chhabra, MBBS, MS (Obst.&Gynaec.)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Nursing Home (Multi specialty General Practice OPD, IPD with Testing facility (Gen.Clinical Lab.)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
CE (R&R) Act, 2010
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com




7/12/2021



SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/182**

Date of Issue: 01.01.2022

Valid up to: 31.12.2022

1. Name of the Clinical Establishment; **Kalindi Nursing Home**
2. Address: **2/155 Vikas Nagar, Subhash Nagar, Jammu**
3. Owner of the Clinical Establishment: **Dr. Vishav Gupta, MBBS, MD (Obst. & Gynaec.), DLO**
4. Name of the Person in Charge: **Dr. Vishav Gupta, MBBS, MD (Obst. & Gynaec.), DLO**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Nursing Home, Multispecialty OPD, IPD with Testing and Diagnostic services**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

AS
16/1/22
District Registering Authority
CE (R&R) Act, 2010
Designation of the issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT
Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/184**

Date of Issue: 01.01.2022

Valid up to: 31.12.2022

1. Name of the Clinical Establishment; **Pulse Hospital and Research Centre (Unit of Synergy Co.)**
2. Address: **NH-1 Bye Pass Road Gujjar Colony Sunjwan, Jammu**
3. Owner of the Clinical Establishment: **Mohd. Qasim, BE**
4. Name of the Person in Charge: **Dr. Sachit Sharma, MBBS, Diploma in Paediatrics**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Hospital Level 2 (Non Teaching) with Testing & Diagnostic services**
(Laboratory, X-Ray, ECG, Ultrasound)

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Handwritten Signature]
District Registering Authority
CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com *Tarib*





सत्यमेव जयते

SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

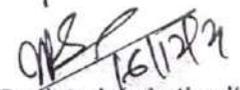
Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/211**

Date of Issue: 01.01.2022

Valid up to: 31.12.2022

1. Name of the Clinical Establishment; **S D D M Hospital**
2. Address: **Sector 2, Channi Himmat, Jammu**
3. Owner of the Clinical Establishment: **Sh. Anil Sharma, M.Tech.**
4. Name of the Person in Charge: **Dr. Arti Chib, MBBS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Hospital Level 2 (Non Teaching) with Testing and Diagnostic service**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
CE (R&R) Act, 2010
Designation of the issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/217**

Date of Issue: **01.01.2022**

Valid up to: **31.12.2022**

1. Name of the Clinical Establishment; **Life Scan Nursing Home**
2. Address: **211/1 Sanjay Nagar Digiana Road, Jammu**
3. Owner of the Clinical Establishment: **Smt.Satinder Kour, BA**
4. Name of the Person in Charge: **Dr.Sat Paul Tharthra, MBBS**
5. System of Medicine: **_**
6. Type of Establishment: **Nursing Home, General Practice OPD, IPD with Testing service**
[Laboratory (Biochemistry)]

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com



10/1/22





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/223**

Date of Issue: 01.01.2022

Valid up to: 31.12.2022

1. Name of the Clinical Establishment; **Pushpanjali Life Hospital**
2. Address: **Lale da Bagh, Jammu**
3. Owner of the Clinical Establishment: **Dr. Arun Arora, MBBS, MD (Obst. & Gynaec.), DSM, FICOG**
4. Name of the Person in Charge: **Dr. Arun Arora, MBBS, MD (Obst. & Gynaec.), DSM, FICOG**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Multispecialty Polyclinic, Nursing Home, Infertility Clinic (OPD, IPD with Testing and Diagnostic services- Laboratory, ECG and Ultrasound)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

(Signature)
District Registering Authority
CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com

(Signature)
10-1-2022
Arun Arora





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/241**

Date of Issue: 01.01.2022

Valid up to: 31.12.2022

1. Name of the Clinical Establishment; **Nirmaya Hospital**
2. Address: **Opp.J.R.C.Home Udheywala, Jammu**
3. Owner of the Clinical Establishment: **Dr.Rakesh Kumar Sharma, MBBS, M.S.(Orthopaedics)**
4. Name of the Person in Charge: **Dr.Rakesh Kumar Sharma, MBBS, M.S.(Orthopaedics)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Polyclinic, Nursing Home, Physiotherapy Clinic [Multispecialty OPD
IPD ,Day Care Centre with Testing and Diagnostic facility- Laboratory, X-Ray]**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Handwritten Signature]
08/01/2022
District Registering Authority
Designation of the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com



[Handwritten Signature]
10/1/2022



PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/343**

Date of Issue: 01.03.2022

Valid up to: 28.02.2023

1. Name of the Clinical Establishment; **Swastik Nursing Home**
2. Address: **Main Chowk Janipur Housing Colony, Jammu**
3. Owner of the Clinical Establishment: **Sh. Rajinder Kumar Sharma**
4. Name of the Person in Charge: **Dr. Vishav Bhardwaj, MBBS**
5. System of **Medicine: Allopathy**
6. Type of Establishment: **Nursing Home, Multispecialty OPD, IPD with Testing & Diagnostic services (Laboratory,, X-Ray, Ultrasound)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Signature]
District Registering Authority
Designated under the Clinical Establishment (Registration and Regulation) Act, 2010
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/368**

Date of Issue: 01.03.2022

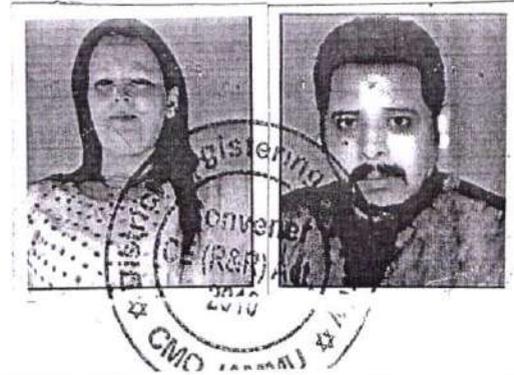
Valid up to: 28.02.2023

1. Name of the Clinical Establishment; **Shub Tilak Multispecialty Hospital**
2. Address: **Nirdosh Chowk, Akhnoor (Jammu)**
3. Owner of the Clinical Establishment: **1.Smt.Manju Malhotra 2.Sh.Rakesh Malhotra**
4. Name of the Person in Charge: **Dr.Kulbir Singh, MBBS, MD (Medicine)**
5. System of **Medicine: Allopathy**
6. Type of Establishment: **Hospital Level (2) with Testing & Imaging/ Diagnostic services (Laboratory, X-Ray, ECG, Ultrasound)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
Designation: District Registering Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/371**

Date of Issue: 01.03.2022

Valid up to: 28.02.2023

1. Name of the Clinical Establishment; **Baba Nanak Medicity Multispecialty Hospital**
2. Address: **opp.Reen Palace Gadigarh, Jammu**
3. Owner of the Clinical Establishment: **Dr.Anil Kumar Dutta, DHMS (MD & CEO)**
4. Name of the Person in Charge: **Dr.Harsh Bali, MBBS, PG Diploma in Health Sciences in USG**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Hospital Level 1 (B) with Testing and Diagnostic services**

(Laboratory-Ray, ECG, Ultrasound)

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

gms
21/03/2022
District Registering Authority

CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu

Near MLA Hostel, Indira Chowk, Jammu-180001

Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com



12/2/22



PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/397**

Date of Issue: 01.04.2022

Valid up to: 31.03.2023

1. Name of the Clinical Establishment; **Sarla Memorial Maternity Home**
2. Address: **Ward No. 9 R.S.Pura, Jammu**
3. Owner of the Clinical Establishment: **Sh.Ganesh Dutt Gupta**
4. Name of the Person in Charge: **Dr.Som Dutt, MBBS**
5. System of **Medicine: Allopathy**
6. Type of Establishment: **Maternity Home with OPD, IPD**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

MSD
28/04/22
District Registering Authority
CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT
Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/418**

Date of Issue: 01.04.2022

Valid up to: 31.03.2023

1. Name of the Clinical Establishment; **Medicare Nursing Home**
2. Address: **39 B/C Gandhi Nagar, Jammu**
3. Owner of the Clinical Establishment: **Dr. Navindu Raizada, MBBS**
4. Name of the Person in Charge: **Dr. Navindu Raizada, MBBS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Polyclinic, Nursing Home, Multispecialty OPD, IPD, Day Care Centre with Testing & Diagnostic services (Laboratory-Ray, ECG, Ultrasound)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
Designation of the Issuing Authority
Chief Medical Officer, Jammu
Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com


22/4/2022





PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. **DRA/CE(R&R) CMO-J/2022/383**

Date of Issue: 01.03.2022

Valid up to: 28.02.2023

1. Name of the Clinical Establishment; **St. Joseph's Health Centre (Maternity Home)**
2. Address: **Akhnoor (Jammu)**
3. Owner of the Clinical Establishment: **Sr. Anice**
4. Name of the Person in Charge: **Dr. Reeya Mathew, MBBS**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Single Practitioner/Specialty (Gynaec. OPD, Maternity Home with Testing and Diagnostic services-Laboratory, Ultrasound)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

[Handwritten Signature]
District Registering Authority
Designated under the Clinical Establishment (Registration and Regulation) Act, 2010
Chief Medical Officer, Jammu
Place: Jammu Date: _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com

Rolls in Khudam





SG3
PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

Provisional Registration No. DRA/CE(R&R) CMO-J/2021/ 263

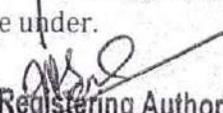
Date of Issue: 02/02/2021

Valid up to: 31/01/2022

1. Name of the Clinical Establishment: NavYug Nursing Home
2. Address: 63, Rehari Chungi Jammu.
3. Owner of the Clinical Establishment: Dr. Ramesh. K. Rains (MBBS)
4. Name of the Person in Charge: Dr. Ramesh. K. Rains
5. System of Medicine: Ayopathy
6. Type of Establishment: Single Practitioner / Speciality (Obst. and Gynae.)
OPD, IPD, ICU with Testing facility.

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.

This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
CE (R&R) Act, 2010
Chief Medical Officer, Jammu
Designation of the issuing Authority

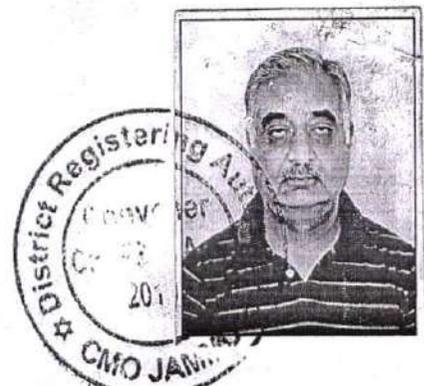
Place Jammu Date 02/02/2021

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail:cmojammu@gmail.com

NO:- CMO-J/CE/2021/353

dt:- 09/02/2021

Ramesh





SG 3

PROVISIONAL CERTIFICATE
FOR REGISTRATION OF CLINICAL ESTABLISHMENT

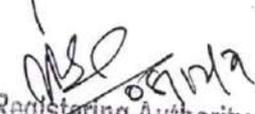
Provisional Registration No. **DRA/CE(R&R) CMO-J/2021/200**

Date of Issue: **01.01.2022**

Valid up to: **31.12.2022**

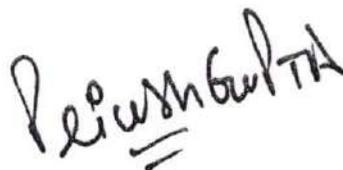
1. Name of the Clinical Establishment; **C L D D Private Limited**
2. Address: **Khasra No.299, near JK Medicity Hospital Narwal Bye Pass, Channi Himmat, Jammu**
3. Owner of the Clinical Establishment: **Dr. Adnan Rafiq, MBBS, MD (Medicine), DNB (Gastroenterology)**
4. Name of the Person in Charge: **Dr. Adnan Rafiq, MBBS, MD (Medicine), DNB(Gastroenterology)**
5. System of Medicine: **Allopathy**
6. Type of Establishment: **Nursing Home (Multispecialty OPD, IPD with Testing & Diagnostic services)**

is hereby provisionally registered under the provisions of Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under. This authorization is subject to the conditions as specified in the rules in force under the Clinical Establishment (Registration and Regulation) Act, 2010 and the Rules made there under.


District Registering Authority
CE (R&R) Act, 2010
Designation of the Issuing Authority
Chief Medical Officer, Jammu

Place: Jammu Date _____

Chief Medical Officer, Jammu
Near MLA Hostel, Indira Chowk, Jammu-180001
Tel./Fax; 0191-2577608, E.mail: cmojammu@gmail.com





Annexure - 'B'



Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu.
Email: regionaldirectorjkspcbmu@gmail.com, Tel/Fax 0191-2476926

SPEED POST

Sh. Rajesh Kumar,
S/o Sh. Krishan Lal,
R/o H. No. M3/538,
S.D. School Wali Gali,
Guru Ram Dass Nagar,
Tehsil & Distt. Amritsar.

No: PCC/RDJ/NGT/OA344/2022/ 1583-86

Dt: 25/06/2022

Subject: **Complaint regarding wet and dry waste of HCFs in Jammu-in Hon'ble NGT case titled Rajesh Kumar vs UT of Jammu & Kashmir and Ors.**

Reference: (1) O.A. No. 344/2022.

Kindly refer to this office letter No: PCC/RDJ/NGT/OA344/2022/1413-16 dated 17-06-2022 regarding the subject, sent through registered post, wherein you were requested to present yourself before the committee constituted, on **24.06.2022 at 12 noon**, in the office of undersigned along with any evidence like photographs, videos or documents etc. However, you did not appear before the committee on the said date instead you preferred to be silent as this office neither received any telephonic message nor any email from your side in this regard.

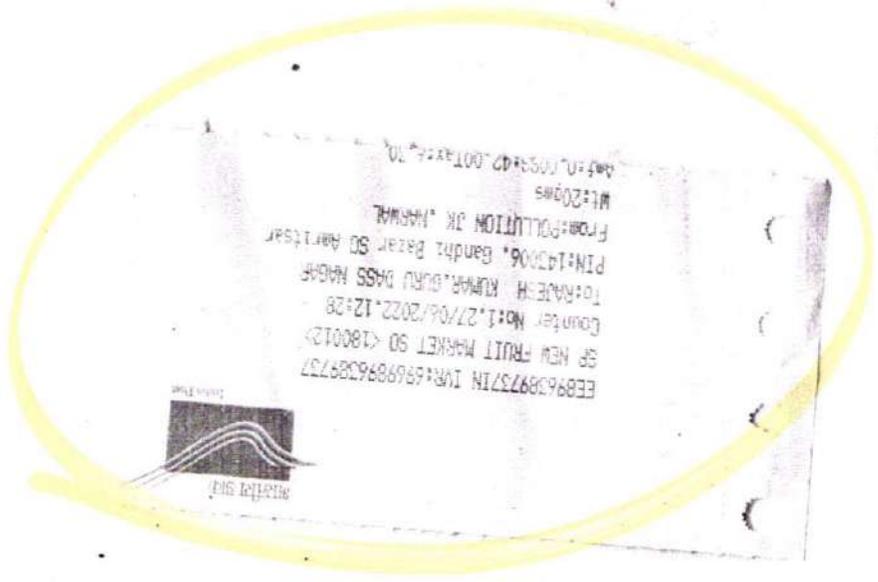
Since the committee constituted is in the process of verification of complaint/grievance, you are, as such, facilitated with one more opportunity to share evidence, if any, in the office of undersigned on **30.06.2022 at 12 noon**.


(Sat Paul) IFS
Regional Director

Copy to :-

- 1) The Member Secretary J&K PCC Jammu for kind information.
- 2) The Deputy Commissioner, Jammu for information and n/action.
- 3) Chief Medical Officer, Health & F.W. Jammu for information and n/action.

o/c



EEB96089737IN ITR:589896308737
 SP NEW FRUIT MARKET SD <180012>
 Counter No:1.27/08/2022.12:28
 To:RAJESH KUMAR,BURU PASS MARG
 PIN:143006, Gandhi Bazar SD Amritsar
 From:POLLYTON JK, MAMMAL
 Wt:200ms
 Ref:01053447.001A2227.10





Government of Jammu and Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu.
Email: regionaldirectorjkspcbmu@gmail.com, Tel/Fax 0191-2476926

Sh. Rajesh Kumar,
S/o Sh. Krishan Lal,
R/o H.No. M3/538,
S.D School Wali Gali,
Guru Ram Dass Nagar,
Tehsil & Distt. Amritsar.

No: PCC/RDJ/NGT/OA344/2022/ 1413-16

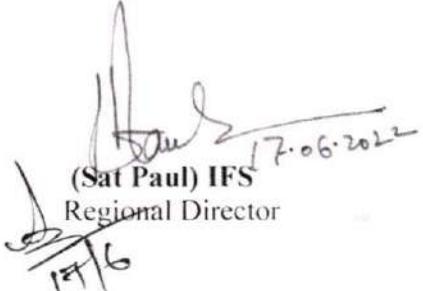
Dt: 17/06/2022

Subject: **Complaint regarding wet and dry waste of HCFs in Jammu-in Hon'ble NGT case titled Rajesh Kumar vs UT of Jammu & Kashmir and Ors.**

Reference: O.A. No. 344/2022.

This has reference to the Hon'ble NGT order dated 17/05/2022 in the case reflected above, where under Hon'ble NGT has constituted a committee to verify the factual position, look into the grievances of the applicant and to take remedial action in accordance with law.

The committee constituted is in the process of verification of complaint/grievance and before proceeding further in the matter and submission of report, you are requested to present yourself before the committee in the office of undersigned on **24.06.2022** at **12 noon** along with evidence, if any, in shape of photographs, videos or documents etc.


(Sat Paul) IFS
Regional Director
17/6

Copy to :-

- 1) The Member Secretary J&K PCC Jammu for kind information.
- 2) The Deputy Commissioner, Jammu for information with the request to **nominate any officer in this regard** to conduct inspections to verify the factual position and also attend the discussion on the scheduled date & time.
- 3) Chief Medical Officer, Health & F.W. Jammu for information and necessary action.

Dr No.

1) Jai Laxmi Road Builders.
Hot mix plant. Pouni, Reasi.
PCC/ROJ/O/N/22/781-83 dt 14/06

REB41394471IN IVR:826984139447
RL NEW FRUIT MARKET SQ <180012>
Counter No:1.18/06/2022.10:48
To:JAI LAXMI HOT MIX POUNI RE
PIN:182311, Reasi SQ
From:POLLUTION JK,JAMMU
Wt:20gms
Amt:0.0088:22.00

2) Chahal Hot mix plant.
Kot Bhalwal, Jammu.
PCC/ROJ/N-I/O/22/793-95 dt 14/06

<Track on www.indiapost.gov.in>
REB41394485IN IVR:8269841394485
RL NEW FRUIT MARKET SQ <180012>
Counter No:1.18/06/2022.10:48
To:CHAHAL HOT KOT BHALWAL
PIN:181123, Bantialab SQ
From:POLLUTION JK,JAMMU
Wt:20gms
Amt:0.0088:22.00
<Track on www.indiapost.gov.in>

3) Rajeev Chopra Hot mix plant. %
Chopra Nursing Home, Udhampur.
PCC/ROJ/N-I/O/22/742-44 dt 10/06

REB41394499IN IVR:8269841394499
RL NEW FRUIT MARKET SQ <180012>
Counter No:1.18/06/2022.10:48
To:RAJEEV CHOPRA GOLE MNT UDHAMPU
PIN:182101, Udhampur HQ
From:POLLUTION JK,JAMMU
Wt:20gms
Amt:0.0088:22.00
<Track on www.indiapost.gov.in>

4) Gupta Trading Co.
Geeta Colony, Akhnoor road, Jammu
PCC/ROJ/N-I/C-1248/22/739-41 dt 10/06

REB41394508IN IVR:8269841394508
RL NEW FRUIT MARKET SQ <180012>
Counter No:1.18/06/2022.10:48
To:GUPTA TRADING,GEETA COLONEY AK
PIN:181201, Akhnoor SQ
From:POLLUTION JK,JAMMU
Wt:20gms
Amt:0.0088:22.00
<Track on www.indiapost.gov.in>

5) Sh. Rajesh Kumar % Sh. Krishan Lal.
R/o H.No M3/538, S.D.School wali Gali.
Guru Ram Dass Nagar, Amritsar.
PCC/ROJ/NGT/OA344/22/1413-16 dt 17/6

REB41394511IN IVR:8269841394511
RL NEW FRUIT MARKET SQ <180012>
Counter No:1.18/06/2022.10:48
To:SH RAJESH KUM.HNO M3/538 AMRIT
PIN:140001, Roar HQ
From:POLLUTION JK,JAMMU
Wt:20gms
Amt:0.0088:22.00
<Track on www.indiapost.gov.in>

6) Sh. Rajesh Kumar % Sh. Krishan Lal.
R/o H.No M3/538, Amritsar.
PCC/ROJ/NGT/OA344/22/1583-86 dt 25/06

7) Medical Suptd. Distt Hospital
Rajouri.
PCC/ROJ/PSO/Bmw/22/920-23 dt 22/06

<Track on www.indiapost.gov.in>



Annexure - 'C'

J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCC/digital/22062721811 of 2022

Date:- 11/04/2022

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Dev Kumari Wakhloo for and on behalf of

M/s Ankur Maitrika Hospitals OPC Private Limited
Ward No. 55 Deeli , Jammu South , Jammu .
(registration No. J/NHCE/2014-15/611 dt: 24-4-2014)

for a period upto **December 2024** , earlier consent issued vide No. 22062341782 of 2022 dt: 24-2-2022 is rescinded for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 147.79 lacs.

S No	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	40 (Nos.)

3. Compliance under Water Act:

- a. **Sewage Effluent** : The HCE holder has to maintain ETP and STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30



b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed 11.2 KLD.
 - ii. The daily quantity of water consumption shall not exceed 14 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the set standards :

4. Compliance under Air Act:

- a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) /Air Act .
- b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

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The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

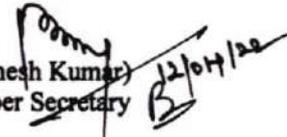
S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain noise to as per the standards.
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every six months to check the efficacy of PCDs installed in the HCE .
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**
 - i. The Consent is valid for the **Operation of (HCE) health care establishment only.**
 - ii. Pollution Control Devices (STP/PCD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational . The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
 - iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
 - v. The health care establishment shall be under surveillance and monitoring of J & K Pollution Control Board.
 - vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
 - vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the machinery etc. which are likely to cause fire hazard and also install well equipped fire control system in each floor separately..
 - viii. Good House keeping practices shall be adopted by the health care establishment authority.
 - ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .
 - x. The Health Care Establishment owner shall not operate the HCE unless Board issue consent to operate fresh.
 - xi. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
 - xii. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
 - xiii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
 - xiv. The Health care establishment authority shall install separate energy meter. Digital flow meters for ETP / STP and follow the Bio Medical Waste (Management & Handling) Rules 1989 and amendments made thereof.

xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
xvi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.

xvii. This consent is issued subject to strict adherence to the standards of effluent and solid waste rules .


12/4/2022
A (Ashok Kr Gupta)
Asstt Env engineer


(K Ramesh Kumar)
Member Secretary
12/04/22

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. Commissioner , JMC Jammu for information.
3. Director Health Service Jammu for information.
4. General Manager DIC Jammu for information.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Ankur Maitrika Hospitals OPC private Ltd. Ward No. 55 Deeli Jammu South for information .
7. Office file



The unit holder may download the list of standards from website jkspcb.nic.in and cpwb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly



BIAK POLLUTION CONTROL COMMITTEE

Government of Karnataka (G.O. No. 100/2019)

FORM NO. 10/2019

AUTHORIZATION (RENEWAL) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, SEPARATION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIO-MEDICAL WASTE.

To

Dr. Des Kumar Waddar
MA Ankur Maternity Hospital CHX private Limited
Ward No. 33 Dood Junction

The Committee has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMMWR Rules) for a period and premises mentioned in the authorization.

Authorization No. **JKPC E-NO-BMW-2461190**

Dated **11.04.2022**

MA Ankur Maternity Hospital CHX private Limited is hereby granted an authorization to operate a facility for generation, segregation, collection, storage, packaging, Pre-treatment and disposal of Bio-Medical Waste at the hospital as under:

Type of waste category	Qty. Handled
Yellow	170 Kg/month
Red	900 Kg/month
Blue	90 Kg/month
White	30 Kg/month

This authorization (Renewal) shall be in force for a period upto **January 2027**. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Terms and Conditions of Authorization

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorization or its renewals shall be produced for inspection at the request of an officer authorized by the prescribed authority.
- The person authorized shall not sell, lend, sell, transfer or otherwise transport the Bio-Medical Waste without obtaining prior permission of the prescribed authority.
- Any unauthorized change in personnel, equipment or any other conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- It is the duty of the authorized person to take prior permission of the prescribed authority in case there is any change.

Additional Terms and Conditions of Authorization

- Treatment & Disposal of Bio-Medical Waste
 - Waste shall be treated & disposed off in accordance with the standards prescribed in sub-section V of the rules.

This document is not valid for Karnataka

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2) The applicant shall set up requisite Bio-Medical Waste treatment facilities like autoclave, microwave system etc. wherever required for the treatment of waste or ensure treatment of waste at a common waste facility or any other waste treatment facility.

3) Standards for Incinerators:

- Combustion efficiency shall be at least 99.00 %.
- The temperature of the primary chamber shall be $800 \pm 50^\circ\text{C}$.
- The secondary chamber gas residence time shall be at least 1 (one) second at $1050 \pm 50^\circ\text{C}$ with minimum 3% oxygen in the stack gas.
- Minimum Stack height – 30 meters above ground.
- Emission standards should conform to the following:

<u>Parameters</u>	<u>Maximum Permissible Limit</u> mg/Nm ³ at (12 % CO ₂ correction)
Particulate matter	150
Nitrogen Oxides	450
HCl	50

- Volatile organic compounds in ash shall not be more than 0.01%.
 - Suitably designed air pollution control devices should be installed/retrofitted with the incinerator to achieve the above emission-limits, if necessary.
 - Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants.
 - Chlorinated plastics shall not be incinerated.
 - Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous Waste (Management & Handling) Rules, 1989.
 - Only low sulphur fuels like L.D.O/L.S.H.S/Diesel shall be used as fuel in the incinerator.
 - A logbook for the operation & maintenance of incinerators shall be maintained including details of waste received, waste incinerated, fuel consumption etc.
- 4) Standards for waste autoclaving, micro waving as well as deep burial shall be as per Schedule V of the rules.

5) Effluent Standards:

The effluent generated should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	100% survival of fish after 96 hours in 100% effluent

6) Segregation & Storage of Bio-Medical Wastes:

- Bio-Medical Waste shall not be mixed with other wastes.
- Bio-Medical Waste shall be segregated into containers/bags at the point of generation in accordance with schedule II of the rules prior to its storage, transportation, treatment and disposal. The containers shall be labeled according to Schedule III of the rules.
- At the storage site "Bio-Medical Waste Storage Site" & "Danger" sign Committees shall be prominently displayed.
- The applicant shall take all steps to ensure that such Bio-Medical Waste is handled without any adverse effect to human health and the environment.
- The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I, shall be selected depending on treatment option chosen, which shall be as specified in Schedule I of the rules.

- f) No untreated Bio-Medical Waste shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment.

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7. Transportation of Bio-Medical Waste:

- i. If a container is transported from the premises where Bio-Medical Waste is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule III of the rules, also carry information prescribed in Schedule IV of the rules.
- ii. Untreated Bio-Medical Waste shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labelled with the symbols shown in Schedule III of the rules.

8. General Conditions:

- i. When any accident occurs at any institution or facility or any other site where Bio-Medical Waste is handled or during-transportation of such waste the authorised person shall report the accident in Form III of the rules to the Committee forthwith.
- ii. Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of Bio-Medical Waste in accordance with these rules and any guidelines issued.
- iii. All records shall be subject to inspection and verification by the Committee at any time.
- iv. Every applicant shall submit an annual report in Form II by 31st January every year, which shall include information about the categories & quantities of Bio-Medical Waste handled during the preceding year.
- v. The applicant shall be further required to obtain the following from the Committee:
- Consent under the Water (Prevention and Control of Pollution) Act, 1974.
 - Consent under the Air (Prevention and Control of Pollution) Act, 1981.
 - Authorization under the Hazardous Wastes (Management and Handling) Rules-1989.
 - Authorization to operate the DG Set.
- vi. The authorization granted shall lapse at any time if the facility does not demonstrate the parameters, as required under rules or any condition of this authorization order is not complied with.
- vii. The authority of hospital shall ensure the scientific disposal of Bio Medical waste generated by the hospital strictly as per BMW(M&H) rules 1998 as amended and through CBMWTF duly authorized by Committee.
- viii. Mercury generated due to the breakage of medical equipments such as thermometer, B.P apparatus etc., should not be disposed off along with Bio-Medical or general Waste. It should be separately handled and disposed as per Hazardous Waste (Management & Handling) Amendment Rules, 2003. Mercury and Mercury compounds waste with concentration limit equal to or more than 50 mg/Kg has to be disposed off as per the said rules.
- ix. Proper labeling (Bio Hazardous) should be done which should be non washable and permanently visible.
- x. Mutilation & treatment should be given to waste sharps (cat 04) before it is sent to the Common Bio Medical Waste Treatment facility.
- xi. The authority should apply 60 days in advance for renewal of authorization before expiry of same.
- xii. The emissions or discharge of environmental pollutants from the hospital shall not exceed the relevant parameters and standards for the said hospital operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.
- xiii. This authorization is issued with the condition that proof of ETP and self monitoring report shall be submitted within three months along with proof of Solid Waste disposal facility under SWM Rules, progress of phasing out use of chlorinated plastic bags, gloves and blood bags, proof of digital weighing machine and scanner, log book of BMW and bar code management software working and receipt of data and reflection on to the website, annual report, insurance cover of waste handlers and training given to such hospital staff etc..



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f) This authorization is issued with condition that hospital management to upload monthly /annual report 2021 on their portal.

Penalty Provisions:

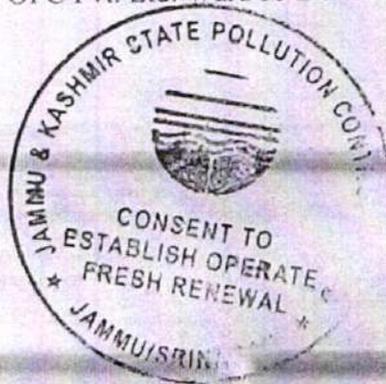
If the applicant fails to comply with the terms and conditions and other directives issued by this Committee as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

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AEB

[Handwritten signature]
(K. Ramesh Kumar)
Member Secretary
26/06/22
[Handwritten initials]

Copy to the:-

1. Regional Director, J&K PCC Jammu for information.
2. Director, Health Department, Jammu for information.
3. Scientist C (MAWD) JKPC Srinagar for information.
4. P.A to Chairman J&K PCC for the information of Chairman
5. M/s Ankur Maitrika Hospitals OPC Pvt. Ltd. Ward 55 Deeli Jammu for information
6. Office File



The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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PCC

J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S.No. PCB/RDJ/BMW/985286/22 59-61

Date 10/06/2022

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Dr. Yudhvir Katoch
Yudhvir Nursing Home
Manda, B.C. Road, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 30 of 2022 Dt: 18/06/2022
2. Yudhvir Nursing Home occupier or operator of the facility located at Manda, B.C. Road, Jammu is hereby granted an authorization for:

Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Yudhvir Nursing Home is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: 9
 - II. Mode of disposal of Bio-medical Waste: CBMWTF, Samba
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: 4.2 kg
 - IV. Validity of Authorization fees is up to October, 2026.
 - V. Bar Code Allotted: YUDHV180005JKNH00283.

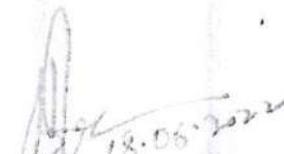
Type of Waste Category	Quantity permitted for Handling / month (As per I/R)
Yellow	0.6 kg
Red	1.8 kg
White (Translucent)	0.6 kg
Blue	1.2 kg

4. This authorization shall be in force up to October, 2026 from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer




(Sat Paul) IFS
Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.



- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record on the website according to the BMW generated in terms of category and color coding.
- 13) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

Code

Neelu Sharma

(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu.



For & on behalf of
J&K Pollution Control Committee

Sat Paul
16.06.2022

(Sat Paul) IFS
Regional Director
PCC, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (North) for information and necessary action.
3. I/c website for n/a..

J&K Pollution Control Board

JAMMU/SRINAGAR



Sr.No. PCB/RDJ/BMW/20 / 10/12

Date 10/01/2020

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO-MEDICAL WASTE

To,
Dr. R.K. Suri
Triveni Nursing Home
8C/C, Gandhi Nagar, Jammu.



The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 04 of 2020, Dt. 10/01/2020
2. Triveni Nursing Home occupier or operator of the facility located at 8C/C, Gandhi Nagar, Jammu is hereby granted an authorization for:

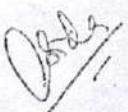
Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Triveni Nursing Home is hereby authorized for handling of biomedical waste as per the capacity given below;
 - (i) Number of beds of HCF: 20
 - (ii) Number healthcare facilities covered by CBMWTF: NA
 - (iii) Installed treatment and disposal capacity: NA
 - (iv) Area or distance covered by CBMWTF: NA
 - (v) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **15.9 kg**
 - (vi) Validity of Authorization fees is up to **November, 2021**.

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month (As per A/R)</u>
Yellow	3.9 kg
Red	11.6 kg
White (Translucent)	0 kg
Blue	0.4kg

4. This authorization shall be in force up to **November, 2021** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

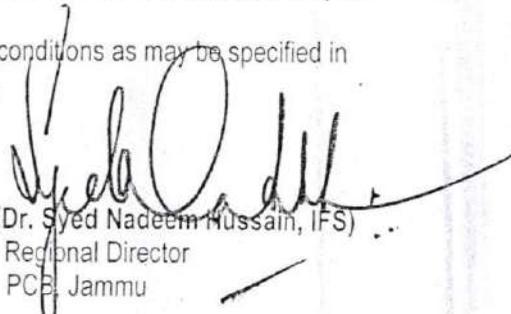
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Neelu Sharma

(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu.

Date

Place: Jammu


(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.
7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To make available annual report on its web-site within a period of two years from the date of publication of Bio-medical Waste Management (Amendment) Rules, 2018.
- 14) To submit renewed DHS Registration Certificate and MOU with CBMWTF within three months.
- 15) To submit SMR of STP/ETP installed within three months.
- 13) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

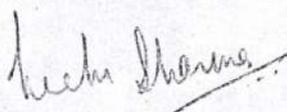
SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMWM Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (bedded) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

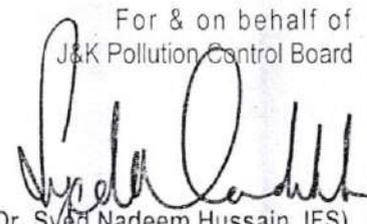
"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.


(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu.



For & on behalf of
J&K Pollution Control Board

(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu
9/11/2020

Copy for information and necessary action to:-

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB Jammu (South) for information and necessary action.
3. Office file.



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCC/digital/22041346816 of 2022

Date:- 26/05/2022

Consent to Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Avijit Suri and on behalf of

M/s A V Nursing Home
216 P/2 Channi Himmat Jammu South Jammu
(registration No. nil dt: 16-01-2020)

for a period upto **October 2022** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 52.38 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	10 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder has to maintain ETP and STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed 1.7 KLD.
 - ii. The daily quantity of water consumption shall not exceed 02 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the set standards :

4. Compliance under Air Act:

- a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B) /Air Act .
- b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.

B

The industry can apply for Renewal/Expansion of Consent on the Site www.jkspcb.nic.in directly

Page 1

M





J&K POLLUTION CONTROL COMMITTEE
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S. No. PCC/RDJ/BMW/1346842/22/ 401-03

Date 12/01/2022

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Sh. Avijit Suri
A. V. Nursing Home
216, P/2, Channi Himmat, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 135 of 2022. Dt: 12/01/2022.
2. **A. V. Nursing Home** occupier or operator of the facility located at **216, P/2, Channi Himmat, Jammu** is hereby granted an authorization for:

Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

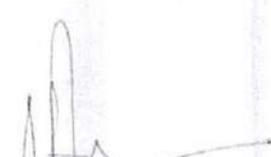
3. **A. V. Nursing Home** is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: **10**
 - II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: **8.60 kg**
 - IV. Validity of Authorization fees is up to **October 2028**.
 - V. Bar Code Allotted: **AVNUH180015JKNH00284**.

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month (As per I/R)</u>
Yellow	1.32 kg
Red	7.08 kg
White (Translucent)	0.0191 kg
Blue	0.183 kg

4. This authorization shall be in force up to **October 2024** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Principal Scientific Officer
PCC, Jammu




(Sat Paul) IFS
Regional Director
PCC, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre-treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.
7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "**Bio-Medical Waste Storage Site**" & "**Danger**" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To operationalize website and accordingly maintain and update on day to day basis the bio-medical waste management register and display the monthly record as well as Annual Report on the website according to the BMW generated in terms of category and color coding.
- 13) To authenticate the waste handed over and received by the CBMWTF on the log book daily.
- 14) To submit SMR of ETP/STP on quarterly basis.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMW Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (≥ 10 beds) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



For & on behalf of
J&K Pollution Control Committee

(Sat Paul) IFS
Regional Director
PCC, Jammu

Principal Scientific Officer
PCC, Jammu.

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (South) for information and necessary action.
3. I/c website for n/a..

J&K Pollution Control Board

JAMMU/SRINAGAR



S.No. PCB/RDJ/BMW/21/186-88

Date 27/03/2021

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Fresh) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Sh. Kshitiz Murdia
Indira IVF Hospital Pvt. Ltd.
2nd Floor, City Plaza, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Fresh**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 30 of 2021 - dt. 27/03/2021
2. Indira IVF Hospital Pvt. Ltd. occupier or operator of the facility located at 2nd Floor, City Plaza, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Indira IVF Hospital Pvt. Ltd. is hereby authorized for handling of biomedical waste as per the capacity given below;

- I. Number of beds of HCF: 08
- II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- III. Quantity of Bio-medical Waste handled, treated or disposed per month: **18.0 kg**
- IV. Validity of Authorization fees is up to **July, 2022**.
- V. Bar Code Allotted: **INIVF180003JKPL00579**.

Type of Waste Category

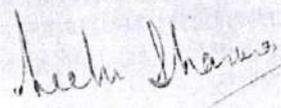
Yellow
Red
White (Translucent)
Blue

Quantity permitted for Handling / month (As per Master Data)

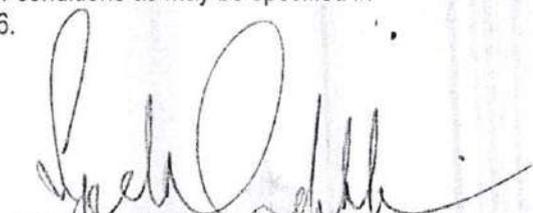
12.0 kg
3.0 kg
0.6 kg
2.4 kg

4. This authorization shall be in force up to **July, 2022** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer




(Dr. Syed Nadeem Hussain, IFS)
Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site **"Bio-Medical Waste Storage Site"** & **"Danger"** signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
 - 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
 - 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.
9. Transportation of Bio-Medical Waste:
- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
 - 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.
10. General Conditions:
- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
 - 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
 - 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
 - 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
 - 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
 - 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
 - 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
 - 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
 - 9) All records shall be subject to inspection and verification by the Board at any time.
 - 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.
11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**
- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
 - 2) Consent under the Air (Prevention and Control of Pollution).
 - 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
 - 4) The Solid Waste Management Rules, 2016.
 - 5) The Plastic Waste Management Rules, 2016.
 - 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record on the website according to the BMW generated in terms of category and color coding.
- 13) To submit SMR of STP quarterly.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

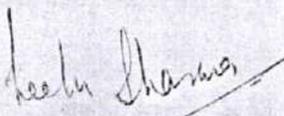
SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMWM Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (bedded) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

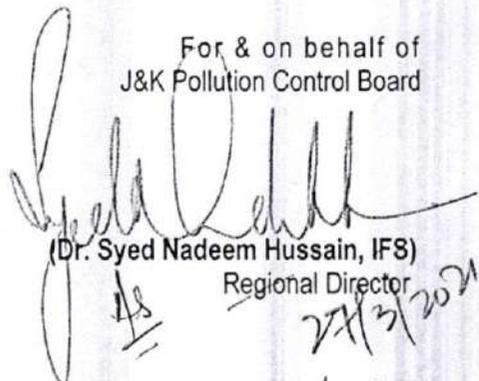
"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.


(Neelu Sharma)
Principal Scientific Officer



For & on behalf of
J&K Pollution Control Board

(Dr. Syed Nadeem Hussain, IFS)
Regional Director
27/3/2021

Copy for information and necessary action to:-

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB Jammu (North) for information and necessary action.
3. I/c website for n/a..



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

CONSENT ORDER

Consent No.:- PCC/digital/22062379764 of 2022

Date:- 01/04/2022

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Kshitiz Murdia

M/s Indira IVF Hospital Pvt. Ltd.
2nd Floor City Plaza Jammu North
Jammu
(registration No. Nil dt: 12-7-2019)

for a period upto **January 2027** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 10 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	10 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder has to maintain STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed 01 KLD.
 - ii. The daily quantity of water consumption shall not exceed 03 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the set standards :

4. Compliance under Air Act:

- a. The HCE holder shall comply to National Ambient Air Quality Standards (refer rule 3(3B) /Air Act .
- b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.

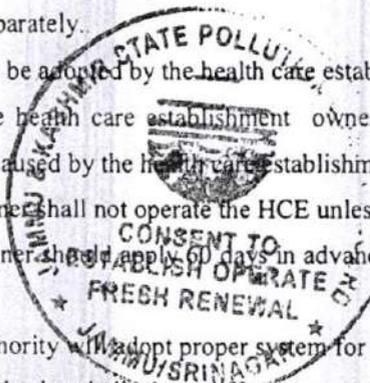
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The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain noise to as per the standards.
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCC laboratory or laboratory approved by the J&K PCC after every six months to check the efficacy of PCDs installed in the HCE .
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**
 - i. The Consent is valid for the **Operation of (HCE) health care establishment only.**
 - ii. Pollution Control Devices (STP/PCD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational . The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Committee.
 - iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The health care establishment authority shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
 - v. The health care establishment shall be under surveillance and monitoring of J & K Pollution Control Committee.
 - vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
 - vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the machinery etc. which are likely to cause fire hazard and also install well equipped fire control system in each floor separately.
 - viii. Good House keeping practices shall be adopted by the health care establishment authority.
 - ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .
 - x. The Health Care Establishment owner shall not operate the HCE unless Committee issue consent to operate fresh.
 - xi. The Health Care Establishment owner shall apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
 - xii. The Health Care Establishment authority shall adopt proper system for disposal of waste water and bio medical waste.
 - xiii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
 - xiv. The Health care establishment authority shall install separate energy meter. Digital flow meters for ETP / STP and follow the Bio Medical Waste (Management & Handling) Rules 1989 and amendments made thereof.



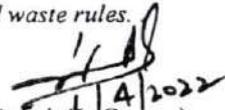
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case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.

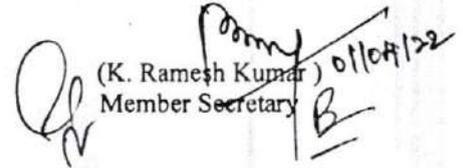
vi. This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.

xvii. This consent is issued subject to strict adherence to the standards of effluent and Bio Medical Waste Management

/Solid waste rules.


(Ashok Kr Gupta)
Asstt Env Engineer




(K. Ramesh Kumar)
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. Commissioner , JMC Jammu for information.
3. Director Health Service Jammu for information.
4. General Manager DIC Jammu for information.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Indira IVF Hospital Pvt. Ltd. Jammu North , Jammu for information .
7. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/20011223506 of 2020

Date:- 23/01/2020

Consent to Establish (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Shazia Shafi Mir

M/s SDS Hospital
Shahpur Brahamana Bishnah , Jammu North Jammu
(registration No. DHS-J/MJCEE/4953 dt: 24-7-2018)

for a period upto January 2021 for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Establishment of HCE for indoor patients with capital investment of Rs. 15 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	10 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder to maintain ETP and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 20 KLD.
 - ii. The daily quantity of water consumption shall not exceed 24 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ^o c)	30
Total Suspended Solid	100

4. Compliance under Air Act:

- a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B) .

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Page 1



b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP/ETP and Pollution control devices as applicable under Environment Protection Act 1986.

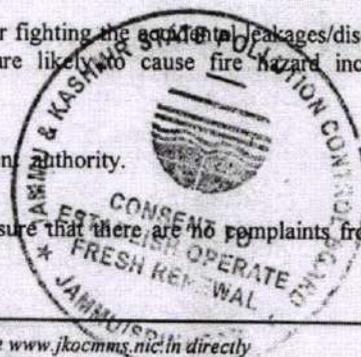
5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

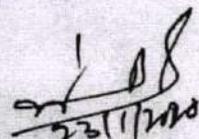
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**

- i. The Consent is valid for the **Establishment of health care establishment only.**
- ii. Pollution Control Devices (STP/ECD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .



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- x. The Health Care Establishment owner shall not operate the HCE unless Board issue consent to operate fresh.
- xi. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xii. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xiii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiv. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- i. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.


 (Ashok Kr. Gupta)
 Asstt. Env. Engineer


 (B.M. Sharma)
 Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Jammu for information.
3. D.O PCB Jammu North for the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman J&K PCB for the information of Chairman.
5. M/s SDS Hospital Shahpur Brahamana Bishnah Jammu for information for information.
6. Office file



The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly



J&K POLLUTION CONTROL COMMITTEE
Parivesh Bhawan, Forest Complex, Gladhi, Transport Nagar, Narwal, Jammu

S.No. PCC/RDJ/BMW/2080240/22 / 422-24

Date 01/02/2022

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO-MEDICAL WASTE

To,
Sh. Shaurya Gupta
Jammu Oncology Clinic with Interventions,
129, Garden Avenue, Near BEE ENN Hospital, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 142 of 2022. Dt: 01/02/2022.
2. **Jammu Oncology Clinic**, occupier or operator of the facility located at **39 B/C, Gandhi Nagar, Jammu** is hereby granted an authorization for:

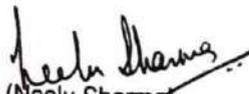
Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Jammu Oncology Clinic**, is hereby authorized for handling of biomedical waste as per the capacity given below:
 - I. Number of beds of HCF: **14**
 - II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: **76.0 kg**
 - IV. Validity of Authorization fees is up to **May, 2029**.
 - V. Bar Code Allotted: **JAMCO180002JKNH00299**.

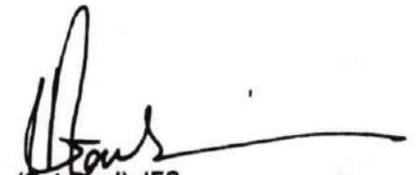
<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month (As per A/R)</u>
Yellow	0.5 kg
Red	30.0 kg
White (Translucent)	0.5 kg
Blue	45.0 kg

4. This authorization shall be in force up to **May, 2029** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer




(Sat Paul), IFS
Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "**Bio-Medical Waste Storage Site**" & "**Danger**" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. **Transportation of Bio-Medical Waste:**

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. **General Conditions:**

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof

Jammu Oncology Clinic, Near BEE ENN Hospital, Jammu

- 7) The authorization granted shall lapse at any time if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose by the 27th March, 2019.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves by 27th March, 2019.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record as well as Annual Report on the website according to the BMW generated in terms of category and color coding.
- 13) To authenticate the waste handed over and received by the CBMWTF on the log book daily.
- 14) To submit SMR of ETP/STP on quarterly basis.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMW Rules, 2016.
- The prescribed limits as referred are applicable to the occupiers of HCFs (bedded) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

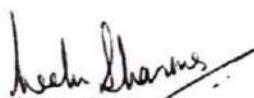
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



For & on behalf of
J&K State Pollution Control Committee

(Sat Paul), IFS
Regional Director


(Neelu Sharma)
Principal Scientific Officer

Copy for information and necessary action to:-

- 1 Member Secretary, PCC Jammu for information & necessary action
2. Divisional Officer, J&K PCC Jammu (N) for information & necessary action
3. I/c Website for n/a



J&K Pollution Control Committee JAMMU
JAMMU/SRINAGAR (www.jkspcb.nic.in)

Bio-Medical Waste Authorization

Authorization No-JKPCB/HO/BMW/1986295

1. Authorization is granted under Rule 10 of the Bio-medical Waste Management Rules, 2016.
2. Sh./Smt. **Dr Gaganpreet Singh** of M/s **J K Medicity Hospital Pvt Ltd** is hereby granted an authorization based on the enclosed signed inspection report for **HCF/Private Hospital (Bedded)** (Type of Health Care facility as per order dt. 17/12/2018) on the premises situated at **NH 1 Narwal Bye Pass Jammu**.

Detail of Authorization

Authorization Required for	Type of Health Care Facility	Category/Quantity
Generation, Segregation, Collection and Storage	HCF/Private Hospital (Bedded)	YELLOW- 50KG/MONTH
		RED- 35 G/MONTH
		BLUE- 50KG/MONTH
		WHITE- 50KG/MONTH

3. The authorization shall be valid for a period upto **January 2024**.
4. The authorization is subject to the following general and specific conditions:
The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization renew under the Bio-medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization renew under the Bio-medical Waste Management Rules, 2016.(herein after to be called as BMW Rules) for a period and premises mentioned in this authorization.
5. **Terms and Conditions of Authorization:-**
 - i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 - ii) The authorization or its renewals shall be produced for inspection at the request of an officer authorized by the prescribed authority
 - iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
 - iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
 - v) It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility
6. **Additional Terms and Conditions of Authorization**
Treatment & Disposal of Bio-Medical Waste (herein after to be called as BMW).
 - i) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.



- ii) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility (herein after to be called asCBMWTF).
- iii) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall bepre- treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-II.
- iv) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., are as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:-

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the followinglimits:

Parameters	Maximum Permissible Ltd.
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90%survival of fish after 96 hoursin 100% effluent

- i. Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.
- ii. For discharge into public sewers with terminal facilities, the general standards as notified under the E(P) Act, 1986 (29 of 1986) shall be applicable

8. Segregation & Storage of Bio-Medical Wastes

- i) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with MunicipalSolid Waste.
- ii) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- iii) Provision within the premises shall be made for a safe, ventilated and secured location for storageof segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule
- iv) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominentlydisplayed.
- v) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment
- vi) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule (Part-I), shall be selected depending on treatment option chosen.
- vii) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

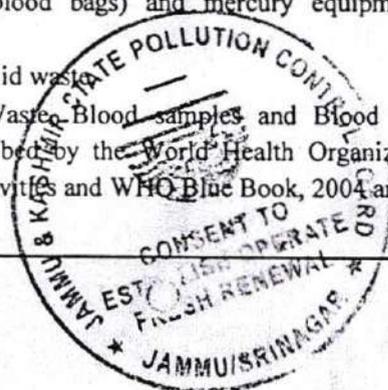
- i) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- ii) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:-

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunization Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.
- 11) The applicant shall be required to obtain the following from the Board (which ever is applicable)
 - i) The Hazardous & Other waste (Management & Trans boundary Movement) Rules,2016
 - ii) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules,2001 and amendments thereof.
 - iii) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.

11. Specific Conditions:-

1. To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
2. To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose
3. Not to use chlorinated plastic bags, gloves, (excluding blood bags) and mercury equipments such as thermometer, B.P apparatus etc.
4. Not to dispose off treated bio- medical waste with municipal solid waste
5. To pre-treatment the Laboratory Waste, Microbiological Waste, Blood samples and Blood bags through disinfection or sterilization on site in the manner as prescribed by the World Health Organization (WHO) guidelines on safe management of wastes from Health Care activities and WHO Blue Book, 2004 and then sent to the CBMWTF for final disposal.



6. To install Autoclave / Microwave for pre-treatment of Laboratory Waste, Microbiological Waste, blood samples, plastic tubes & glassware before disposal and submit photographic proof within three months.
7. To ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974.
8. The Proprietor should apply 60 days in advance for renewal of authorization before the expiry of same.
9. *This authorization is issued with the condition that the website will be operational within a fortnight.*

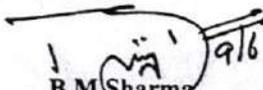
"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provision:

If the applicant fails to comply with the terms and conditions and other directive Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.


9/6/2021
A K Gupta
Asstt Env Engineer




B M Sharma
Member Secretary
B

Copy to the:-

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. Director Health department Jammu for information.
3. Scientist C BMW JKPCB for information.
4. P.A to Chairman J&K PCC for the information of Chairman.
5. M/s J K Medicity Hospital Pvt. Ltd. NH 1 Narwal bypass Jammu for information.
6. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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J&K STATE POLLUTION CONTROL BOARD

Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- SPCB/digital/1906845007 of 2019

Date:- 27/05/2019

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Gaganpreet Singh

M/s J K Medicity Hospital Pvt. Ltd.
NH 1 Narwal Bye pass Road Jammu , Jammu South ,Jammu
(registered No. J/NHCE/2012-13/495 dt: 5-52012)

for a period upto **May 2023** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 213 lacs.

S No.	Facility	Maximum capacity
1	HCE (General Hospital) Bed capacity	40 (Nos.)

3. Compliance under Water Act:

- a. **Sewage Effluent** : The HCE holder to maintain ETP and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30



b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 0.5 KLD.
- ii. The daily quantity of water consumption shall not exceed 05 KLD.
- iii. Waste water generated from the HCE shall be disposed through STP.

- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ⁰ c)	30
Total Suspended Solid	100

4. Compliance under Air Act:

- a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	



The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	ETP and STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**

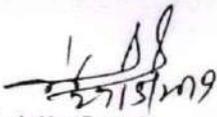
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K SPCB laboratory or laboratory approved by the J&K SPCB after every 12 months to check the efficacy of PCDs installed in the HCE .

8. **The HCE holder shall comply with the additional conditions as stipulated below :-**

- i. The Consent is valid for the **Operation of health care establishment only.**
- ii. Pollution Control Devices (STP/ECD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K State Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .

- x. The health care establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xi. The Health care establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health care establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- xiv. This consent is issued with condition to install digital flow meter at inlet & outlet of ETP/STP within one month and submission of the annual report on form IV to this office before 30th of June 2019.
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- * This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.



(Ashok Kr. Gupta)
Asstt. Env. Engineer

'By Order'


(B.M. Sharma)
Member Secretary



Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Jammu for information.
3. D.O PCB Jammu for the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman J&K SPCB for the information of Chairman.
5. M/s JK Medicity Hospital Pvt. Ltd. NH bye pass Narwal Jammu for information for information.
6. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and jkspcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1986.



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Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbjmu@gmail.com, Tel/fax 0191-2476926

Proprietor

Sukhda Nursing Home,
3 D/D 2nd Ext, Green Belt Park
Gandhi Nagar, Jammu.

No: PCC/RDJ/PSO/BMW/22/834-37

Dated: 18/08/2022.

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to obtain Consent under Water (Prevention and Control of Pollution) Act, 1974 as well as Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since July, 2021.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Consent from J&K PCC.
- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without establishing website for updation of monthly BMW details as well as Annual Report.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.


(Sat Paul) IFS
Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (South) for information and necessary action.
4. I/c Website for n/a.



J&K POLLUTION CONTROL BOARD
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. SPCB/RDJ/BMW/20 / 169-70

Date 14/07/20

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Dr. Chaman Lal Gupta
Sukhda Nursing Home,
3D/D, II Ext. Gandhi Nagar, Jammu.



The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 55062020. Dt. 14-07-2020
2. **Sukhda Nursing Home**, occupier or operator of the facility located at **3D/D, II Ext., Gandhi Nagar, Jammu** is hereby granted an authorization for:

Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Sukhda Nursing Home**, is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: **05**
 - II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: **9.0 kg (As per Inspection report)**
 - IV. Validity of Authorization fees is up to **July 2026**.

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month</u>
Yellow	2.25 kg
Red	4.95 kg
White (Translucent)	0.2 kg
Blue	1.6 kg

4. This authorization shall be in force up to **one year** from the date of issuance in order to synchronize it with CTE/ O (F) and shall be renewed subject to output discharge standard for liquid waste within three months and fulfillment of other conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Principal Scientific Officer
PCB, Jammu.
Date

(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMWM, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMWM within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or, during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To make available annual report on its web-site within a period of two years from the date of publication of Bio-medical Waste Management (Amendment) Rules, 2018.
- 13) To submit Renewed DHS registration Certificate within three months.
- 14) To submit compliances for liquid waste discharge within three months.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

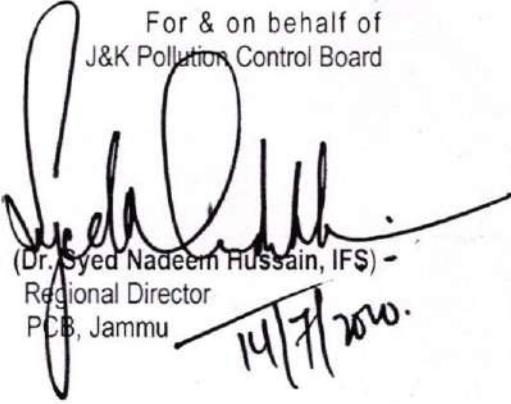
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.




Principal Scientific Officer
PCB, Jammu.

For & on behalf of
J&K Pollution Control Board


(Dr. Syed Nadeem Hussain, IFS) -
Regional Director
PCB, Jammu

14/7/2020

Copy for information and necessary action to:-

1. Member Secretary, PCB Jammu for information & necessary action.
2. I/c website for n/a.



CONSENT ORDER

Consent-No.:- PCB/digital/2004863911 of 2020

Date:- 21-07-2020

Consent to Establish/Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. C.L. Gupta

M/s Sukhda Nursing Home
3 D/D 2nd Extension Gandhi Nagar Jammu South
Jammu (registered with J/NHCE/2015-16/669 dt: 22-01-2019)

for a period upto July 2021 for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 32 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	05 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder to maintain waste water treatment facility and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 1.6 KLD.
 - ii. The daily quantity of water consumption shall not exceed 01 KLD.
 - iii. Waste water generated from the HCE shall be disposed through waste water treatment facility.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ^o c)	30
Total Suspended Solid	100



The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

4. Compliance under Air Act:

- a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B) .
- b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

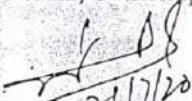
The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per Act 1986.

S.No.	Pollution Control Equipments
1	Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .
8. The HCE holder shall comply with the additional conditions as stipulated below :-
- The Consent is valid for the Establishment / operation of Health care establishment only.
 - Pollution Control Devices (as applicable) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
 - The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
 - The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
 - The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
 - The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
 - The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharges of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
 - Good House keeping practices shall be adopted by the health care establishment authority.
 - It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .



- x. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health Care Establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- iv. The Health Care Establishment authority shall ensure to comply with environment standards for effluent .
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- xvi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.


 (Ashok Kr. Gupta)
 Asstt. Env. Engineer


 (B.M. Sharma)
 Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner Jammu, Municipal Corporation, Jammu for information
3. Director, Health Jammu for information.
4. General Manager DIC Jammu for information.
5. D.O PCB Jammu South for the direction to monitor the conditions of the consent stated above.
6. P.A to Chairman J&K PCB for the information of Chairman.
7. M/s Sukhda Nursing Home Gandhi Nagar Jammu South, Jammu for information.
8. Office file



The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document from OCMMS by JKSPCB

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly



J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S.No. PCB/RDJ/BMW/1638051/22/13-15

Date 06/05/2022

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Dr. Swarn Singh
Care N Cure Nursing Home
Trikuta Nagar, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 05 of 2022, Dt. 06-05-2022
- 2 **Care N Cure Nursing Home** occupier or operator of the facility located at **Trikuta Nagar, Jammu** is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Care N Cure Nursing Home** is hereby authorized for handling of biomedical waste as per the capacity given below;

- I. Number of beds of HCF: **25**
- II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- III. Quantity of Bio-medical Waste handled, treated or disposed per month: **224.06 kg**
- IV. Validity of Authorization fees is up to **October, 2026**.
- V. Bar Code Allotted: **CNCNH180012JKNH00282**.

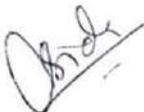
Type of Waste Category

Quantity permitted for Handling / month (As per I/R)

Yellow	63.66 kg
Red	81.33 kg
White (Translucent)	6.91 kg
Blue	72.16 kg

4. This authorization shall be in force up to **October, 2026** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer




(Sat Paul) IFS
Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.
7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90%survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site **"Bio-Medical Waste Storage Site"** & **"Danger"** signboards shall be prominently displayed.



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- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.



AS

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record on the website according to the BMW generated in terms of category and color coding.
- 13) To submit SMR on quarterly basis.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMW Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (≥ 10 beds) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



For & on behalf of
J&K Pollution Control Committee

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu.

Sat Paul
(Sat Paul) IFS
Regional Director
PCC, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (South) for information and necessary action.
3. I/c website for n/a..



J&K POLLUTION CONTROL BOARD
Jammu Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/20061637905 of 2020

Date:- 02/11/2020

Consent to Operate (Renewal) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Mr. Swarn Singh

M/s Care N Cure Nurshing Home
Trikuta Nagar Jammu South, Jammu
(registered No. J/NHCE/2013-14/582 dt: 12-6-2013)

for a period upto **June 2025** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner.

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 198 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	25 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder to maintain ETP and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 20 KLD.
 - ii. The daily quantity of water consumption shall not exceed 24 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ^o c)	30
Total Suspended Solid	100

4. Compliance under Air Act:

- a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B)).

The industry can apply for Renewal/Expansion of Consent on the Site www.jkacmms.nic.in directly

Handwritten signature

b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	oil	0

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

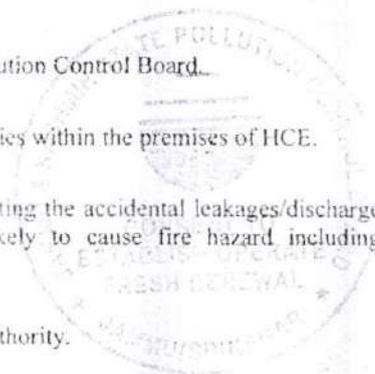
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**

The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

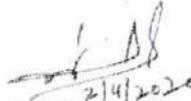
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**

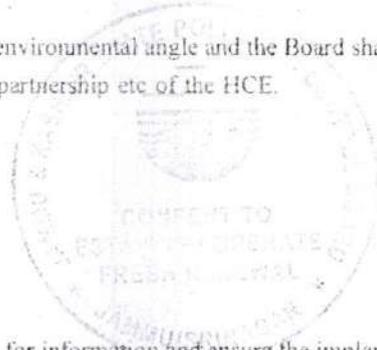
- i. The Consent is valid for the **Operation of health care establishment only.**
- ii. Pollution Control Devices (STP/ECD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .

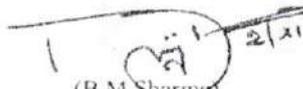


The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.

- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- iv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- v. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.


21/4/2020
(Ashok Kr. Gupta)
Asstt. Env. Engineer




(B.M Sharma)
Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner JMC Jammu for information.
3. Director Health Services Jammu for information.
4. General Manager DIC Jammu.
5. D.O PCB Jammu South for the direction to monitor the conditions of the consent stated above.
6. P.A to Chairman J&K PCB for the information of Chairman.
7. M/s Care N Cure Narsing Home Trikuta Nagar Jammu for information for information.
8. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and epcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981

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The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbmu@gmail.com, Tel/fax 0191-2476926

Proprietor
Ganeshdaya Nursing Home,
Talab Tillo, Jammu.

No: PCC/RDJ/PSO/BMW/22/830-33.

Dated: 18/06/2022.

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to seek Consent under Water (Prevention and Control of Pollution) Act, 1974 since January, 2022 as well as Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since May, 2022.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

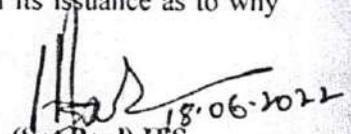
"whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly."

Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Consent from J&K PCC.
- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without establishing website for up-dation of monthly BMW details as well as Annual Report for 2021.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.

616

(Sat Paul) IFS

18.06.2022
Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. l/c Website for n/a.



J&K POLLUTION CONTROL COMMITTEE
Parivesh Bhawan, Forest Complex, Gadhni, Transport Nagar, Narwal, Jammu

Sr.No. PCB/RDJ/BMW/20/239-41

Date 26/08/2021

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To

Mrs. Anita Bali
Ganeshdaya Nursing Home
Behind Petrol Pump, T. Tillo Road, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant Authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue RI of 2021 Dt: 26/08/2021.
2. **Ganeshdaya Nursing Home** operator of the facility located at **Behind Petrol Pump, T. Tillo Road, Jammu** is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Ganeshdaya Nursing Home** is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: **10**
- (ii) Installed treatment & disposal Facility: **NA**
- (iii) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **24 kg**
- (vi) Validity of Authorization fees is upto **May, 2022..**
- (vii) Bar Code Alloted: **GANES180002JKNH00276**

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month</u>
Yellow	9 kg
Red	4 kg
White (Translucent)	2 kg
Blue	9 kg

4. This authorization shall be in force for a period upto **May, 2022** and shall be renewed subject to fulfillment of condition specified in the Authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu



Dr. Syed Wadeem Hussain, IFS
(Dr. Syed Wadeem Hussain, IFS)
Regional Director
PCC, Jammu

The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

1. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
2. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
3. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
4. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste (herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 1) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 2) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "**Bio-Medical Waste Storage Site**" & "**Danger**" signboards shall be prominently displayed.
 - 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to

By hand

Ganeshdaya Nursing Home

6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.

2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.

2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.

3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).

4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.

5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.

6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.

7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.

8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.

9) All records shall be subject to inspection and verification by the Board at any time.

10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**

1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.

2) Consent under the Air (Prevention and Control of Pollution).

3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.

4) The Solid Waste Management Rules, 2016.

Ganeshdaya Nursing Home

- 5) The Plastic Waste Management Rules, 2016.
 - 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
 - 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
 - 8) To make a provision within the premises for a safe, ventilated, and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
 - 9) To establish / implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
 - 10) To phase out use of chlorinated plastic bags (excluding blood bags) immediately
 - 11) To dispose off infectious Liquid Waste only after treatment by disinfection as per Schedule -II (6) of the Principle Rules.
 - 12) Not to dispose off treated Bio-medical Waste with Municipal Solid Waste.
 - 13) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- **Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.**

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility.

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
J&K PCC, Jammu



For & on behalf of
J&K State Pollution Control Board

(Dr. Syed Nadeem Hussain, IFS)
Regional Director
J&K PCC, Jammu

Copy for information and necessary action to: -

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (North) for information and necessary action.
3. I/c Website for necessary action.



J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/21041632628 of 2021

Date:- 08/01/2021

Consent to Operate (Renewal) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Mrs. Anita Bali

M/s Ganeshdaya Nursing Home
Behind Petrol Pump Talab Tilloo ,Jammu North
Jammu
(registered No. nil dt: 9-2-2019)

for a period upto **January 2022** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 25 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	10 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder to maintain ETP and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27° C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 2.4 KLD.
- ii. The daily quantity of water consumption shall not exceed 03 KLD.
- iii. Waste water generated from the HCE shall be disposed through STP.

- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27° c)	30
Total Suspended Solid	100

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

Page 1

4. Compliance under Air Act:

a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B) .

b. The HCE holder has to operate stack of the following specification:

S.No	Stack attached to	Height in(m)	Top diameter (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended

The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

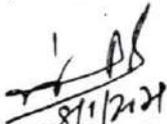
8. The HCE holder shall comply with the additional conditions as stipulated below :-

- i. The Consent is valid for the **Operation of health care establishment only.**
- ii. Pollution Control Devices (STP/ECD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/dischARGE of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.

shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .

The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.

- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- xiv. This consent is issued with the condition of periodic inspections by divisional officer as per schedule for orange category units.
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- vi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership of the HCE.


(Ashok K.P. Gupta)
Asstt. Env. Engineer




(B.M. Sharma)
Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner JMC Jammu for information.
3. Director Health Services Jammu for information.
4. General Manager DIC Jammu .
5. D.O PCB Jammu North for the direction to monitor the conditions of the consent stated above.
6. P.A to Chairman J&K PCB for the information of Chairman.
7. M/s Ganeshdaya Nursing Home near Petrol Pump Talab Tilloo Jammu for information for information.
8. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpwb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbmu@gmail.com, Tel/fax 0191-2476926

Proprietor
S.H.S. Memorial Hospital,
Rehari Chowk, Jammu

No: PCC/RDJ/PSO/BMW/22/ 100-35

Dated: 07/07/2022

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to seek Consent to operate (Renewal) under Water (Prevention and Control of Pollution) Act, 1974, since January, 2022. You have also failed to seek Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since May, 2022.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

Further **Section 15 of the Environment (Protection) Act, 1986** mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Consent from J&K PCC.
- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without establishing website for updation of monthly BMW details as well as Annual Report, 2021.
- Operation of the HCF without fulfilling the specific compliances mentioned in the previous Authorization.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.

(Sat Paul) IFS

Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/c Website for n/a.



J&K POLLUTION CONTROL BOARD
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. PCB/RDJ/BMW/20 1207-69

Date 22/10/2020

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To
Dr. Jyoti Singh
S. Harbans Singh Memorial Nursing Home
Rehari Chungi, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

- File No. of authorization and date of issue 29 of 2020 dt. 22/10/2020
- SHS Memorial Nursing Home of the facility located at House No. 32 Rehari Colony Road, Jammu is hereby granted an authorization for:

- Activity**
- Generation, Segregation
 - Collection
 - Storage
 - Packaging
 - Pre-Treatment
 - Disposal

- SHS Memorial Nursing Home is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: 09
- (ii) Installed treatment & disposal Facility: NA
- (iii) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **63.36 kg**
- (vi) Validity of Authorization fees is upto **May, 2027**.

Type of Waste Category	Quantity permitted for Handling / month	
Yellow	3 kg	} Details as per CBMWTF
Red	59 kg	
White (Translucent)	-	
Blue	1.36 kg	

- This authorization shall be in force for a period upto May, 2022 and shall be renewed subject to fulfillment of conditions specified in the authorization.
- This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu
Date



Syed Nadeem Hussain
(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu 22/10/2020

The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

1. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
2. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
3. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
4. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste (herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre-treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.
- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.

6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9) **Transportation of Bio-Medical Waste:**

1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.

2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules

10) **General Conditions:**

1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.

2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.

3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).

4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.

5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.

6) Establish a system to review and monitor the activities related to BMWM, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMWM within that facility and submit the annual report.

7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.

8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.

9) All records shall be subject to inspection and verification by the Board at any time.

10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11) The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.

2) Consent under the Air (Prevention and Control of Pollution).

3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.

4) The Solid Waste Management Rules, 2016.

SHS Memorial Nursing Home

- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated, and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) immediately
- 11) Not to dispose off treated Bio-medical Waste with Municipal Solid Waste.
- 12) To upload Annual Report, 2019 on the website within one month.
- 13) To submit quantity of White Waste generated per month within one month.
- 14) To submit photographic proof of implementation of Bar Codes within one month.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

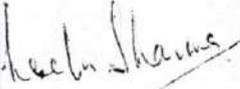
- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility.

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

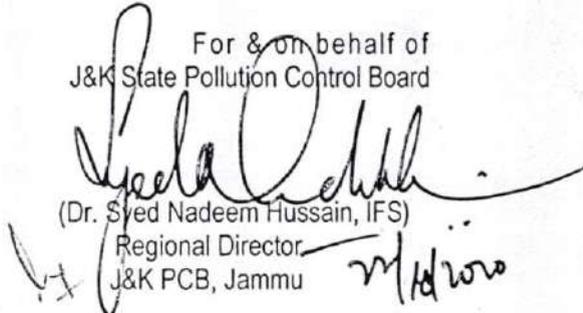
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.


(Neelu Sharma)
Principal Scientific Officer
J&K PCB, Jammu



For & on behalf of
J&K State Pollution Control Board


(Dr. Syed Nadeem Hussain, IFS)
Regional Director,
J&K PCB, Jammu

Copy for information and necessary action to: -

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB Jammu (N) for information and necessary action.
3. I/c Website for necessary action.



J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/2104983009 of 2021

Date:- 05/01/2021

Consent to Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Mrs. Jyoti Singh

M/s S H S Memorial Nursing Home
H.No. 32 Rehari Colony Road Jammu North, Jammu
(vide registration No. 511 date: 26/07/2012)

for a period upto **January 2022** for **Orange** category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 40 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	09 (Nos.)

1

3. Compliance under Water Act:

- a. **Sewage Effluent** : The HCE holder to maintain waste water treatment facility and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30

b. **Water consumption & disposal**

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 24 KLD.
- ii. The daily quantity of water consumption shall not exceed 3 KLD.
- iii. Waste water generated from the HCE shall be disposed through waste water treatment facility.

- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ⁰ c)	30
Total Suspended Solid	100

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

Page 1

4. Compliance under Air Act:

- a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .
- b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

The HCE holder has to operate and maintain continuous operation comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipment
1	Neutralization tank and Pollution control devices / measures as applicable under Environment Protection Act 1986.



5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended

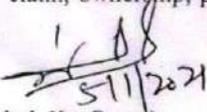
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. Self Monitoring Schedule : The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

8. The HCE holder shall comply with the additional conditions as stipulated below :-

- i. The Consent is valid for the **operation of Health care establishment only**.
- ii. Pollution Control Devices (as applicable) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .

- x. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health Care Establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- iv. The Health Care Establishment authority shall ensure to comply with environment standards for effluent .
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- xvi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.


 (Ashok Kr. Gupta)
 Asstt. Env. Engineer




 (B.M. Sharma)
 Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner Jammu, Municipal Corporation/Jammu for information
3. Director, Health Jammu for information.
4. General Manager DIC Jammu for information.
5. D.O PCB Jammu North for the direction to monitor the conditions of the consent stated above.
6. P.A to Chairman J&K PCB for the information of Chairman.
7. M/s S H S Memorial Nursing Home Rehari Colony, Jammu for information.
8. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and epcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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J&K POLLUTION CONTROL COMMITTEE
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. PCB/RDJ/BMW/20/275-77

Date 26/9/2021

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To

Dr. Harbinder Singh
National Hospital,
Air Port Road, Karan Bagh, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant Authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 93 of 2021 dt 16/9/2021.
2. **National Hospital** operator of the facility located at **Air Port Road, Karan Bagh, Jammu** is hereby granted an authorization for:

Activity

- Generation, Segregation
- Collection
- Storage
- Packaging
- Pre-Treatment
- Disposal

3. **National Hospital** is hereby authorized for handling of biomedical waste as per the capacity given below;
 - (i) Number of beds of HCF: **18 Beds**
 - (ii) Installed treatment & disposal Facility: **NA**
 - (iii) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **120 kg (as per Form II)**
 - (vi) Validity of Authorization fees is up to **February, 2027.**
 - (vii) Bar Code Allotted: **NATI O180005JKNH00294.**

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling/month</u>
Yellow	75 kg
Red	15 kg
White (Translucent)	7.5 kg
Blue	22.5 kg

4. This authorization shall be in force for a period upto **February, 2027.** and shall be renewed subject to fulfillment of condition specified in the Authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as maybe specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu



Dr. Syed Nadeem Hussain
(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCC, Jammu

The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

1. The authorization or its renewals shall be produced for inspection at the request of an officer authorized by the prescribed authority.
2. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
3. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
4. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste (herein after to be called as BMW.

1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.

2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).

3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.

4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.

2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.

3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or in advertents cattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;

4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.

National Hospital

6) The containers for storing segregated wastes shall be clearly identifiable. Color coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorized person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorized for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and thereafter atleast once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMWM, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMWM within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorized person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.

National Hospital

5) The Plastic Waste Management Rules, 2016.

- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorization order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated, and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish / implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) immediately
- 11) To dispose off infectious Liquid Waste only after treatment by disinfection as per Schedule -II (6) of the Principle Rules.
- 12) Not to dispose off treated Bio-medical Waste with Municipal Solid Waste.
- 13) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility.

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
J&K PCC, Jammu



For & on behalf of
J&K State Pollution Control Board

Syed Nadeem Hussain
(Dr. Syed Nadeem Hussain, IFS)
Regional Director
J&K PCC, Jammu 16/9/20

Copy for information and necessary action to: -

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (S) for information and necessary action.
3. I/c Website for necessary action.



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCC/digital/21041691199 of 2021

Date:- 20/09/2021

Consent to Establish /Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Harbinder Singh for and on behalf of

M/s National Hospital
Airport Road Karan Bagh Jammu South , Jammu
(registration No. J/NHCE/2016-17/747 dt: 16-9-2020)

for a period upto **September 2022** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 424.87 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	18 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder has to maintain ETP and STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed 04 KLD.
 - ii. The daily quantity of water consumption shall not exceed 05 KLD.
 - iii. Waste water generated from the HCE shall be disposed through ETP / STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the set standards :

4. Compliance under Air Act:

- a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B) /Air Act .
- b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly





J&K POLLUTION CONTROL BOARD

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. PCB/RDJ/BMW/20/237-39

Date 22/9/20

Form -III (See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To
Administrator
Swami Vivekananda Medical Mission Hospital
Amphalla, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 78 of 20 dt 22/9/20
2. Swami Vivekananda Medical Mission Hospital operator of the facility located at Amphalla, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Swami Vivekananda Medical Mission Hospital is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: **40**
- (ii) Installed treatment & disposal Facility: **NA**
- (iii) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **39 kg**
- (vi) Validity of Authorization fees is upto **March, 2027**.

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month</u>
Yellow	24 kg
Red	3 kg
White (Translucent)	3 kg
Blue	9 kg

4. This authorization shall be in force for a period upto **March, 2027** and shall be renewed subject to fulfillment of condition specified in the Authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Neelu Sharma

(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu
Date

Dr. Syed Nadeem Hussain
(Dr. Syed Nadeem Hussain, F.S)
Regional Director
PCB, Jammu

Swami Vivekananda Medical Mission Hospital

The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

1. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
2. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
3. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
4. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste (herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.
- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment

by hand

Swami Vivekananda Medical Mission Hospital

6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.

2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- By hand*
- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
 - 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
 - 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
 - 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
 - 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
 - 6) Establish a system to review and monitor the activities related to BMWM, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMWM within that facility and submit the annual report.
 - 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
 - 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
 - 9) All records shall be subject to inspection and verification by the Board at any time.
 - 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016

Swami Vivekananda Medical Mission Hospital

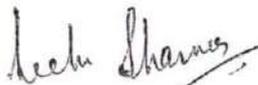
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated, and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) immediately
- 11) Not to dispose off treated Bio-medical Waste with Municipal Solid Waste.
- 12) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility.

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

Penalty Provisions:

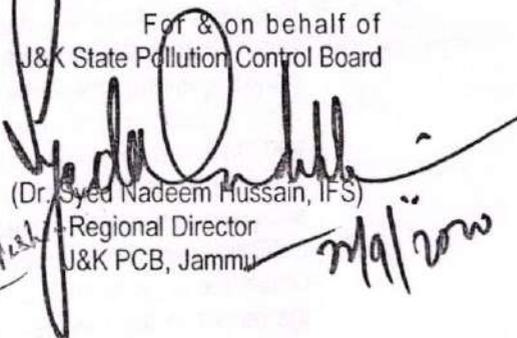
If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



(Neelu Sharma)
Principal Scientific Officer
J&K PCB, Jammu



For & on behalf of
J&K State Pollution Control Board


(Dr. Syed Nadeem Hussain, IFS)

Regional Director
J&K PCB, Jammu

Copy for information and necessary action to: -

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB Jammu (N) for information and necessary action.
3. I/c Website for necessary action.

J&K Pollution Control Board

JAMMU/SRINAGAR



S.No. PCB/RDJ/BMW/21/33-35

Date 25/02/2021

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,

Mr. M. K. Choudhary

Maxx Lyfe Hospital & Trauma Centre

Opp. Wave Mall, Near Bathindi Morh, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 12 of 2021 dt. 25/02/2021
2. Maxx Lyfe Hospital & Trauma Centre occupier of operator of the facility located at Opp. Wave Mall, Near Bathindi Morh, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Maxx Lyfe Hospital & Trauma Centre is hereby authorized for handling of biomedical waste as per the capacity given below;

- I. Number of beds of HCF: 20
- II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- III. Quantity of Bio-medical Waste handled, treated or disposed per month: **61.58 kg**
- IV. Validity of Authorization fees is up to **November, 2028.**
- V. Bar Code Allotted: **MAXXL180011JKNH00286**

Type of Waste Category

Quantity permitted for Handling / month (As per A/R)

Yellow	5.15 kg
Red	5.6 kg
White (Translucent)	50.83 kg
Blue	-

4. This authorization shall be in force up to One Year from the date of issue and shall be renewed subject to submission of Registration from Director, Health Services in the name of the Proprietor of the Health Care Facility.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Principal Scientific Officer
PCB, Jammu.
Date



(Dr. Syed Nadeem Hussain, JFS)
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no second handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I,
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

Maxx Lyfe Hospital & Trauma Centre, Near Bathindi Morh, Jammu

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record on the website according to the BMW generated in terms of category and color coding.
- 13) To submit SMR of STP quarterly.
- 14) To submit renewed MOU with CBMWTF and renewed DHS registration immediately after expiry of their validity respectively.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- To submit Registration from Director, Health Services in the name of the Proprietor of the Health Care Facility, failing which the Authorization shall not be renewed.
- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMWM Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (bedded) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

Leek Sharma

Principal Scientific Officer
PCB, Jammu.



For & on behalf of
J&K Pollution Control Board

(Signature)
(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu
25/2/2021

1. Secretary, PCB Jammu for information and necessary action.
2. Divisional Officer, PCB Jammu (South) for information and necessary action.
3. I/c website for n/a.



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

CONSENT ORDER

Consent No.:- PCC/digital/21061710224 of 2021

Date:- 16/04/2021

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Mahender Kumar Choudhary

M/s MAXX LYFE Hospital
Opp. Wave Mall Jammu South , Jammu
(registration No. J/NHCE/2015-16/641 dt: 29-9-2016)

for a period upto **November 2025** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 89 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	20 (Nos.)

3. Compliance under Water Act:

- a. **Sewage Effluent** : The HCE holder has to maintain STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. **Water consumption & disposal**

- i. The daily quantity of sewage effluent from the HCE shall not exceed 04 KLD.
 - ii. The daily quantity of water consumption shall not exceed 05 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the set standards :

4. Compliance under Air Act:

- a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) /Air Act .
- b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.



The industry responsible for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain noise to as per the standards.
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCC laboratory or laboratory approved by the J&K PCC after every six months to check the efficacy of PCDs installed in the HCE .
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**
 - i. The Consent is valid for the **Operation of (HCE) health care establishment only.**
 - ii. Pollution Control Devices (STP/PCD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational . The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Committee.
 - iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The health care establishment authority shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
 - v. The health care establishment shall be under surveillance and monitoring of J & K Pollution Control Committee.
 - vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
 - vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the machinery etc. which are likely to cause fire hazard and also install well equipped fire control system in each floor separately..
 - viii. Good House keeping practices shall be adopted by the health care establishment authority.
 - ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .
 - x. The Health Care Establishment owner shall not operate the HCE unless Committee issue consent to operate fresh.
 - xi. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
 - xii. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
 - xiii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio-Medical Wastes (Management & Handling) Rules 2008 with amendments.
 - xiv. The Health care establishment authority shall install separate energy meter. Digital flow meters for ETP / STP and follow the Bio-Medical Waste (Management & Handling) Rules 1989 and amendments made thereof.



- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- xvi. This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.
- xvii. This consent is issued subject to strict adherence to the standards of effluent and solid waste rules. .

M A W Deva
(M A W Deva) 16/04/2021
Scientist C

B.M Sharma
(B.M Sharma) 16/4
Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. Commissioner, JMC Jammu for information.
3. Director Health Service Jammu for information.
4. General Manager DIC Jammu for information.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Maxx Lyfe Hospital Opp Wave Mall Jammu South Jammu for information .
7. Office file



The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/20041588532 of 2020

Date:- 14/12/2020

Consent to Establish / Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Dinesh Sudan

M/s Sudan Heart Care Centre
Rohi Morh Satwari , Jammu South , Jammu
(registered No. 409 dt: 29-1-2009)

for a period upto **December 2021** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
- The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs.292 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	19 (Nos.)

3. Compliance under Water Act:

- Sewage Effluent** : The HCE holder to maintain ETP and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30



b. Water consumption & disposal

- The daily quantity of sewage effluent from the HCE shall not exceed from 44 D
- The daily quantity of water consumption shall not exceed KLD.
- Waste water generated from the HCE shall be disposed through STP.

- The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ⁰ c)	30
Total Suspended Solid	100

4. Compliance under Air Act:

- The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

(Handwritten signature)

b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**

The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

8. **The HCE holder shall comply with the additional conditions as stipulated below :-**

- i. The Consent is valid for the **Operation of health care establishment only.**
- ii. Pollution Control Devices (STP/ECD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .

- x. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- ciii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- iv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- v. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.


16/12/2020
(Ashok Kr. Gupta)
Asstt. Env. Engineer




14/12/2020
(B.M. Sharma)
Member Secretary
B

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner JMC Jammu for information.
3. Director Health Services Jammu for information.
4. General Manager DIC Jammu.
5. D.O PCB Jammu South for the direction to monitor the conditions of the consent stated above.
6. P.A to Chairman J&K PCB for the information of Chairman.
7. M/s Sudan Heart Care Centre Satwari Jammu for information for information.
8. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbmu@gmail.com, Tel/fax 0191-2476926

Proprietor
Sudan Heart Care Centre,
Rohi Morh, Satwari,
R.S.Pura, Jammu.

No: PCC/RDJ/PSO/BMW/22/822-25

Dated: 18/06/2022

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to obtain Consent under Water (Prevention and Control of Pollution) Act, 1974, since Dec, 2021 as well as Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since April, 2021.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

Further **Section 15 of the Environment (Protection) Act, 1986** mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Consent from J&K PCC.
- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without establishing website for up-dation of monthly BMW details as well as Annual Report.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.

o/c

(Sal Paul) IFS

Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (South) for information and necessary action.
4. l/c Website for n/a.

J&K State Pollution Control Board

JAMMU/SRINAGAR



Sr.No. SPCB/RDJ/BMW/18/12-15

Date 10-04-18

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO-MEDICAL WASTE

To,

Dr. Dinesh Sudan

Sudan Heart Care Centre

Rohi Morh, Satwari, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 05 of 2018
2. **Sudan Heart Care Centre** occupier or operator of the facility located at **Rohi Morh, Satwari, Jammu** is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Sudan Heart Care Centre** is hereby authorized for handling of biomedical waste as per the capacity given below,

- (i) Number of beds of HCF: **19**
- (ii) Number healthcare facilities covered by CBMWTF: **NA**
- (iii) Installed treatment and disposal capacity: **NA**
- (iv) Area or distance covered by CBMWTF: **NA**
- (v) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **18.0 kg**
- (vi) Validity of Authorization fees is upto **Jan, 2023**.

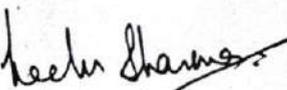
Type of Waste Category

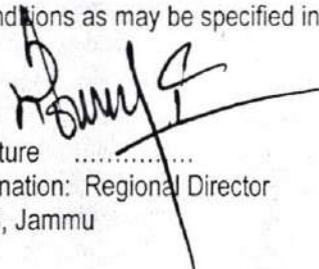
Quantity permitted for Handling / month

Yellow	15.0 kg
Red	INA
White (Translucent)	3.0 kg
Blue	INA

4. This authorization shall be in force for a period of **Three Years** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Principal Scientific Officer
SPCB, Jammu.


Signature
Designation: Regional Director
SPCB, Jammu

Date

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site **"Bio-Medical Waste Storage Site"** & **"Danger"** signboards shall be prominently displayed.
 - 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.

Sudan Heart Care Centre, Jammu

- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
 - 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.
9. Transportation of Bio-Medical Waste:
- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
 - 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.
10. General Conditions:
- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
 - 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
 - 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
 - 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
 - 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
 - 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
 - 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
 - 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
 - 9) All records shall be subject to inspection and verification by the Board at any time.
 - 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.
11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)
- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
 - 2) Consent under the Air (Prevention and Control of Pollution).
 - 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
 - 4) The Solid Waste Management Rules, 2016

- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose by the 27th March 2019.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves by the 27th March 2019 .
- 11) To make available annual report on its web-site within a period of two years from the date of publication of Bio-medical Waste Management (Amendment) Rules, 2018.
- 12) Not to dispose off treated bio- medical waste with municipal solid waste.
- 13) To ensure pre-treatment and neutralization of chemical liquid waste prior to mixing with other effluent generated from the HCF.
- 14) To install STP so as to treat and dispose off liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

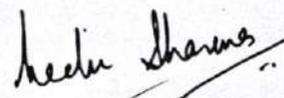
"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

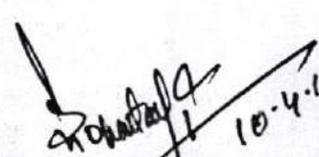
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K State Pollution Control Board


(Neelu Sharma)
Principal Scientific Officer
J&K SPCB, Jammu




(Shaukat Chowdhary, IFS)
Regional Director
J&K SPCB, Jammu

Copy for information and necessary action to:-

1. Member Secretary, SPCB Jammu for information & necessary action..
2. Principal Scientific Officer, J&K SPCB Jammu for information & necessary action.
3. Office File.



PCC

Proprietor

Goel Hospital & Medical Research Centre,
Canal Road, Jammu.

Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE

OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbmu@gmail.com, Tel/fax 0191-2476926

No: PCC/RDJ/PSO/BMW/22/ 9664-68

Dated: 27/06/22

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to seek Consent under Water (Prevention and Control of Pollution) Act, 1974. You have also failed to seek Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since January, 2019.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Consent from J&K PCC.
- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without ETP/STP.
- Operation of the HCF without establishing website for up-dation of monthly BMW details as well as Annual Report.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.

(Sat Paul) IFS

Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/c Website for n/a.

J&K State Pollution Control Board

JAMMU/SRINAGAR



Sr.No. SPCB/RDJ/BMW/2018 | 350-51

Date 30/01/18

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To

Dr.Gautam Goel

M/s Goel Hospital & Research Centre

Canal Road Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (Renewal) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 116 of 2018 dt' 30/01/18
2. M/s Goel Hospital & Research Centre occupier or operator of the facility located at Canal Road, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. M/s Goel Hospital & Research Centre is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: 10
- (ii) Number healthcare facilities covered by CBMWTF: NA
- (iii) Installed treatment and disposal capacity: NA
- (iv) Area or distance covered by CBMWTF: NA
- (v) Mode of disposal of Bio-medical Waste: CBMWTF, Samba
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: 22.5 kg
- (vi) Validity of Authorization fees is upto February, 2021.

Type of Waste Category

Quantity permitted for Handling / month

Yellow	11kg
Red	10kg
White (Translucent)	1kg
Blue	500 gm

4. This authorization shall be in force for a period of **one year** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Date
Place: Jammu

Signature
Designation: Regional Director

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Handwritten signature/initials

Handwritten mark

Handwritten signature/initials

Handwritten signature and date 30.1.18

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the ~~Environment Protection Act, 1986~~.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "**Bio-Medical Waste Storage Site**" & "**Danger**" signboards shall be prominently displayed.
- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.

Dr. Anshu

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M/s Goel Hospital & Research Centre.

6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.

2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.

2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including ~~_____~~ in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.

3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).

4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.

5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.

6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.

7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.

8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.

9) All records shall be subject to inspection and verification by the Board at any time.

10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.

2) Consent under the Air (Prevention and Control of Pollution).

3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.

4) The Solid Waste Management Rules, 2016.

M/s Goel Hospital & Research Centre

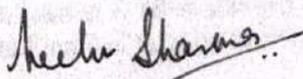
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose within one year from the date of the notification of the Bio-medical Waste Management Rules, 2016.
- 10) To phase out use of chlorinated plastic bags, gloves, blood bags and mercury equipments such as thermometer, B.P apparatus etc. within two years from the date of notification of Bio-medical Waste Management Rules, 2016.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To submit Renewed Director Health Service Registration Certificate.
- 13) To ensure segregation of liquid chemical waste at source and ensure pretreatment or neutralization prior to mixing with other effluent generated and ensure treatment and disposal of liquid waste in accordance with the Water (Prevention and Control of Pollution) Act, 1974 (6of 1974).
- 14) To apply for Consent to Establish /Operate (Fresh) under Water (Prevention & Control of Pollution) Act,1974 & Air (Prevention & Control of Pollution) Act,1986 , with in three months.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

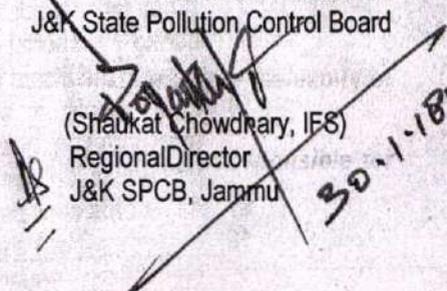
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.


(Neelu Sharma)
Principal Scientific Officer
J&K SPCB, Jammu



For & on behalf of
J&K State Pollution Control Board


(Shaikat Chowdhary, IES)
Regional Director
J&K SPCB, Jammu

30.1.18

Copy for information and necessary action to:-

1. Member Secretary, SPCB Jammu for information & necessary action.
2. Office File.



J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S.No. PCB/RDJ/BMW/2261660/21/302-04

Date 25/11/2021

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO-MEDICAL WASTE

To,
Ms. Jatoon Bibi
Choudhary Nursing Home
Nagrota, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 102 of 2021 Dt: 25/11/2021
2. **Choudhary Nursing Home** occupier or operator of the facility located at **Nagrota, Jammu** is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Choudhary Nursing Home** is hereby authorized for handling of biomedical waste as per the capacity given below;

- I. Number of beds of HCF: **05**
- II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- III. Quantity of Bio-medical Waste handled, treated or disposed per month: **46.3 kg**
- IV. Validity of Authorization fees is up to **September, 2026**.
- V. Bar Code Allotted: **CHONH181221JKNH00278**

Type of Waste Category

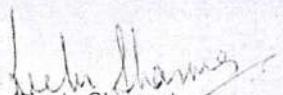
Yellow
Red
White (Translucent)
Blue

Quantity permitted for Handling / month (As per I/R)

10.0 kg
20.0 kg
1.0 kg
15.3 kg

4. This authorization shall be in force up to **September, 2026** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer




(Sat Paul) IFS
Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90%survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
 - 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
 - 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.
9. Transportation of Bio-Medical Waste:
- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
 - 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.
10. General Conditions:
- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
 - 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
 - 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
 - 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
 - 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
 - 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
 - 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
 - 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
 - 9) All records shall be subject to inspection and verification by the Board at any time.
 - 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.
11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)
- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
 - 2) Consent under the Air (Prevention and Control of Pollution).
 - 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
 - 4) The Solid Waste Management Rules, 2016.
 - 5) The Plastic Waste Management Rules, 2016.
 - 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record on the website according to the BMW generated in terms of category and color coding.
- 13) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

As per

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu.



For & on behalf of
J&K Pollution Control Committee

Sat Paul
(Sat Paul) IFS
Regional Director
PCC, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (North) for information and necessary action.
3. I/c website for n/a.



J&K POLLUTION CONTROL COMMITTEE
Parivesh Bhawan, Forest Complex, Gladhi, Transport Nagar, Narwal, Jammu

S. No. PCC/RDJ/BMW/2004136/22/ 413 /5

Date 17/01/2022

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Ms. Anayat Bibi
Rahat Hospital
Malik Market, Bathindi, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 139 of 2022 dt. 17/01/2022
2. **Rahat Hospital** occupier or operator of the facility located at **Malik Market, Bathindi, Jammu** is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Rahat Hospital** is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: 10
 - II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: **400.0 kg**
 - IV. Validity of Authorization fees is up to **October 2025**.
 - V. Bar Code Allotted: **RAHAT180011JKBH00582**.

Type of Waste Category

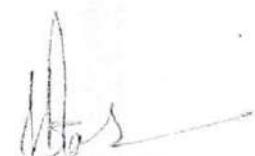
Quantity permitted for Handling / month (As per I/R)

Yellow	120.0 kg
Red	150.0 kg
White (Translucent)	50.0 kg
Blue	80.0 kg

4. This authorization shall be in force up to **October 2025** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Principal Scientific Officer
PCC, Jammu




(Sat Paul) IFS
Regional Director
PCC, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, a the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominent displayed.



- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

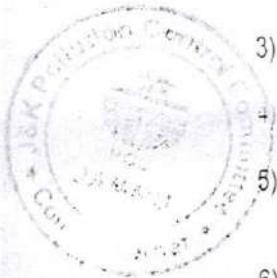
- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.



- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record as well as Annual Report on the website according to the BMW generated in terms of category and color coding.
- 13) To authenticate the waste handed over and received by the CBMWTF on the log book daily.
- 14) To submit SMR of ETP/STP on quarterly basis.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMWM Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (≥ 10 beds) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K Pollution Control Committee



Principal Scientific Officer
PCC, Jammu.

(Sat Paul) IFS
Regional Director,
PCC, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (South) for information and necessary action.
3. I/c website for n/a..



J&K POLLUTION CONTROL COMMITTEE
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. PCC/RDJ/BMW/2283432/22 | 389-91

Date 07/01/2022

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To

Dr. Amit Suri

Raksha Kidney Centre

Opp. State Guest House, T. Tillo, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant Authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 131 of 2022 dt 07/01/2022
2. Raksha Kidney Centre operator of the facility located at Opp. State Guest House, T. Tillo, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Raksha Kidney Centre is hereby authorized for handling of biomedical waste as per the capacity given below;
 - (i) Number of beds of HCF: **25 beds**
 - (ii) Installed treatment & disposal Facility: **NA**
 - (iii) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **22.65 (as per Form II)**
 - (vi) Validity of Authorization fees is up to **March, 2029**.
 - (vii) Bar Code Alloted: **RAKCC180002JKPL00573**

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling/month</u>
Yellow	4.65 kg
Red	15 kg
White (Translucent)	1.5 kg
Blue	1.5 kg

4. The previous authorization issued vide order no. 85 of 2021 dt. 02/09/2021 stands cancelled and withdrawn from the date of issuance of new authorization. This authorization shall be in force for a period upto **March, 2029** and shall be renewed subject to fulfillment of condition specified in the Authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as maybe specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Principal Scientific Officer
PCC, Jammu




(Sat Paul, IFS)
Regional Director
PCC, Jammu

The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

1. The authorization or its renewals shall be produced for inspection at the request of an officer authorized by the prescribed authority.
2. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
3. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
4. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste (herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or in advertents cattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.
- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.

Raksha Kidney Centre

6) The containers for storing segregated wastes shall be clearly identifiable. Color coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorized person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.

2) Untreated BMW shall be transported only in such vehicles as may be authorized for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and thereafter atleast once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.

2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.

3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).

4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.

5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.

6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.

7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorized person shall report the accident in Form I of the rules to the Board forthwith.

8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.

9) All records shall be subject to inspection and verification by the Board at any time.

10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.

2) Consent under the Air (Prevention and Control of Pollution).

3) The Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

4) The Solid Waste Management Rules, 2016.

- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
 - 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorization order is not complied with.
 - 8) To make a provision within the premises for a safe, ventilated, and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
 - 9) To establish / implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
 - 10) To phase out use of chlorinated plastic bags (excluding blood bags) immediately
 - 11) To dispose off infectious Liquid Waste only after treatment by disinfection as per Schedule -II (6) of the Principle Rules.
 - 12) Not to dispose off treated Bio-medical Waste with Municipal Solid Waste.
 - 13) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility.

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

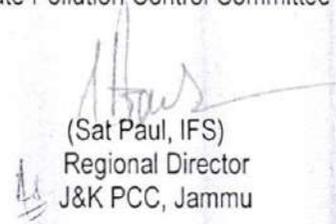
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K State Pollution Control Committee


Principal Scientific Officer
J&K PCC, Jammu




(Sat Paul, IFS)
Regional Director
J&K PCC, Jammu

Copy for information and necessary action to: -

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (N) for information and necessary action.
3. I/c Website for necessary action.



J&K POLLUTION CONTROL COMMITTEE

Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.: - PCB/digital/21042092166 of 2021

Date:- 29/12/2021

Consent to Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Amit Suri

M/s Raksha Kidney Centre Pvt. Ltd.
Opp. State Guest House Talab Tillo
Jammu North , Jammu
(registration No. nil 17-03-2020)

for a period upto **December 2022** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Establishment of HCE for indoor patients with capital investment of Rs. 239.9 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	25 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder has to maintain ETP and STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed 4 KLD.
 - ii. The daily quantity of water consumption shall not exceed 6 KLD.
 - iii. Waste water generated from the HCE shall be disposed through ETP / STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of soakage pit and its discharge shall confirm to the set standards :

4. Compliance under Air Act:

- a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B) /Air Act .
- b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.



The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

B/

12

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	ETP / STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**

The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain noise to as per the standards.

7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every six months to check the efficacy of PCDs installed in the HCE .

8. **The HCE holder shall comply with the additional conditions as stipulated below :-**

- i. The Consent is valid for the **Establishment of health care establishment only.**
- ii. Pollution Control Devices (STP/PCD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational . The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Committee.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force:
- v. The health care establishment shall be under surveillance and monitoring of J & K Pollution Control Committee.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the machinery etc. which are likely to cause fire hazard and also install well equipped fire control system in each floor sapretely..
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no emanations from the surrounding areas due to pollution caused by the health care establishment .
- x. The Health Care Establishment owner shall not operate the HCE unless Committee issue consent to operate fresh.
- xi. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xii. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.



- xiii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiv. The Health care establishment authority shall install separate energy meter. Digital flow meters for ETP / STP and follow the Bio Medical Waste (Management & Handling) Rules 1989 and amendments made thereof.
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- xvi. This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.


 (Ashok Kr Gupta)
 Asstt Env. Engineer




 (B.M Sharma)
 Member Secretary

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. Commissioner, JMC Jammu for information.
3. Director Health Service Kashmir for information.
4. General Manager DIC Jammu for information.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Raksha Kidney Centre Pvt. Ltd. Opp Guest Hour Tallab Tillo Jammu for information.
7. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document from OCMMS by JKSPCB

J&K State Pollution Control Board

JAMMU/SRINAGAR



Sr.No. SPCB/RDJ/BMW/19

Date 07/09/19

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,

Dr. Yudhishter Vir Gupta

Suvidha Mother & Child Nursing Home

5-Garden Avenue, Talab Tillo Road, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 3506 2019. Dt. 07/09/19
2. Suvidha Mother & Child Nursing Home located at 5-Garden Avenue, Talab Tillo Road, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Suvidha Mother & Child Nursing Home is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: 15
- (ii) Number healthcare facilities covered by CBMWTF: NA
- (iii) Installed treatment and disposal capacity: NA
- (iv) Area or distance covered by CBMWTF: NA
- (v) Mode of disposal of Bio-medical Waste: CBMWTF, Samba
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: 93.01 kg
- (vi) Validity of Authorization fees is up to March, 2026.

Type of Waste Category

Quantity permitted for Handling / month

<i>biobio</i> Yellow	55.8 kg
Red	31 kg
White (Translucent)	3.41 kg
Blue	2.8 kg

4. This authorization shall be in force for a period of **March, 2026** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
SPCB, Jammu.

Syed Nadeem Hussain
(Dr. Syed Nadeem Hussain, IFS)
Regional Director
SPCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility (herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.
7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.
8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently

- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.

①

- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) To make available annual report on its web-site within a period of two years from the date of publication of Bio-medical Waste Management Rules, 2016 with Amendment of 2018.
- 12) Not to dispose off treated bio- medical waste with municipal solid waste.
- 13) To submit Renewed Registration Certificate from DHS, Jammu.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
J&K SPCB, Jammu

For & on behalf of
J&K State Pollution Control Board

Syed Nadeem Hussain
(Dr. Syed Nadeem Hussain, IES)
Regional Director
J&K SPCB, Jammu
7/9/19

Copy for information and necessary action to:-

1. Member Secretary, SPCB Srinagar for information & necessary action.
2. I/c Divisional Officer, J&K SPCB Jammu (N) for information & necessary action.
3. Office File.



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbimu@gmail.com, Tel/fax 0191-2476926

Proprietor
Suri Nursing Home,
Canal Road, Jammu.

No: PCC/RDJ/PSO/BMW/22/826-29.

Dated: 18/06/2022.

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to obtain Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since March, 2022.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without establishing website for up-dation of monthly BMW details as well as Annual Report.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.

o/c

(Sat Paul) IFS

Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/c Website for n/a.



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbimu@gmail.com, Tel/fax 0191-2476926

Proprietor
Suri Nursing Home,
Canal Road, Jammu.

No: PCC/RDJ/PSO/BMW/22/112-31

Dated: 18/06/2022

Ref: PCC/RDJ/PSO/BMW/22/826-29 dated 18/06/22

LEGAL NOTICE-2

Whereas, your Health Care Facility (HCF) was inspected on **01/07/2022** by a team constituted by J&K Pollution Control Committee in compliance to the Hon'ble National Green Tribunal order dated 17/05/2022 in O.A. 344/2022, with representative of District Administration and Health Department.

Whereas during inspection on **01/07/2022**, it was observed that you have failed to comply to the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules (BMW), 2016, for the reasons mentioned below:

- Operation of the HCF without Consent from J&K PCC, **till date**.
- Operation of the HCF without valid Authorization from J&K PCC, since **March, 2022**.

Whereas during inspection, the HCF was not properly segregating waste in designated colour-coded bins with proper liners black bins were also being used for BMW), maintaining lifting site, designating a person for BMW management, maintain any record of training/immunization of staff. The HCF has not established website for updation of monthly BMW details as per Annual Report, 2021.

Whereas, a show cause notice dt. 18/06/2022 was issued to you for the violation of various environmental laws and you have failed to respond to it also and are operating the Health Care Facility in blatant violation of above mentioned rules.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that: "whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly."

Further **Section 15 of the Environment (Protection) Act, 1986** mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas this notice is therefore, issued and served upon you to show cause within 15 days as to why action should not be initiated against you under the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules, 2016, that includes closure of the facility and imposition of Environmental Compensation, as approved by the Hon'ble National Green Tribunal in O.A. 710-13/2017.

(Sat Paul) IFS
Regional Director Jammu

Copy to:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. E Website for n/a.

J&K Pollution Control Board

JAMMU/SRINAGAR



S.No. PCB/RDJ/BMW/21/83-85

Date 27/03/2021

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Dr. S P Suri
Suri Nursing Home
Canal Road, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 29 of 2021 - dt. 27/03/2021
2. **Suri Nursing Home** occupier or operator of the facility located at **Canal Road, Jammu** is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Kalindi Nursing Home** is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: **05**
 - II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: **1.5 kg**
 - IV. Validity of Authorization fees is up to **March, 2022**.
 - V. Bar Code Allotted: **SURIN180002JKNH00280**

Type of Waste Category

Quantity permitted for Handling / month (As per I/R)

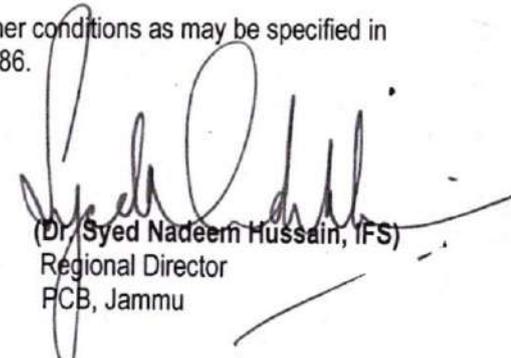
Yellow	0.6 kg
Red	0.3 kg
White (Translucent)	0.3 kg
Blue	0.3 kg

4. This authorization shall be in force up to **March, 2022** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu.




(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90%survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
 - 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
 - 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.
9. Transportation of Bio-Medical Waste:
- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
 - 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.
10. General Conditions:
- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
 - 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
 - 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
 - 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
 - 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
 - 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
 - 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
 - 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
 - 9) All records shall be subject to inspection and verification by the Board at any time.
 - 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.
11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**,
- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
 - 2) Consent under the Air (Prevention and Control of Pollution).
 - 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
 - 4) The Solid Waste Management Rules, 2016.
 - 5) The Plastic Waste Management Rules, 2016.
 - 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To make available annual report on its web-site immediately.
- 13) To submit SMR of Neutralization System quarterly.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

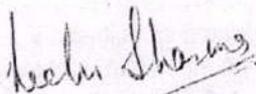
SPECIFIC CONDITIONS:

- **Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.**

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

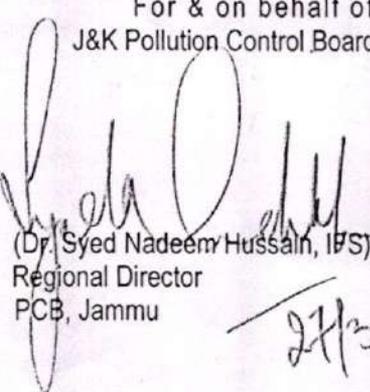
If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu.



For & on behalf of
J&K Pollution Control Board


(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB Jammu (North) for information and necessary action.
3. I/c website for n/a..



J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/20061165920 of 2020

Date:- 23/01/2020

Consent to Operate (Renewal) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Mr. Kunil Bhalla

M/s BEE ENN General Hospital
Talab Tilloo Jammu North, Jammu
(registered No. 892 dt: 18-09-2015)

for a period upto **September 2025** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 96 lacs.

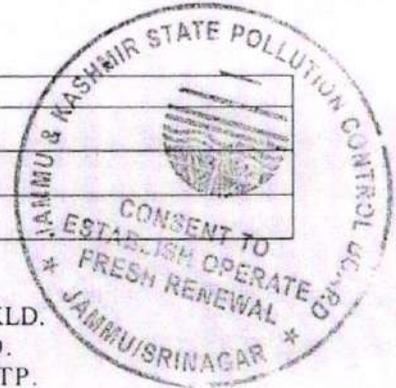
S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	50 (Nos.)

4

3. Compliance under Water Act:
 - a. Sewage Effluent : The HCE holder to maintain ETP and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30



- b. Water consumption & disposal
 - i. The daily quantity of sewage effluent from the HCE shall not exceed from 20 KLD.
 - ii. The daily quantity of water consumption shall not exceed 24 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ⁰ c)	30
Total Suspended Solid	100

4. Compliance under Air Act:
 - a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B) .

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

4

b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.



5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**

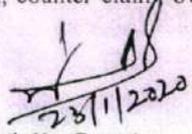
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

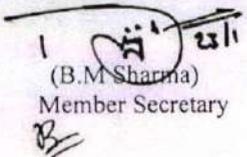
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

8. **The HCE holder shall comply with the additional conditions as stipulated below :-**

- i. The Consent is valid for the **Operation of health care establishment only.**
- ii. Pollution Control Devices (STP/ECD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .

- x. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- xiv. *This consent is issued with condition that HCE owner shall install separate energy for STP and submit SMR six monthly to know efficacy of pollution control devices and measures installed in the hospital.*
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- vi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.


(Ashok Kr. Gupta)
Asstt. Env. Engineer


(B.M. Sharma)
Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Jammu for information.
3. D.O PCB Jammu North for the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman J&K PCB for the information of Chairman.
5. M/s BEE ENN General Hospital Talab Tilloo Jammu for information for information.
6. Office file



The unit holder may download the list of standards from website jkspcb.nic.in and epcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document from OCMMS by JKSPCB

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly



PCC

J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S. No. PCC/RDJ/BMW/1387207/22/461-63

Date 24/03/2022

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Dr. Kasturi Lal
Lajwanti Medical Trust
Vill. Deeli, Opp. Greater Kailash Colony, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 155 of 2022, dt. 24/03/2022
2. Lajwanti Medical Trust occupier or operator of the facility located at Vill. Deeli, Opp. Greater Kailash Colony, Jammu is hereby granted an authorization for:

Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Lajwanti Medical Trust is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: 10
 - II. Mode of disposal of Bio-medical Waste: CBMWTF, Samba
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: 73.0 kg
 - IV. Validity of Authorization fees is up to June, 2024.
 - V. Bar Code Allotted: LAJWA180010JKNH00273.

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month (As per I/R)</u>
Yellow	45.0 kg
Red	15.0 kg
White (Translucent)	3.0 kg
Blue	10.0 kg

4. This authorization shall be in force up to June, 2023 from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Principal Scientific Officer




(Sat Paul) IFS
Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10.

General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11.

The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record as well as Annual Report on the website according to the BMW generated in terms of category and color coding.
- 13) To submit SMR of ETP/STP on quarterly basis.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S. No. 8 (1) of the BMW Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (≥ 10 beds) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

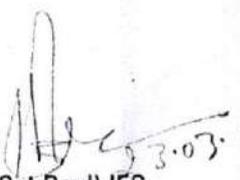
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K Pollution Control Committee




Principal Scientific Officer
PCC, Jammu.


(Sat Paul) IFS
Regional Director,
PCC, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (South) for information and necessary action.
3. I/c website for n/a..



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCC/digital/22042572049 of 2022

Date:- 21/06/2022

Consent to Establish /Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Kasturi Lal for and on behalf of

M/s Lajwanti Medical Trust
Village Deeli Opp. Greater Kailash Colony, Jammu South
Jammu
(registration No. J/NHCE/2012-13/516 dt: 19-7-2016)

for a period upto **June 2023** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 49.25 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	10 (Nos.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder has to maintain ETP and STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30



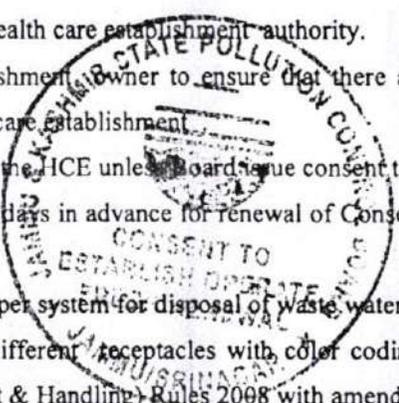
b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed 04 KLD.
 - ii. The daily quantity of water consumption shall not exceed 05 KLD.
 - iii. Waste water generated from the HCE shall be disposed through ETP / STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the set standards :
4. Compliance under Air Act:
- a. The HCE holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(3B) /Air Act .
 - b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	ETP / STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain noise to as per the standards.
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every six months to check the efficacy of PCDs installed in the HCE .
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**
 - i. The Consent is valid for the **Operation of (HCE) health care establishment only.**
 - ii. Pollution Control Devices (STP/PCD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational . The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
 - iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
 - v. The health care establishment shall be under surveillance and monitoring of J & K Pollution Control Board.
 - vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
 - vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the machinery etc. which are likely to cause fire hazard and also install well equipped fire control system in each floor separately..
 - viii. Good House keeping practices shall be adopted by the health care establishment authority.
 - ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment.
 - x. The Health Care Establishment owner shall not operate the HCE unless Board issue consent to operate fresh.
 - xi. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
 - xii. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
 - xiii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
 - xiv. The Health care establishment authority shall install separate energy meter. Digital flow meters for ETP / STP and follow the Bio Medical Waste (Management & Handling) Rules 1989 and amendments made thereof.

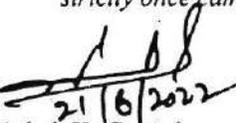


xv. Necessary no objection certificate with regard to extraction of ground water shall be obtained from concerned Chief Engineer , Jal Shakti Department.

xvi. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.

xvii. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.

xviii. *This consent is issued subject to strict adherence to the standards of effluent and Bio Medical Waste Rules strictly once came to the operation.*


21/6/2022
(Ashok Kr Gupta)
Asstt Env Engineer


22/6/22
Member Secretary
B

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. Commissioner , JMC Jammu for information.
3. Director Health Service Jammu for information.
4. General Manager DIC Jammu for information.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Lajwanti Medical trust deli Opp. Greater Kailash Colony Jammu for information .
7. Office file



The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document from OCMMS by JKSPCB

J&K Pollution Control Board

JAMMU/SRINAGAR



Sr.No. SPCB/RDJ/BMW/19 185-57

Date 16/12/19

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,

Mrs. R. Madaan

MADAAN Hospital and Research Centre

37 A/C, Gandhi Nagar, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 64 of 2019. Dt 16/12/19
2. MADAAN Hospital and Research Centre located at 37 A/C, Gandhi Nagar, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. MADAAN Hospital and Research Centre is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: 20
- (ii) Number healthcare facilities covered by CBMWTF: NA
- (iii) Installed treatment and disposal capacity: NA
- (iv) Area or distance covered by CBMWTF: NA
- (v) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **38 kg**
- (vi) Validity of Authorization fees is up to **September, 2026**.

Type of Waste Category

Quantity permitted for Handling / month

Yellow	21.25 kg
Red	13 kg
White (Translucent)	3.41 kg
Blue	0.3 kg

4. This authorization shall be in force for a period of **September, 2026** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu.

(Dr. Ayed Waddeem Hussain, IFS)
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).

- 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.

- 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility (herein after to be called as CBMWTF).**

- 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**

- 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.

- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.

- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;

- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently

MADAAN Hospital and Research Centre

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.

- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) To make available annual report on its web-site within a period of two years from the date of publication of Bio-medical Waste Management Rules, 2016 with Amendment of 2018.
- 12) Not to dispose off treated bio- medical waste with municipal solid waste.
- 13) To submit Renewed Registration Certificate from DHS within three months.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time:

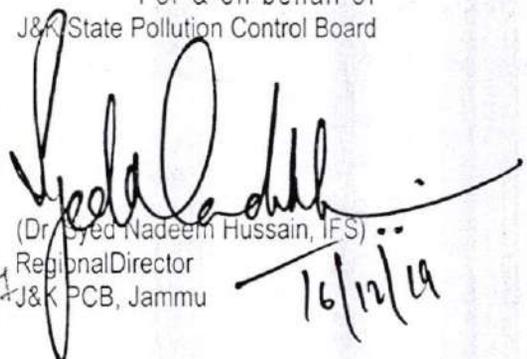
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K State Pollution Control Board


(Neelu Sharma)
Principal Scientific Officer
J&K PCB, Jammu




(Dr. Syed Nadeem Hussain, IFS)
Regional Director
J&K PCB, Jammu

16/12/19

Copy for information and necessary action to:-

1. Member Secretary, PCB Srinagar for information & necessary action.
2. I/c Divisional Officer, J&K PCB Jammu (S) for information & necessary action.
3. Office File.



J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S.No. PCB/RDJ/BMW/224984/21/359-61.

Date 11/12/2021.

Form -III (See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Dr. Supinder Kour Chabra
Lochan Nursing Home
Trikuta Nagar, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 121 of 2021 Dt: 11/12/2021.
2. Lochan Nursing Home occupier or operator of the facility located at **Trikuta Nagar, Jammu** is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Lochan Nursing Home** is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: **08**
 - II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: **23.8 kg**
 - IV. Validity of Authorization fees is up to **March, 2024.**
 - V. Bar Code Allotted: **LOCHA180020JKNH00289**

Type of Waste Category

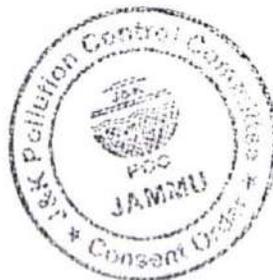
Quantity permitted for Handling / month (As per I/R)

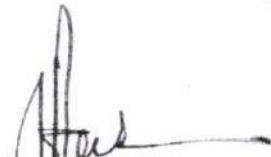
Yellow	10.0 kg
Red	08.0 kg
White (Translucent)	0.5 kg
Blue	05.3 kg

4. This authorization shall be in force up to **One Year** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer




(Sat Paul) IFS
Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site **"Bio-Medical Waste Storage Site" & "Danger"** signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record on the website according to the BMW generated in terms of category and color coding.
- 13) To improve neutralization system and to submit SMR of same within three months.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

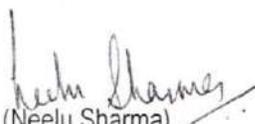
- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K Pollution Control Committee


(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu.




(Sat Paul) IFS
Regional Director
PCC, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (South) for information and necessary action.
3. I/c website for n/a..



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

CONSENT ORDER

Consent No.:- PCC/digital/22062249827 of 2022

Date:- 27/01/2022

Consent to Operate (Renewal) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Supinder Kour Chabra

M/s Lochan Nursing Home
Trikuta Nagar Jammu South
(registration No. 609 d1-2-2014)

for a period upto **February 2023** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 87.43 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	08

3. Compliance under Water Act:

- a. **Sewage Effluent** : The HCE holder has to maintain STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30



b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed 02 KLD.
 - ii. The daily quantity of water consumption shall not exceed 03 KLD.
 - iii. Waste water generated from the HCE shall be disposed through Neutralization Tank .
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall conform to the set standards :

4. Compliance under Air Act:

- a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) /Air Act .
- b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.

B

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	Neutrilation Tank and Pollution control devices as applicable under Environment Protection Act 1986.



5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-7-2016.
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own source within the premises so as to maintain noise to as per the standards.
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCC laboratory or laboratory approved by the J&K PCC after every six months to check the efficacy of PCDs installed in the HCE .
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**
 - i. The Consent is valid for the **Operation of (HCE) health care establishment only.**
 - ii. Pollution Control Devices (STP/PCD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational . The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Committee.
 - iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The health care establishment authority shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
 - v. The health care establishment shall be under surveillance and monitoring of J & K Pollution Control Committee.
 - vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
 - vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the machinery etc. which are likely to cause fire hazard and also install well equipped fire control system in each floor separately..
 - viii. Good House keeping practices shall be adopted by the health care establishment authority.
 - ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .
 - x. The Health Care Establishment owner shall not operate the HCE unless Committee issue consent to operate fresh.
 - xi. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
 - xii. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
 - xiii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.

- xiii. The Health care establishment authority shall install separate energy meter. Digital flow meters for ETP / STP and follow the Bio Medical Waste (Management & Handling) Rules 1989 and amendments made thereof.
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- xvi. This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.


(B.M Sharma)
Member Secretary 

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. Commissioner , JMC Jammu for information.
3. Director Health Service Jammu for information.
4. General Manager DIC Jammu for information.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Lochan Nursing Home Trikuta Nagar Jammu South , Jammu for information .
7. Office file



The unit holder may download the list of standards from website jkspcb.nic.in and be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document from OCMMS by JKSPCB



J&K POLLUTION CONTROL BOARD

Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/21061522127 of 2021

Date:- 16/02/2021

Consent to Operate (Renew) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Vishav Gupta

M/s Kalindi Nursing Home

2/155 Subash Nagara Opp. Govt. Quarters Jammu North , Jammu

(vide registration No. J/NHCE/2012-13/520 date: 25/08/2012)

for a period upto **September 2022** for **Orange** category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 9 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	08 (Nos.)

3. Compliance under Water Act:

- a. **Sewage Effluent** : The HCE holder to maintain waste water treatment facility and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 0.1 KLD.
 - ii. The daily quantity of water consumption shall not exceed 2 KLD.
 - iii. Waste water generated from the HCE shall be disposed through neutralization tank .
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ⁰ c)	30
Total Suspended Solid	100

The industry can apply for Renewal/Expansion of Consent on the Site www.jkpcms.nic.in directly



4. Compliance under Air Act:

- a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .
- b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	Neutralization tank and Pollution control devices / measures as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended

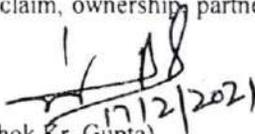
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

8. The HCE holder shall comply with the additional conditions as stipulated below :-

- i. The Consent is valid for the operation of Health care establishment only.
- ii. Pollution Control Devices (as applicable) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .

- x. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health Care Establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- iv. The Health Care Establishment authority shall ensure to comply with environment standards for effluent .
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- xvi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the owner.


(Ashok Kr. Gupta)
Asstt. Env. Engineer




(B.M. Sharma)
Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner Jammu, Municipal Corporation, Jammu for information
3. Director, Health Jammu for information.
4. General Manager DIC Jammu for information.
5. D.O PCB Jammu North for the direction to monitor the conditions of the consent stated above.
6. P.A to Chairman J&K PCB for the information of Chairman.
7. M/s kalindi Nursing Home Jammu North, Jammu for information.
8. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and epcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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J&K Pollution Control Board

JAMMU/SRINAGAR



S.No. PCB/RDJ/BMW/21/18-20

Date 09/02/2021

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO-MEDICAL WASTE

To,
Dr. Vishav Gupta
Kalindi Nursing Home
Toph Sherkhanian, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 07 of 2021 - dt. 09/02/2021
2. Kalindi Nursing Home occupier or operator of the facility located at Toph Sherkhanian, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Kalindi Nursing Home is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: 08
 - II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: 75.0 kg
 - IV. Validity of Authorization fees is up to August, 2027.

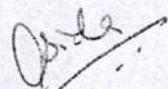
Type of Waste Category

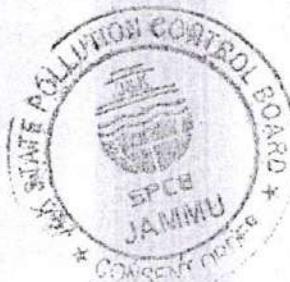
Quantity permitted for Handling / month (As per A/R)

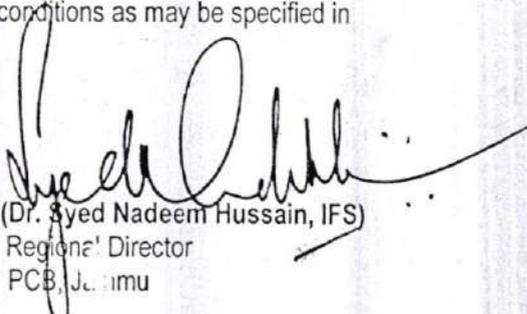
Yellow	35.0 kg
Red	30.0 kg
White (Translucent)	4.0 kg
Blue	6.0 kg

4. This authorization shall be in force up to **August, 2027** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Principal Scientific Officer
PCB, Jammu.
Date




(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

Kalindi Nursing Home, Toph Sherkhanian, Jammu

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To make available annual report on its web-site immediately.
- 13) To submit SMR of Neutralization System quarterly.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

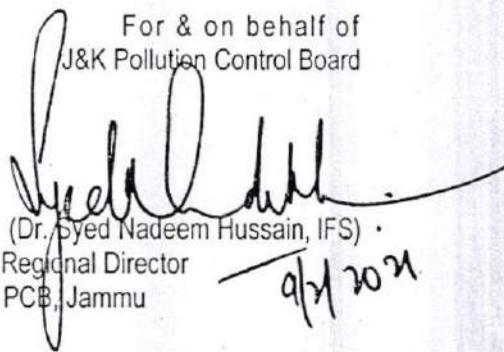
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



Principal Scientific Officer
PCB, Jammu.

For & on behalf of
J&K Pollution Control Board


(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

9/7/2021

Copy for information and necessary action to:-

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB Jammu (North) for information and necessary action.
3. I/c website for n/a..





J&K POLLUTION CONTROL BOARD

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. PCB/RDJ/BMW/20/110-12

Date 12/05/2020

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To

Mr. Anil Sharma

SDDM Hospital

Plot NH, Sec. 2, Channi Himmat, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 36 of 2020 dt. 12-05-2020
2. SDDM Hospital occupier or operator of the facility located at Plot NH, Sec. 2, Channi Himmat, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. SDDM Hospital is hereby authorized for handling of biomedical waste as per the capacity given below;
 - (i) Number of beds of HCF: 20
 - (ii) Installed treatment & disposal Facility: NA
 - (iii) Mode of disposal of Bio-medical Waste: CBMWTF, Samba
 - (v) Quantity of Bio-medical Waste handled, treated or disposed per month: 75 kg
 - (vi) Validity of Authorization fees is upto Oct. 2024

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month</u>
Yellow	20 kg
Red	15 kg
White (Translucent)	-
Blue	40 kg

4. This authorization shall be in force for a period upto **Oct. 2024** and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu
Date



(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

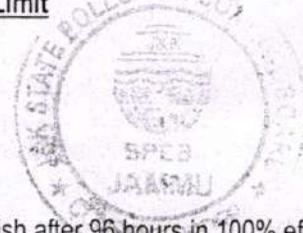
Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.
7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.
 - 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.



6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.

2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.

2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.

3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).

4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.

5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.

6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.

7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.

8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.

9) All records shall be subject to inspection and verification by the Board at any time.

10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**

1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.

2) Consent under the Air (Prevention and Control of Pollution).

3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.

4) The Solid Waste Management Rules, 2016.

- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) immediately
- 11) To dispose off infectious Liquid Waste only after treatment by disinfection as per Schedule -II (6) of the Principle Rules.
- 12) Not to dispose off treated Bio-medical Waste with Municipal Solid Waste.
- 13) To submit quantity of White category waste generated per month within three months.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility.

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

Neelu Sharma

(Neelu Sharma)
Principal Scientific Officer
J&K PCB, Jammu



For & on behalf of
J&K State Pollution Control Board

Dr. Syed Nadeem Hussain
(Dr. Syed Nadeem Hussain, IFS)
Regional Director
J&K PCB, Jammu

12/5/2020

Copy for information and necessary action to:-

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB, Jammu (South) for information and necessary action.
3. Office File.



J&K POLLUTION CONTROL BOARD

Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/2006770892 of 2020

Date:- 26/05/2020

Consent to Operate (Renewal) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Mr. Anil Sharma

M/s SDDM Hospital
Plot NH Sec. 2 Channi Himmat Jammu South , Jammu
(registered No. J/NHCE/2014-15/613 dt: 26-04-2014)

for a period upto **September 2023** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 466 lacs.

S No.	Facility	Maximum capacity
1	HCE (General Hospital) Bed capacity	25 (Nos.)

3. **Compliance under Water Act:**

- a. **Sewage Effluent** : The HCE holder to maintain ETP and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ⁰ C	30

b. **Water consumption & disposal**

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 06 KLD.
 - ii. The daily quantity of water consumption shall not exceed 10 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ⁰ c)	30
Total Suspended Solid	100

4. **Compliance under Air Act:**

- a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocms.nic.in directly



b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**

The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

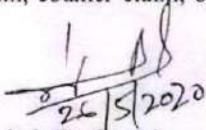
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

8. **The HCE holder shall comply with the additional conditions as stipulated below :-**

- i. The Consent is valid for the **Operation of health care establishment only.**
- ii. Pollution Control Devices (STP/ECD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- viii. Good House keeping practices shall be adopted by the health care establishment authority.
- ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .



- x. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- xiv. *This consent is issued with condition that HCE owner shall initiate proper printed log book for STP operation duly stamped by concerned Divisional officer on monthly basis.*
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- vi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.


 (Ashok Kr. Gupta)
 Asstt. Env. Engineer




 (B.M. Sharma)
 Member Secretary
 B

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner JMC Jammu for information.
3. Director Health Services Jammu for information.
4. General Manager DIC Jammu.
5. D.O PCB Jammu South for the direction to monitor the conditions of the consent stated above.
6. P.A to Chairman J&K PCB for the information of Chairman.
7. M/s SDDM General Hospital Channi Himmat Jammu for information for information.
8. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document from OCMMS by JKSPCB

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbimu@gmail.com, Tel/fax 0191-2476926

Proprietor
Life Scan Nursing Home.,
605-A Last Morh,
Jammu.

No: PCC/RDJ/PSO/BMW/22/ 1112 15

Dated: 02/07/2022

LEGAL NOTICE

Whereas, your Health Care Facility (HCF) was inspected on **02/07/2022** by a team constituted by J&K Pollution Control Committee in compliance to the Hon'ble National Green Tribunal order dated 17/05/2022 in O.A. 344/2022, with representative of District Administration and Health Department.

Whereas during inspection on **02/07/2022**, it was observed that you have failed to comply to the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules (BMW), 2016, for the reasons mentioned below:

Whereas during inspection, the HCF was not properly segregating waste in designated colour-coded bins, maintaining log book for BMW/ETP, installed digital flow meter with ETP, designating a person for BMW management, maintaining record of training/immunization of staff. The HCF has not established website for up-dation of monthly BMW details as well as Annual Report, 2021. The HCF has increased the number of beds from 05 to 10, without informing the concerned authorities.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

Further **Section 15 of the Environment (Protection) Act, 1986** mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.


(Sat Paul) IFS
Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (South) for information and necessary action.
4. I/c Website for n/a.



J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S.No. PCG/RDJ/BMW/21 / 131/22

Date 17/08/2021

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Ms. Satinder Kour
Life Scan Nursing Home
Sanjay Nagar, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 45 of 2021 dt. 17/8/2021
2. Life Scan Home occupier or operator of the facility located at Sanjay Nagar, Jammu is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Life Scan Home is hereby authorized for handling of biomedical waste as per the capacity given below;

- I. Number of beds of HCF: **05**
- II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- III. Quantity of Bio-medical Waste handled, treated or disposed per month: **30.0 kg**
- IV. Validity of Authorization fees is up to **September, 2022**.
- V. Bar Code Allotted: **LIFES180004JKNH00288**

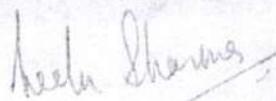
Type of Waste Category

Quantity permitted for Handling / month (As per I/R)

Yellow	9.0 kg
Red	6.0 kg
White (Translucent)	9.0 kg
Blue	6.3 kg

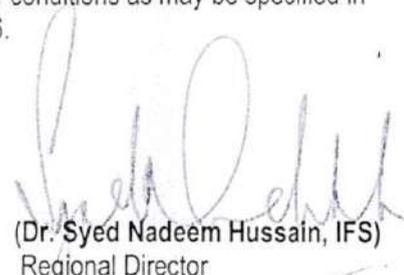
4. This authorization shall be in force up to **September, 2022** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.



(Neelu Sharma)
Principal Scientific Officer




(Dr. Syed Nadeem Hussain, IFS)
Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site **"Bio-Medical Waste Storage Site" & "Danger"** signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To make available annual report on its web-site immediately.
- 13) To submit SMR of STP/ETP quarterly.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

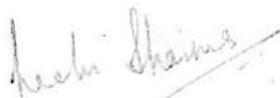
- **Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.**

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

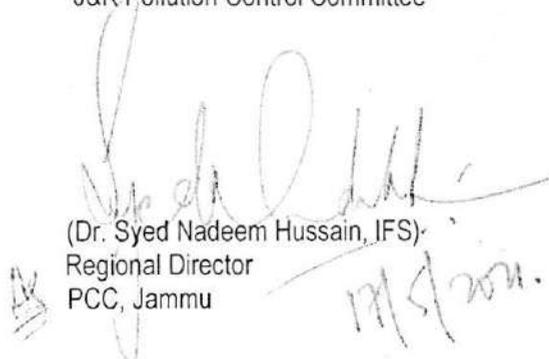
If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K Pollution Control Committee



(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu.




(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCC, Jammu
17/5/2024

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (South) for information and necessary action.
3. I/c website for n/a..



J&K POLLUTION CONTROL COMMITTEE
Jammu/Kashmir

CONSENT ORDER

Consent No.:- PCC/digital/21041950054 of 2021

Date:- 23/07/2021

Consent to Establish /Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Smt. Satinder Kour

**M/s Life Scan Nursing Home
Sanjay Nagar Jammu South
(registration No. J/NHCE/2013-14/573 dt: 22-5-2013)**

for a period upto **July 2022** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Committee is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 45 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	05 (Nos.)

3. **Compliance under Water Act:**
 - a. **Sewage Effluent** : The HCE holder has to maintain STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

- b. **Water consumption & disposal**
 - i. The daily quantity of sewage effluent from the HCE shall not exceed 01 KLD.
 - ii. The daily quantity of water consumption shall not exceed 03 KLD.
 - iii. Waste water generated from the HCE shall be disposed through STP.
 - c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the set standards :
4. **Compliance under Air Act:**
 - a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) /Air Act .
 - b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

Page 1

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The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain noise to as per the standards.
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCC laboratory or laboratory approved by the J&K PCC after every six months to check the efficacy of PCDs installed in the HCE .
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**
 1. The Consent is valid for the **Operation of (HCE) health care establishment only.**
 2. Pollution Control Devices (STP/PCD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational . The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Committee.
 3. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
 4. The health care establishment authority shall abide by the directions of the Committee which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
 5. The health care establishment shall be under surveillance and monitoring of J & K Pollution Control Committee.
 6. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
 7. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the machinery etc. which are likely to cause fire hazard and also install well equipped fire control system in each floor separately..
 8. Good House keeping practices shall be adopted by the health care establishment authority.
 9. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .
 10. The Health Care Establishment owner shall not operate the HCE unless Committee issue consent to operate fresh.
 11. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
 12. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
 13. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
 14. The Health care establishment authority shall install separate energy meter. Digital flow meters for ETP / STP and follow the Bio Medical Waste (Management & Handling) Rules 1989 and amendments made thereof.

15. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
16. This consent is issued purely from environmental angle and the Committee shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.
17. Special care as per the CPCB guidelines shall be taken for the disposal of Mercury containing medical equipment.

Mutaharra

(Mutaharra .A. W.Deva)
Scientist C

B.M. Sharma 29/7
(B.M.Sharma)
Member Secretary
B

Copy to the :

1. Regional Director PCC Jammu for information and ensure the implementation of conditions as above.
2. Commissioner , JMC Jammu for information.
3. Director Health Service Jammu for information.
4. General Manager DIC Jammu for information.
5. P.A to Chairman J&K PCC for the information of Chairman.
6. M/s Life Scan Nursing Home Sanjay Nagar Jammu South , Jammu for information .
7. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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J&K POLLUTION CONTROL BOARD

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. PCB/RDJ/BMW/20/261-63

Date 13/10/20

Form -III (See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To
Dr. Arun Arora
Pushpanjali Life Hospital
Lale Da Bagh Bhoori, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 86 of 20 dt - 13/10/20
2. Pushpanjali Life Hospital operator of the facility located at Lale Da Bagh Bhoori, Jammu is hereby granted an authorization for:

Activity

- Generation, Segregation
- Collection
- Storage
- Packaging
- Pre-Treatment
- Disposal



3. Pushpanjali Life Hospital is hereby authorized for handling of biomedical waste as per the capacity given below;
 - (i) Number of beds of HCF: 09
 - (ii) Installed treatment & disposal Facility: NA
 - (iii) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - (v) Quantity of Bio-medical Waste handled, treated or disposed per month: 30 kg
 - (vi) Validity of Authorization fees is upto **Aug. 2023**.

Type of Waste Category

Quantity permitted for Handling / month

Yellow	3 kg
<i>Hydrochloric</i> Red	6 kg
White (Translucent)	3 kg
Blue	18 kg

4. This authorization shall be in force for a period upto **Aug, 2023** and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Neelu Sharma
(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu
Date

(Dr. Syed Nadeem Hussain, F.S.)
Regional Director
PCB, Jammu

The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

1. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
2. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
3. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
4. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste (herein after to be called as BMW).

- 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
- 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
- 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
- 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.
- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.

Hydani

1) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.

2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules

10. General Conditions:

1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.

2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.

3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).

4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.

5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.

6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.

7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.

8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.

9) All records shall be subject to inspection and verification by the Board at any time.

10) Every applicant shall submit an annual report in Form - IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.

2) Consent under the Air (Prevention and Control of Pollution).

3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.

4) The Solid Waste Management Rules, 2016.



- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated, and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) immediately
- 11) Not to dispose off treated Bio-medical Waste with Municipal Solid Waste.
- 12) To submit DHS Registration within three months.
- 13) To enhance capacity of Neutralization System & submit photographic- proof within three months.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

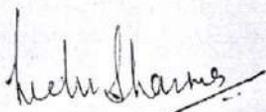
- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility.

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

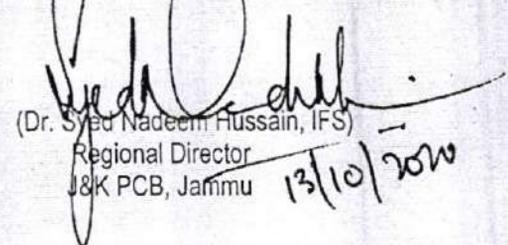
Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.


(Neelu Sharma)
Principal Scientific Officer
J&K PCB, Jammu



For & on behalf of
J&K State Pollution Control Board


(Dr. Syed Nadeem Hussain, IFS)
Regional Director
J&K PCB, Jammu
13/10/2020

Copy for information and necessary action to: -

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB Jammu (N) for information and necessary action.
3. I/c Website for necessary action.



J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/21041732799 of 2021

Date:- 12/01/2021

Consent to Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Arun Arora

M/s Pushpanjali Life Hospital
Lale da Bagh Bhouri ,Jammu North
Jammu (registered No. 467 dt: 17-12-2010)

for a period upto **January 2022** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 75 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	10 (Nos.)
2	Laboratory	01 (No.)
3	Operation Theater	01 (No.)

3. Compliance under Water Act:

- a. Sewage Effluent : The HCE holder to maintain waste water treatment facility and Soakage pit in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 0.7 KLD.
- ii. The daily quantity of water consumption shall not exceed 01 KLD.
- iii. Waste water generated from the HCE shall be disposed through neutralization tank.

- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :



The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ^o c)	30
Total Suspended Solid	100

4. Compliance under Air Act:

a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .

b. The HCE holder has to operate stack (s) of the following specification:

S.No	Stack attached to	Height in(m)	Top dia in (m)	Fuel	Vel. Of gas (m/sec.)
1	NA	0	0	nil	0

The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	STP and Pollution control devices as applicable under Environment Protection Act 1986.

5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

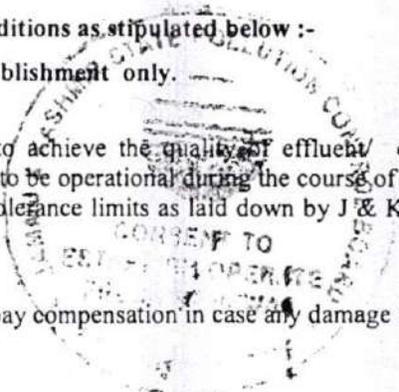
6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended

The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the HCE .

8. The HCE holder shall comply with the additional conditions as stipulated below :-

- i. The Consent is valid for the **Operation of health care establishment only.**
- ii. Pollution Control Devices (STP/ECD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
- iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
- iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- v. The health care establishment shall be under surveillance monitoring of J & K Pollution Control Board.
- vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
- vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.



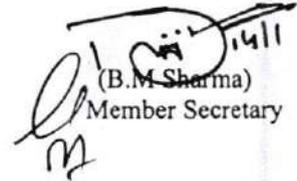
Food House keeping practices shall be adopted by the health care establishment authority.

It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .

- x. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
- xi. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
- xii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
- xiii. The Health Care Establishment authority shall follow the Bio medical waste (Management & Handling) Rules 1989 and amendments made thereof.
- xiv. This consent is issued with the condition of periodic inspections by divisional officer as per schedule for orange category units.
- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- vi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc.


(Ashok Kr. Gupta)
Asstt. Env. Engineer




(B.M. Sharma)
Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner JMC Jammu for information.
3. Director Health Services Jammu for information.
4. General Manager DIC Jammu .
5. D.O PCB Jammu North for the direction to monitor the conditions of the consent stated above.
6. P.A to Chairman J&K PCB for the information of Chairman.
7. M/s Pushpanjli Life Hospital Lal de bagh Bhouri Jammu for information for information.
8. Office file

The unit holder may download the list of standards from website jkspcb.nic.in and cpcb.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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J&K POLLUTION CONTROL BOARD

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. PCB/RDJ/BMW/20/240-42

Date 22/9/20

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To

Dr. Rakesh Sharma

Nirmaya Hospital

Opp. JRC Home, Udhywala Bohri, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 79 of 20 dt: 22/9/20
2. **Nirmaya Hospital** operator of the facility located at **Opp. JRC Home, Udhywala Bohri, Jammu** is hereby granted an authorization for:

Activity

- Generation, Segregation
- Collection
- Storage
- Packaging
- Pre-Treatment
- Disposal

3. **Nirmaya Hospital** is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: **15**
- (ii) Installed treatment & disposal Facility: **NA**
- (iii) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: **17.1 kg**
- (vi) Validity of Authorization fees is upto **April, 2023**.

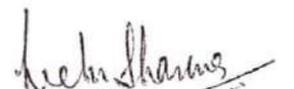
Type of Waste Category

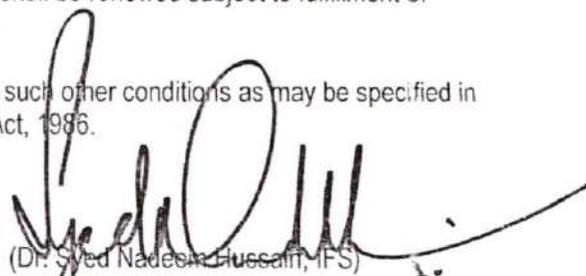
Quantity permitted for Handling / month

Yellow	3.6 kg
Red	3 kg
White (Translucent)	1.5 kg
Blue	9 kg

4. This authorization shall be in force for a period upto **April, 2023** and shall be renewed subject to fulfillment of condition specified in the Authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu
Date


(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMWM, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMWM within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.

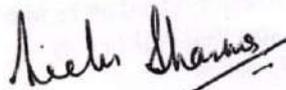
- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated, and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) immediately
- 11) To dispose off infectious Liquid Waste only after treatment by disinfection as per Schedule -II (6) of the Principle Rules.
- 12) Not to dispose off treated Bio-medical Waste with Municipal Solid Waste.
- 13) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility.

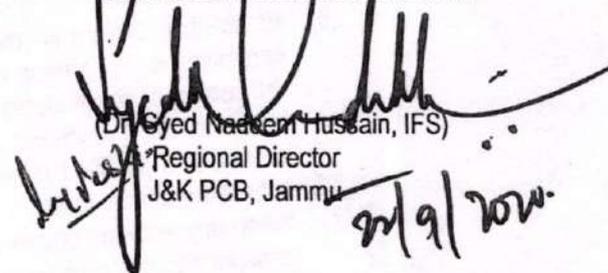
The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.


(Neelu Sharma)
Principal Scientific Officer
J&K PCB, Jammu

For & on behalf of
J&K State Pollution Control Board


(Dr. Syed Nadeem Hussain, IFS)
Regional Director
J&K PCB, Jammu
22/9/2020

Copy for information and necessary action to: -

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, PCB Jammu (N) for information and necessary action.
3. I/c Website for necessary action.



PCB

J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

Consent Order

Consent No.:- PCB/digital/20041515631 of 2020

Date:- 07/10/2020

Consent To Operate (Fresh) under Section 25/26 of the Water(Prevention & Control Pollution)Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended is granted in favour of

Sh. Dr Rakesh Sharma
M/s Nirmaya Hospital
Opp JRC Home Udhayawala
Jammu North, Jammu(registered with DIC vide
registration No
NHCE:875 date: 30/08/2018)

for a period one year from the date of issue for ORANGE category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner

1. The consent granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute of permission required under other laws of the land
2. The consent is granted valid for operation of unit for the manufacturing of the products / by-products consented quantity as mentioned below with capital investment of Rs.200 lakhs(as per Schedule II)

S No.	Products/BY-Products Name	Maximum Quantity	Unit
1	Nursing Home	15	Beds

Any change / enhancement in production capacity, process, raw materials etc shall have to be intimated to the Board and the unit holder has to apply afresh for the same

3. Compliance under Water Act :

a) Trade Effluent: The unit holder has to install and maintain continuous operation of a comprehensive effluent treatment system consisting of Primary / Secondary / Tertiary treatment so as to achieve the quality of the treated effluent to the following standards of discharge outlet

Standards of Discharge for Trade Effluent:

Compulsory Parameters	Conc. in mg/l except for pH
pH	6.5-8.5
Suspended Solids	100
BOD(3 days at 27 degree celsius)	30
Oil & Grease	10

b) Sewage Effluent - The unit holder has to install and maintain continuous operation of a comprehensive treatment system as is warranted with reference to effluent quality and operate and maintain the same continuously so as to achieve the quality to treated effluent to the following standards before disposal -

Standards of discharge for Sewage disposal:



Parameters	Range	Conc. in mg/l except for pH
pH	between	6-9
Suspended Solids	Not to exceed	100
BOD(3 days at 27 degree Celsius)	not to exceed	30



c) Water consumption & Disposal

- The daily quantity of water consumption shall not exceed 10 KLD
- The daily quantity of sewage effluent from the unit shall not exceed 08 KLD
- Waste water generated from the unit shall be disposed through STP

Compliance under Air Act :

- The unit holder shall comply to National Ambient Air Quality Standards as per EP Act 1986 (refer rule 3(1)(b))
- The unit holder has to operate stack(s) of the following specifications :

S. No	Stack attached to	Volume Nm ³ /hr	Height (in Meters)	Top diameter (in Meters)	Velocity of gas emission m/sec
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- The unit holder has to install and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emissions within the tolerance limits as prescribed under the environment protection act 1986

S.No.	Pollution Control Equipments
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d. Fuel Consumption Details :-

S.No.	Type of fuel	Maximum Quantity	Unit
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- The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016
- Under the Noise Pollution (Regulation and Control) Rules 2000, the unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 am to 10 pm and night time is 10 pm to 6 am
- The unit holder shall comply to the Plastic Waste Management Rules 2016 dated 18-3-2016
- Self Monitoring Schedule**
The unit holder shall have to get the samples of emission Effluents analysed from the laboratory of J&K PCB or laboratories approved by J&K PCB after every one months to the check the efficacy of Pollution Control Devices (PCDs) installed in the unit
- The unit holder shall comply with the additional conditions as stipulated below -
 - The Consent is valid for the Operate of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order. Any change in production capacity, process, raw materials use etc, shall have to be intimated to the Board. For any enhancement of the above, fresh consent has to be obtained from J & K Pollution Control Board.
 - The unit holder has to keep a record of the environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act
 - Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Board.
 - The unit holder shall be liable to pay compensation in case any damage is caused to the environment
 - The unit holder shall abide by the directions of the Board which will be issued from time to time. Any infringement/ violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air Water Acts and Environment Protection Act in force.
 - The unit shall be under surveillance monitoring of J & K Pollution Control Board



PCC

Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbimu@gmail.com, Tel/fax 0191-2476926

Proprietor
Swastik Nursing Home,
Janipur, Jammu.

No: PCC/RDJ/PSO/BMW/22/846-49.

Dated: 18/06/2022.

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to seek Consent under Water (Prevention and Control of Pollution) Act, 1974. You have also failed to seek Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since November, 2018, despite of a reminder letter dated 28/02/2019.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

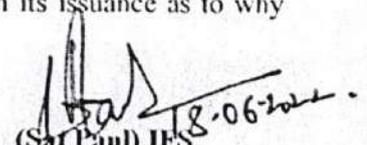
Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Consent from J&K PCC.
- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without ETP/STP.
- Operation of the HCF without Bar Code.
- Operation of the HCF without establishing website for up-dation of monthly BMW details as well as Annual Report.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.

O/C


(Sat Paul) IFS
Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/c Website for n/a.



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbimu@gmail.com, Tel/fax 0191-2476926

Proprietor
Swastik Nursing Home,
Janipur, Jammu.

No: PCC/RDJ/PSO/BMW/22/3120-23

Dated: 06/07/2022

Ref: PCC/RDJ/PSO/BMW/22/846-49 dated 18/06/22

LEGAL NOTICE-2

Whereas, your Health Care Facility (HCF) was inspected on **05/07/2022** by a team constituted by J&K Pollution Control Committee in compliance to the Hon'ble National Green Tribunal order dated 17/05/2022 in O.A. 344/2022, with representative of District Administration and Health Department.

Whereas during inspection on **05/07/2022**, it was observed that you have failed to comply to the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules (BMW), 2016, for the reasons mentioned below:

- Operation of the HCF without Consent from J&K PCC, **till date**.
- Operation of the HCF without valid Authorization from J&K PCC, since **November, 2018**.
- Operation of the HCF without Effluent Treatment Plant(ETP)/ Sewage Treatment Plant (STP), as the bed capacity is 10.

Whereas during inspection, the HCF was not properly segregating waste in designated colour-coded bins (as green and black bins were also being used for BMW), maintaining log book for BMW, designating a person for BMW management, maintaining any record of training/immunization of staff. The HCF has not established website for up-dation of monthly BMW details as well as Annual Report, 2021 and has not implemented bar code.

Whereas, a show cause notice dt. 18/06/2022 was issued to you for the violation of various environmental laws and you have failed to respond to it also and are operating the Health Care Facility in blatant violation of above mentioned rules.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that: "whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly."

Further **Section 15 of the Environment (Protection) Act, 1986** mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas this notice is therefore, issued and served upon you to show cause within 15 days as to why action should not be initiated against you under the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules, 2016, that includes closure of the facility and imposition of Environmental Compensation, as approved by the Hon'ble National Green Tribunal in O.A. 710-13/2017.

(Sat Paul) IFS
Regional Director Jammu

Copy to:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/c Website for n/a.



J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S. No. PCC/RDJ/BMW/2411069/22/ 428-30

Date 18/02/2022

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Fresh) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO – MEDICAL WASTE

To,
Ms. Manju Malhotra
Shubh Tilak Multispeciality Hospital
Akhnoor, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Fresh**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 144 of 2022. Dt: 18/02/2022.
2. **Shubh Tilak Multispeciality Hospital** occupier or operator of the facility located at **Akhnoor, Jammu** is hereby granted an authorization for:

Activity

Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Shubh Tilak Multispeciality Hospital** is hereby authorized for handling of biomedical waste as per the capacity given below;

- I. Number of beds of HCF: 28
- II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- III. Quantity of Bio-medical Waste handled, treated or disposed per month: **15.9 kg**
- IV. Validity of Authorization fees is up to **December, 2022.**
- V. Bar Code Allotted: **STMSH181201JKBH00684.**

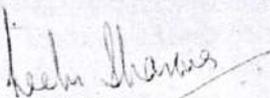
Type of Waste Category

Quantity permitted for Handling / month (As per I/R)

Yellow	0 kg
Red	6.0 kg
White (Translucent)	9.0 kg
Blue	0.9 kg

4. This authorization shall be in force up to **December, 2022** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu




(Sat Paul) IFS
Regional Director
PCC, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site **"Bio-Medical Waste Storage Site" & "Danger"** signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
 - 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
 - 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.
9. Transportation of Bio-Medical Waste:
- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
 - 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.
10. General Conditions:
- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
 - 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
 - 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
 - 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
 - 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
 - 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
 - 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
 - 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
 - 9) All records shall be subject to inspection and verification by the Board at any time.
 - 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.
11. The applicant shall be further required to obtain the following from the Board: **(which ever is applicable)**
- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
 - 2) Consent under the Air (Prevention and Control of Pollution).
 - 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
 - 4) The Solid Waste Management Rules, 2016.
 - 5) The Plastic Waste Management Rules, 2016.
 - 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record as well as Annual Report on the website according to the BMW generated in terms of category and color coding.
- 13) To authenticate the waste handed over and received by the CBMWTF on the log book daily.
- 14) To submit SMR of ETP/STP on quarterly basis.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMWM Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (≥ 10 beds) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

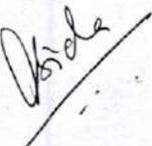
"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



For & on behalf of
J&K Pollution Control Committee


(Neelu Sharma)
Principal Scientific Officer
PCC, Jammu.


(Sat Paul) IFS
Regional Director
PCC, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (North) for information and necessary action.
3. l/c website for n/a..



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbmu@gmail.com, Tel/fax 0191-2476926

Proprietor
Baba Nanak Medicity,
Gadi Garh,
Jammu.

No: PCC/RDJ/PSO/BMW/22/1116-19.

Dated: 06/07/2022

LEGAL NOTICE

Whereas, your Health Care Facility (HCF) was inspected on **02/07/2022** by a team constituted by J&K Pollution Control Committee in compliance to the Hon'ble National Green Tribunal order dated 17/05/2022 in O.A. 344/2022, with representative of District Administration and Health Department.

Whereas during inspection on **02/07/2022**, it was observed that you have failed to comply to the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules (BMW), 2016, for the reasons mentioned below:

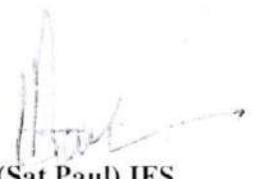
Whereas during inspection, the HCF was not properly segregating waste in designated colour-coded bins, maintaining lifting site, maintaining log book for BMW/ETP, designating a person for BMW management, maintaining record of training/immunization of staff. The HCF has not uploaded monthly BMW details as well as Annual Report, 2021 on its website.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

"whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly."

Further **Section 15 of the Environment (Protection) Act, 1986** mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.


(Sat Paul) IFS

Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (South) for information and necessary action.
4. I/c Website for n/a.



J&K POLLUTION CONTROL BOARD

Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/21041442757 of 2021

Date:- 24/03/2021

Consent to Establish /Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Anil Dutta for and on behalf of

M/s Baba Nanak Medicity Multi Specialty Hospital
Opp. Reen Palace Gadhi Garh Jammu, South Jammu
(registration No. J/NHCE/2014-15/611 dt: 24-4-2014)

for a period upto **March 2023** for Orange category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the operation of HCE for indoor patients with capital investment of Rs. 85.33 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	20 (Nos.)

3. **Compliance under Water Act:**

- a. **Sewage Effluent** : The HCE holder has to maintain ETP and STP in an efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30

b. **Water consumption & disposal**

- i. The daily quantity of sewage effluent from the HCE shall not exceed 04 KLD.
 - ii. The daily quantity of water consumption shall not exceed 05 KLD.
 - iii. Waste water generated from the HCE shall be disposed through ETP / STP.
- a. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the set standards :

4. **Compliance under Air Act:**

- a. The HCE holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) /Air Act .
- b. The HCE holder has to operate stack (s) of the specifications defined in various environmental laws.



The industry can apply for Renewal/Expansion of Consent on the Site www.jkocms.nic.in directly

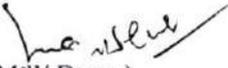
The HCE holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

S.No.	Pollution Control Equipments
1	ETP / STP and Pollution control devices as applicable under Environment Protection Act 1986.



5. The HCE holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.
6. **Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**
The HCE holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain noise to as per the standards.
7. **Self Monitoring Schedule :** The HCE holder shall get the samples of treated emissions and effluents analysed from the J&K PCB laboratory or laboratory approved by the J&K PCB after every six months to check the efficacy of PCDs installed in the HCE .
8. **The HCE holder shall comply with the additional conditions as stipulated below :-**
 - i. The Consent is valid for the **Operation of (HCE) health care establishment only.**
 - ii. Pollution Control Devices (STP/PCD) as contemplated to achieve the quality of effluent/ emission at the time of operation within the tolerance limits prescribed, shall have to be operational . The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K State Pollution Control Board.
 - iii. The health care establishment authority shall be liable to pay compensation in case any damage is caused to the environment.
 - iv. The health care establishment authority shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the HCE, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
 - v. The health care establishment shall be under surveillance and monitoring of J & K Pollution Control Board.
 - vi. The health care establishment authority shall raise green belt of suitable plant species within the premises of HCE.
 - vii. The health care establishment owner shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the machinery etc. which are likely to cause fire hazard and also install well equipped fire control system in each floor separately..
 - viii. Good House keeping practices shall be adopted by the health care establishment authority.
 - ix. It shall be the responsibility of the health care establishment owner to ensure that there are no complaints from the surrounding areas due to pollution caused by the health care establishment .
 - x. The Health Care Establishment owner shall not operate the HCE unless Board issue consent to operate fresh.
 - xi. The Health Care Establishment owner should apply 60 days in advance for renewal of Consent before expiry the date of this Consent order.
 - xii. The Health Care Establishment authority will adopt proper system for disposal of waste water and bio medical waste.
 - xiii. The Health care establishment authority shall place different receptacles with color coding for the collection of bio medical waste as per Bio Medical Wastes (Management & Handling) Rules 2008 with amendments.
 - xiv. The Health care establishment authority shall install separate energy meter. Digital flow meters for ETP / STP and follow the Bio Medical Waste (Management & Handling) Rules 1989 and amendments made thereof.

- xv. In case of violation of the above mentioned conditions or any public complaint the consent shall be withdrawn.
- xvi. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the HCE.
- xvii. This consent is issued subject to strict adherence to the standards of effluent and solid waste rules. .


(MAW Dewa)
Scientist C


(B.M Sharma)
Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. Commissioner , JMC Jammu for information.
3. Director Health Service Jammu for information.
4. General Manager DIC Jammu for information.
5. P.A to Chairman J&K PCB for the information of Chairman.
6. M/s Baba Nanak Medicity Multi Specialty Hospital Opp Reen Palace Gadhi Garh for information .
7. Office file



The unit holder may download the list of standards from website jkspcb.nic.in or jkocmms.nic.in to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

This is computer generated document from OCMMS by JKSPCB

J&K Pollution Control Board

JAMMU/SRINAGAR



S.No. PCB/RDJ/BMW/21/60-62

Date 09.03.21

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO-MEDICAL WASTE

To,
Dr. Anil Gupta
Baba Nanak Medicity
Opp. Reen Palace, Gadi Garh, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 21 dated 09.03.21.
2. **Baba Nanak Medicity** occupier or operator of the facility located at **Opp. Reen Palace, Gadi Garh, Jammu** is hereby granted an authorization for:

Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. **Baba Nanak Medicity** is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds of HCF: **20**
 - II. Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: **220.8 kg**
 - IV. Validity of Authorization fees is up to **September, 2027.**
 - V. Bar Code Allotted: **BABA181101JKNH00293.**

Type of Waste Category	Quantity permitted for Handling / month (As per Master Data)
Yellow	1.5 kg
Red	171.0 kg
White (Translucent)	45.0 kg
Blue	3.3 kg

4. This authorization shall be in force up to **September, 2027** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Regional Scientific Officer



Regional Director

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) **The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).**
 - 3) **The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.**
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal as the case may be, in the manner as prescribed in Schedule-I.
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) The Plastic Waste Management Rules, 2016.
- 3) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record on the website according to the BMW generated in terms of category and color coding.
- 13) To submit SMR of STP quarterly.
- 14) To submit renewed MOU with CBMWTF and renewed DHS registration immediately after expiry of their validity respectively.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

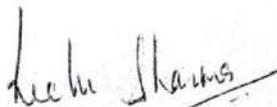
SPECIFIC CONDITIONS:

- The effluent generated or treated from the premises before discharge into the sewer should conform to the prescribed limits as mentioned in Schedule II, S.No. 8 (1) of the BMW Rules, 2016.
- The prescribed limits as referred above are applicable to the occupiers of HCFs (bedded) which are either connected with sewerage network without terminal sewage treatment plant or not connected to public sewers.
- For discharge into public sewers with terminal facilities, the general standards as notified under the Environment (Protection) Act, 1986 (29 of 1986) shall be applicable.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

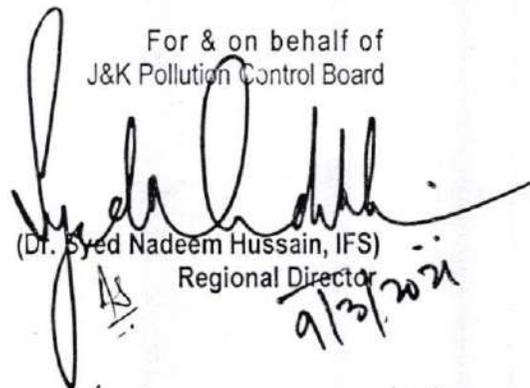
If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.



(Neelu Sharma)
Principal Scientific Officer



For & on behalf of
J&K Pollution Control Board


(Dr. Syed Nadeem Hussain, IFS)
Regional Director
AS
9/29/2021

Copy for information and necessary action to:-



J&K POLLUTION CONTROL COMMITTEE

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

S. No. PCB/RDJ/BMW/1865659/21/379-76

Date 29/11/2021

Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO – MEDICAL WASTE

To,
Mr. Ganesh Dutt Gupta
Sarla Memorial Nursing Home
W.No. 9, R. S. Pura, Jammu.

The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Renewal**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 126 of 2021 - old 224/13/2021
2. Sarla Memorial Nursing Home occupier or operator of the facility located at W.No. 9, R. S. Pura, Jammu is hereby granted an authorization for:

Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. Sarla Memorial Nursing Home is hereby authorized for handling of biomedical waste as per the capacity given below:

- I. Number of beds of HCF: 03
- II. Mode of disposal of Bio-medical Waste: CBMWTF, Samba
- III. Quantity of Bio-medical Waste handled, treated or disposed per month: 7.2 kg
- IV. Validity of Authorization fees is up to June, 2028.
- V. Bar Code Allotted: SARLA181102JKNH00274.

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month (As per I/R)</u>
Yellow	3.3 kg
Red	3.3 kg
White (Translucent)	0.3 kg
Blue	0.3 kg

4. This authorization shall be in force up to June, 2028 from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.

5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.

Principal Scientific Officer
PCC, Jammu

(Sat Paul) IFS
Regional Director
PCC, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.

7. Effluent Standards:
 The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.

- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.
 - 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
 - 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.
9. Transportation of Bio-Medical Waste:
- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
 - 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.
10. General Conditions:
- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
 - 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
 - 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
 - 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
 - 5) Maintain an update on day to day basis, the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
 - 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
 - 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
 - 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
 - 9) All records shall be subject to inspection and verification by the Board at any time.
 - 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.
11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)
- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
 - 2) Consent under the Air (Prevention and Control of Pollution).
 - 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
 - 4) The Solid Waste Management Rules, 2016.
 - 5) The Plastic Waste Management Rules, 2016.
 - 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.

- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To implement a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To maintain and update on day to day basis the bio-medical waste management register and display the monthly record as well as Annual Report on the website according to the BMW generated in terms of category and color coding.
- 13) To authenticate the waste handed over and received by the CBMWTF on the log book daily.
- 14) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITIONS:

- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K Pollution Control Committee

Principal Scientific Officer
PCC Jammu


(Sat Paul) IFS
Regional Director
PCC, Jammu

Copy for information and necessary action to:-

1. Member Secretary, PCC Jammu for information & necessary action.
2. Divisional Officer, PCC Jammu (South) for information and necessary action.
3. Its website for n/a..



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbimu@gmail.com, Tel/fax 0191-2476926

Proprietor
Medicare Nursing Home,
39 B/C Gandhi Nagar, Jammu.

No: PCC/RDJ/PSO/BMW/22/838-41.

Dated: 18/06/2022.

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to seek Consent under Water (Prevention and Control of Pollution) Act, 1974 as well as Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since Feb, 2021.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Consent from J&K PCC.
- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without establishing website for up-dation of monthly BMW details as well as Annual Report.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.

o/c

(Sat Paul) IFS

Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (South) for information and necessary action.
4. I/c Website for n/a.



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbmu@gmail.com, Tel/fax 0191-2476926

Proprietor

Medicare Nursing Home,
39 B/C Gandhi Nagar, Jammu.

No: PCC/RDJ/PSO/BMW/22/1124-27

Dated: 06/07/2022.

Ref: PCC/RDJ/PSO/BMW/22/838-41 dated 18/06/22

LEGAL NOTICE-2

Whereas, your Health Care Facility (HCF) was inspected on **02/07/2022** by a team constituted by J&K Pollution Control Committee in compliance to the Hon'ble National Green Tribunal order dated 17/05/2022 in O.A. 344/2022, with representative of District Administration and Health Department.

Whereas during inspection on **02/07/2022**, it was observed that you have failed to comply to the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules (BMW), 2016, for the reasons mentioned below:

- Operation of the HCF without Consent from J&K PCC, **till date**.
- Operation of the HCF without valid Authorization from J&K PCC, since **February, 2021**.
- Operation of the HCF without Effluent Treatment Plant(ETP)/ Sewage Treatment Plant (STP), as the bed capacity is 10.
- In addition to the above, the Proprietor has illegally sub-letted a part of the nursing home to M/s **Nephrocare Health Services Private Limited, a Dialysis Centre with 08 beds (Proprietor-Sh. Vikram Vuppala)**.

Whereas during inspection, the HCF was not properly segregating waste in designated colour-coded bins, maintaining log book for BMW, designating a person for BMW management, maintaining record of training/immunization of staff. The HCF has not established website for up-dation of monthly BMW details as well as Annual Report, 2021.

Whereas, a show cause notice dt. 18/06/2022 was issued to you for the violation of various environmental laws and you have failed to respond to it also and are operating the Health Care Facility in blatant violation of above mentioned rules.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that: "whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly."

Further **Section 15 of the Environment (Protection) Act, 1986** mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas this notice is therefore, issued and served upon you to show cause within 15 days as to why action should not be initiated against you under the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules, 2016, including sub-letting of the Nursing Home to a dialysis centre, that includes closure of the facility and imposition of Environmental Compensation, as approved by the Hon'ble National Green Tribunal in O.A. 710-13/2017.

(Sat Paul) IFS
Regional Director Jammu

Copy to:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/c Website for n/a.

J&K Pollution Control Board

JAMMU/SRINAGAR



Sr.No. PCB/RDJ/BMW/20/23-25

Date 04/02/2020

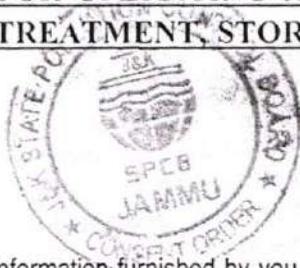
Form -III

(See rule 10)

AUTHORIZATION

AUTHORIZATION (Renewal) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO-MEDICAL WASTE

To,
Administrator
St. Joseph's Health Centre
Akhnoor, Jammu.



The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (Renewal) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMWM Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 8 of 2020 D/1 04/02/2020
2. St. Joseph's Health Centre located at Akhnoor, Jammu is hereby granted an authorization for:

Activity

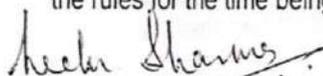
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

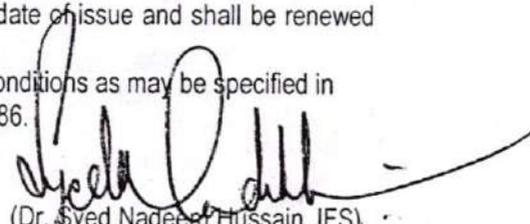
3. St. Joseph's Health Centre is hereby authorized for handling of biomedical waste as per the capacity given below;

- (i) Number of beds of HCF: 10
- (ii) Number healthcare facilities covered by CBMWTF: NA
- (iii) Installed treatment and disposal capacity: NA
- (iv) Area or distance covered by CBMWTF: NA
- (v) Mode of disposal of Bio-medical Waste: **CBMWTF, Samba**
- (v) Quantity of Bio-medical Waste handled, treated or disposed per month: 19.5 kg
- (vi) Validity of Authorization fees is up to **January, 2023**.

<u>Type of Waste Category</u>	<u>Quantity permitted for Handling / month</u>
Yellow	16.5 kg
Red	-
White (Translucent)	1 kg
Blue	2 kg

4. This authorization shall be in force for a period upto **January, 2023** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


(Neelu Sharma)
Principal Scientific Officer
PCB, Jammu.
Date
Place: Jammu


(Dr. Syed Nadeem Hussain, IFS)
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste (herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility (herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMWM Rules, 2016.

7. Effluent Standards:

The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Paramaters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90%survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.

8. Segregation & Storage of Bio-Medical Wastes:

- 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
- 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
- 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
- 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.
- 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.

St. Joseph's Health Centre

- 6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.
- 7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution).
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.

St. Joseph's Health Centre, Akhnoor.

- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I.
- 9) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose immediately.
- 10) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 11) To make available annual report on its web-site within a period of two years from the date of publication of Bio-medical Waste Management Rules, 2016 with Amendment of 2018.
- 12) Not to dispose off treated bio- medical waste with municipal solid waste.
- 13) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

The emissions or discharge of environmental pollutants from the Health Care Facilities (HCF) shall not exceed the relevant parameters and standards for the said HCF operation or process specified under respective schedules of the Environment (Protection) Rules, 1986 as amended from time to time.

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.

For & on behalf of
J&K Pollution Control Board

Neelu Sharma

(Neelu Sharma)
Principal Scientific Officer
J&K PCB, Jammu



Dr. Syed Nadeem Hussain
(Dr. Syed Nadeem Hussain, IFS)
Regional Director
J&K PCB, Jammu 4/2/2020

Copy for information and necessary action to:-

1. Member Secretary, PCB Jammu for information & necessary action.
2. Divisional Officer, J&K PCB Jammu (N) for information & necessary action.
3. Office File.



PCC

Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Email: regionaldirectorjkspcbimu@gmail.com

Tel/fax 0191-2476926

✓ **The Deputy Commissioner**
Jammu.

No: PCC/RDJ/PSO/BMW/22/1528-31

Dated: 22/06/2022

Sub: Implementation of Closure Order issued to **New Navyug Nursing Home**, 63, Rehari Chungi under the Bio-Medical Waste Management Rules, 2016.

Ref: 1. SPCB/RDJ/PSO/BMW/X/CH/192/6065-67 dt.11/07/2019
2. SPCB/LSJ/BMW/593/2017/8207-10 dt.25/03/2019
3. SPCB/LSJ/BMW/593/2017/624-626 dt.24/09/2018
4. Closure Order No.46 of 2016 dt.03/12/2016

Dear Madam,

The closure of a Health Care Facility – **M/s New Navyug Nursing Home at 63 Rehari Chungi, Jammu** was ordered vide Order No.46 of 2016 dt.03/12/2016, for the failure of the owner of the HCF to obtain the mandatory consent from then J&K SPCB and to have other facilities for management of Bio-medical Waste in place.

The Closure Order clearly specified that the Deputy Commissioner/District Magistrate, Jammu had to immediately get the HCF closed down with the direction to Director, Health Services, Jammu for immediate cancellation of registration of the Nursing Home. Director, Health Services in a order no. DHS-J/NHCE/Legal/4088-90 dated 07/07/2018 had rejected the registration of New Navyug Nursing Home (Copy enclosed).

The HCF is still operating illegally and the Closure Order has not been implemented.

It is hereby again requested to do the needful, as the said HCF is operating illegally without Authorization and Consent of J&K Pollution Control Committee.

Encl: As above.

(Sat Paul) IFS

Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/c Website for n/a.



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbjmu@gmail.com, Tel/fax 0191-2476926

Proprietor
CLDD Pvt. Ltd.,
Near JK Medicity, Narwal Bye Pass,
Channi Himmat, Jammu.

No: PCC/RDJ/PSO/BMW/22/842-45

Dated: 18/06/2022

LEGAL NOTICE

Whereas, it is the duty of every occupier to operate health care facility after obtaining valid Authorization and Consent under rules from J&K PCC as well as to take steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment.

Whereas, you have failed to seek Consent under Water (Prevention and Control of Pollution) Act, 1974 since Feb, 2022 as well as Authorization (Renewal) under Bio-medical Waste Management Rules, 2016 since Jan, 2022.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that:

“whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.”

Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas, operation of the HCF with such status is an offence entailing legal action against the proprietor for the reasons mentioned below.

- Operation of the HCF without valid Consent from J&K PCC.
- Operation of the HCF without valid Authorization from J&K PCC.
- Operation of the HCF without establishing website for up-dation of monthly BMW details as well as Annual Report.

This notice is therefore, issued and served upon you to show cause within 15 days from its issuance as to why legal action be not taken against you for the violation of various environmental laws.

o/c

(Sat Paul) IFS

Regional Director Jammu

Copy to the:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (South) for information and necessary action.
4. I/c Website for n/a.



J&K POLLUTION CONTROL BOARD
Jammu/Kashmir (www.jkspcb.nic.in)

CONSENT ORDER

Consent No.:- PCB/digital/21041770087 of 2021

Date:- 11/02/2021

Consent to Establish / Operate (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Dr. Adnan Rafiq

M/s C L D D Pvt. Ltd. (Center for Liver and Digestive Diseases)
Near JK Medicity Hospital Narwal Bypass Channi Himmat
Jammu Sorth, Jammu
(vide registration No. nil date: 09/08/2020)

for a period upto **February 2022** for **Orange** category of HCE as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

1. The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
2. The consent granted is valid for the Operation of HCE for indoor patients with capital investment of Rs. 85 lacs.

S No.	Facility	Maximum capacity
1	HCE (Hospital) Bed capacity	09 (Nos.)

3. Compliance under Water Act:

- a. **Sewage Effluent** : The HCE holder to maintain waste water treatment facility and Soakage pit in efficient manner so as to achieve the quality of treated sewage to **STATE POLLUTION** standards before disposal :

Standards of discharge for sewage disposal:

Parameters	Conc. in mg/l except for pH
pH	6.5 to 8.5
Suspended Solids	100
BOD 3 days 27 ^o C	30



b. Water consumption & disposal

- i. The daily quantity of sewage effluent from the HCE shall not exceed from 0.1 KLD.
 - ii. The daily quantity of water consumption shall not exceed 2 KLD.
 - iii. Waste water generated from the HCE shall be disposed through neutralization tank .
- c. The HCE holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

Parameters	Conc. in mg/l except pH
pH	6 - 9
BOD (3 DAYS 27 ^o c)	30
Total Suspended Solid	100

The industry can apply for Renewal/Expansion of Consent on the Site www.jkocmms.nic.in directly

4



J&K POLLUTION CONTROL BOARD
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu

Sr.No. PCB/RDJ/BMW/21/04-06

Date 29/01/2021

Form -III
(See rule 10)

AUTHORIZATION

AUTHORIZATION (Fresh) FOR OPERATING A FACILITY FOR GENERATION, COLLECTION, RECEPTION, TREATMENT, STORAGE AND DISPOSAL OF BIO - MEDICAL WASTE

To,
Dr. Adnan Rafiq
C L D D Pvt. Ltd. (Center for Liver and Digestive Diseases)
Near JK Medicity Hospital, Narwal Bye Pass,
Channi Himmat, Jammu.



The Board has scrutinized the information furnished by you and the proposal for management & handling of Bio-Medical Waste generated at your location mentioned below. After a careful consideration, it has been decided to grant authorization (**Fresh**) under Bio-Medical Waste Management Rules, 2016 (herein after to be called as BMW Rules) for a period and premises mentioned in this authorization

1. File No. of authorization and date of issue 29/01/2021 dt. 29/01/2021
2. C L D D Pvt. Ltd. (Center for Liver and Digestive Diseases) occupier or operator of the facility located at Near JK Medicity Hospital, Narwal Bye Pass, Channi Himmat, Jammu is hereby granted an authorization for:

Activity
Generation, Segregation
Collection
Storage
Packaging
Pre-Treatment
Disposal

3. C L D D Pvt. Ltd. (Center for Liver and Digestive Diseases) is hereby authorized for handling of biomedical waste as per the capacity given below;
 - I. Number of beds in HCF: 09
 - II. Mode of disposal of Bio-medical Waste: CBMWTF, Samba
 - III. Quantity of Bio-medical Waste handled, treated or disposed per month: 1.62 kg
 - IV. Validity of Authorization fees is up to January, 2022.

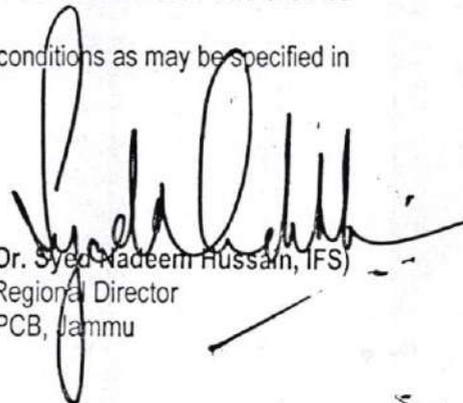
Type of Waste Category

Proposed Quantity permitted for Handling / month

Yellow	0.6 kg
Red	0.6 kg
Blue	0.18 kg
White (Translucent)	0.24 kg

4. This authorization shall be in force for a period up to **January, 2022** from the date of issue and shall be renewed subject to fulfillment of conditions specified in the authorization.
5. This authorization is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986.


Principal Scientific Officer
PCB, Jammu.


Dr. Syed Nadeem Hussain, IFS
Regional Director
PCB, Jammu

Terms and Conditions of Authorization

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewals shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility.

Additional Terms and Conditions of Authorization

6. Treatment & Disposal of Bio-Medical Waste ((herein after to be called as BMW).
 - 1) Waste shall be treated & disposed off in accordance with specified Schedule- I of the rules and in compliance with the standards prescribed in Schedule- II.
 - 2) The applicant where required, shall set up requisite Bio-Medical Waste pre- treatment facilities like autoclave / microwave system, shredder & Sewage / Effluent treatment plant for treatment of waste and ensure treatment of waste at a Common Bio- Medical Waste Treatment Facility ((herein after to be called as CBMWTF).
 - 3) The chemical liquid waste as defined in Schedule- I, after resource recovery (wherever required) shall be pre-treated before mixing with other wastewater. The combined discharge shall conform to the discharge norms given in Schedule-III.
 - 4) Standards for incinerator / plasma pyrolysis or gasification / autoclaving / microwaving / deep burial / chemical disinfection etc., shall be as specified in Schedule-II of the BMW Rules, 2016.
7. Effluent Standards:
The effluent generated or treated from the premises of occupier or operator of a common bio-medical waste treatment and disposal facility, before discharge into the sewer, should conform to the following limits:

<u>Parameters</u>	<u>Maximum Permissible Limit</u>
pH	6.5 to 9.0
Suspended Solids	100 mg/l.
Oil & Grease	10 mg/l
BOD	30 mg/l
COD	250 mg/l
Bio-assay test	90% survival of fish after 96 hours in 100% effluent

Sludge from Effluent Treatment Plant shall be given to common bio-medical waste treatment facility for incineration or to hazardous treatment, storage and disposal facility for disposal.
8. Segregation & Storage of Bio-Medical Wastes:
 - 1) BMW treated/untreated shall not be mixed with other wastes and shall not be disposed off with Municipal Solid Waste.
 - 2) BMW shall be segregated into containers/bags at the point of generation in accordance with the specified Schedule-I, prior to its storage, transportation, treatment and disposal. The containers/bags shall be labeled as specified in Schedule-IV.
 - 3) Provision within the premises shall be made for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified above, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the BMW from such place or premises shall be directly transported in the manner as prescribed in these rules to the CBMWTF or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I;
 - 4) At the storage site "Bio-Medical Waste Storage Site" & "Danger" signboards shall be prominently displayed.
 - 5) The applicant shall take all steps to ensure that such BMW is handled without any adverse effect to human health and the environment.

6) The containers for storing segregated wastes shall be clearly identifiable. Colour coding of waste categories with multiple treatment options as defined in Schedule I (Part-1), shall be selected depending on treatment option chosen.

7) No untreated BMW shall be kept stored beyond a period of 48 hours provided that if for any reason it becomes necessary to store the waste beyond such period, the authorised person must take permission of the prescribed authority and take measures to ensure that the waste does not adversely affect human health and the environment and in this regard shall designate a cold storage space.

9. Transportation of Bio-Medical Waste:

- 1) If a container is transported from the premises where BMW is generated to any waste treatment facility outside the premises, the container shall, apart from the label prescribed in Schedule IV (Part - A) of the rules, also carry information prescribed in Schedule IV of the rules.
- 2) Untreated BMW shall be transported only in such vehicles as may be authorised for the purpose by the competent authority. The transport vehicles shall be prominently labeled as per symbols shown in Schedule IV (Part - B) of the rules.

10. General Conditions:

- 1) Provide training to all its health care workers and others, involved in handling of BMW at the time of induction and there after at least once in every year and the details of training programmes conducted, number of personnel trained and number of personnel not undergone any training, shall be provided in the Annual Report.
- 2) Immunize all the health care workers and others, involved in handling of BMW for protection against diseases including hepatitis B and tetanus in the manner as prescribed in the National Immunisation Policy or the guidelines of the Ministry of Health and Family Welfare, issued from time to time.
- 3) Ensure occupational safety of all health care workers and others involved in handling of BMW by providing appropriate and adequate Personnel Protective Equipments (PPE).
- 4) Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of BMW and maintain the record for the same.
- 5) Maintain an update on day to day basis the BMW register and display the monthly record on its website according to the BMW generated in terms of category and color coding, as specified in Schedule I.
- 6) Establish a system to review and monitor the activities related to BMW, either through an existing committee or by forming a new committee and the committee shall meet once in every six months and the record of the minutes of the meeting of this committee shall be submitted along with the annual report to the prescribed authority and the health care facilities having less than thirty beds shall designate a qualified person to review and monitor activities relating to BMW within that facility and submit the annual report.
- 7) When any accident occurs at any institution or facility or any other site where BMW is handled or during transportation of such waste, the authorised person shall report the accident in Form I of the rules to the Board forthwith.
- 8) Every applicant shall maintain records related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules and any guidelines issued.
- 9) All records shall be subject to inspection and verification by the Board at any time.
- 10) Every applicant shall submit an annual report in Form – IV on or before 30th June every year for the period from January to December, which shall include information about the categories & quantities, of BMW handled during the preceding year.

11. The applicant shall be further required to obtain the following from the Board: (which ever is applicable)

- 1) Consent under the Water (Prevention and Control of Pollution) Act, 1974.
- 2) Consent under the Air (Prevention and Control of Pollution) Act, 1981.
- 3) The Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
- 4) The Solid Waste Management Rules, 2016.

- 5) The Plastic Waste Management Rules, 2016.
- 6) To return used batteries to authorized dealers, as per the Batteries (Management & Handling) Rules, 2001 and amendments thereof.
- 7) The authorization granted shall lapse at any time, if the facility does not demonstrate the parameters, as required under rules or any condition of this authorisation order is not complied with.
- 8) To make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I
- 9) To phase out use of chlorinated plastic bags (excluding blood bags) and gloves immediately.
- 10) To ensure pre-treatment and neutralization of chemical liquid waste generated during disinfecting activities and floor washing, prior to mixing with other effluent generated from the HCF.
- 11) Not to dispose off treated bio- medical waste with municipal solid waste.
- 12) To establish a Bar-Code System for bags or containers containing bio-medical waste to be sent out of the premises or place for any purpose within three months.
- 13) To submit DHS registration within three months '
- 14) To make available the annual report on its website before June 30, 2021 as well to display the monthly record of BMW on its website.
- 15) The Proprietor should apply 45 days in advance for renewal of authorization before the expiry of same.

SPECIFIC CONDITION:

- Health Care Facilities with less than ten beds shall have to comply with the output discharge standard for liquid waste immediately.

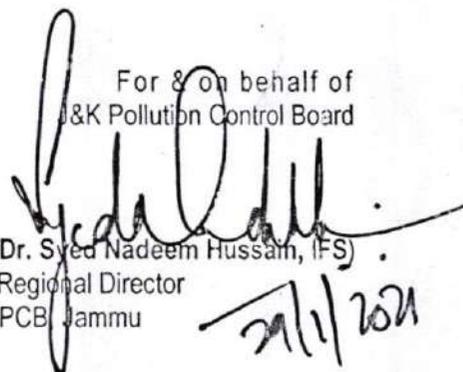
"This Authorization is issued purely from environmental angle and the Board shall not be responsible for any claim, ownership, proprietorship etc. of the facility".

Penalty Provisions:

If the applicant fails to comply with the terms and conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 15 of the Environment (Protection) Act 1986 and other penal provisions of the Act and shall on conviction be liable for punishment and imprisonment as provided in the said Act.


Principal Scientific Officer
PCB, Jammu.



For & on behalf of
J&K Pollution Control Board

Dr. Syed Nadeem Hussain, (FS)
Regional Director
PCB, Jammu
21/1/2021

Copy for information and necessary action to:-

1. Member Secretary, J&K PCB Jammu/Srinagar for information & necessary action.
2. Divisional Officer PCB Jammu (South) for information and necessary action.
3. I/c Website for n/a.

Annexure - 'D'



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU
Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbimu@gmail.com, Tel/fax 0191-2476926

Proprietor
Suri Nursing Home,
Canal Road, Jammu.

No: PCC/RDJ/PSO/BMW/22/ 1128-31

Dated: 18/07/2022

Ref: PCC/RDJ/PSO/BMW/22/826-29 dated 18/06/22

LEGAL NOTICE-2

Whereas, your Health Care Facility (HCF) was inspected on 01/07/2022 by a team constituted by J&K Pollution Control Committee in compliance to the Hon'ble National Green Tribunal order dated 17/05/2022 in O.A. 344/2022, with representative of District Administration and Health Department.

Whereas during inspection on 01/07/2022, it was observed that you have failed to comply to the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules (BMW), 2016, for the reasons mentioned below:

- Operation of the HCF without Consent from J&K PCC, till date.
- Operation of the HCF without valid Authorization from J&K PCC, since March, 2022.

Whereas during inspection, the HCF was not properly segregating waste in designated colour-coded bins with proper liners black bins were also being used for BMW), maintaining lifting site, designating a person for BMW management, maintain any record of training/immunization of staff. The HCF has not established website for updation of monthly BMW details as well as Annual Report, 2021.

Whereas, a show cause notice dt. 18/06/2022 was issued to you for the violation of various environmental laws and you have failed to respond to it also and are operating the Health Care Facility in blatant violation of above mentioned rules.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that: "whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly."

Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas this notice is therefore, issued and served upon you to show cause within 15 days as to why action should not be initiated against you under the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules, 2016, that includes closure of the facility and imposition of Environmental Compensation, as approved by the Hon'ble National Green Tribunal in O.A. 710-13/2017.

(Sat Paul) IFS
Regional Director Jammu

Copy to:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/e Website for n/a.



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbimu@gmail.com, Tel/fax 0191-2476926

Proprietor
Medicare Nursing Home,
39 B/C Gandhi Nagar, Jammu.

No: PCC/RDJ/PSO/BMW/22/1124-27

Dated: 06/07/2022

Ref: PCC/RDJ/PSO/BMW/22/838-41 dated 18/06/22

LEGAL NOTICE-2

Whereas, your Health Care Facility (HCF) was inspected on 02/07/2022 by a team constituted by J&K Pollution Control Committee in compliance to the Hon'ble National Green Tribunal order dated 17/05/2022 in O.A. 344/2022, with representative of District Administration and Health Department.

Whereas during inspection on 02/07/2022, it was observed that you have failed to comply to the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules (BMW), 2016, for the reasons mentioned below:

- Operation of the HCF without Consent from J&K PCC, till date.
- Operation of the HCF without valid Authorization from J&K PCC, since **February, 2021**.
- Operation of the HCF without Effluent Treatment Plant(ETP)/ Sewage Treatment Plant (STP), as the bed capacity is 10.
- In addition to the above, the Proprietor has illegally sub-letted a part of the nursing home to M/s **Nephrocare Health Services Private Limited, a Dialysis Centre with 08 beds (Proprietor-Sh. Vikram Vuppala)**.

Whereas during inspection, the HCF was not properly segregating waste in designated colour-coded bins, maintaining log book for BMW, designating a person for BMW management, maintaining record of training/immunization of staff. The HCF has not established website for up-dation of monthly BMW details as well as Annual Report, 2021.

Whereas, a show cause notice dt. 18/06/2022 was issued to you for the violation of various environmental laws and you have failed to respond to it also and are operating the Health Care Facility in blatant violation of above mentioned rules.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that: "whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly."

Further **Section 15 of the Environment (Protection) Act, 1986** mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas this notice is therefore, issued and served upon you to show cause within 15 days as to why action should not be initiated against you under the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules, 2016, including sub-letting of the Nursing Home to a dialysis centre, that includes closure of the facility and imposition of Environmental Compensation, as approved by the Hon'ble National Green Tribunal in O.A. 710-13/2017.

(Sat Paul) IFS
Regional Director Jammu

Copy to:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/c Website for n/a.



Union Territory of Jammu & Kashmir
J&K POLLUTION CONTROL COMMITTEE
OFFICE OF THE REGIONAL DIRECTOR - JAMMU

Parivesh Bhawan, Forest Complex, Gladni, Transport Nagar, Narwal, Jammu
Email: regionaldirectorjkspcbmu@gmail.com, Tel/fax 0191-2476926

Proprietor
Swastik Nursing Home,
Janipur, Jammu.

No: PCC/RDJ/PSO/BMW/22/ 3120-23

Dated: 06/07/2022

Ref: PCC/RDJ/PSO/BMW/22/846-49 dated 18/06/22

LEGAL NOTICE-2

Whereas, your Health Care Facility (HCF) was inspected on 05/07/2022 by a team constituted by J&K Pollution Control Committee in compliance to the Hon'ble National Green Tribunal order dated 17/05/2022 in O.A. 344/2022, with representative of District Administration and Health Department.

Whereas during inspection on 05/07/2022, it was observed that you have failed to comply to the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules (BMW), 2016, for the reasons mentioned below:

- Operation of the HCF without Consent from J&K PCC, till date.
- Operation of the HCF without valid Authorization from J&K PCC, since **November, 2018**.
- Operation of the HCF without Effluent Treatment Plant(ETP)/ Sewage Treatment Plant (STP), as the bed capacity is 10.

Whereas during inspection, the HCF was not properly segregating waste in designated colour-coded bins (as green and black bins were also being used for BMW), maintaining log book for BMW, designating a person for BMW management, maintaining any record of training/immunization of staff. The HCF has not established website for up-dation of monthly BMW details as well as Annual Report, 2021 and has not implemented bar code.

Whereas, a show cause notice dt. 18/06/2022 was issued to you for the violation of various environmental laws and you have failed to respond to it also and are operating the Health Care Facility in blatant violation of above mentioned rules.

Whereas, it is pertinent to mention here that under OFFENCES BY COMPANY, section 47 of the Water (Prevention and Control of Pollution) Act, 1974 and section 16 of the Environment (Protection) Act, 1986 respectively, it is mentioned that: "whereas an offence under this ACT has been committed by a Company, the Manager/In-charge of the Company shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly."

Further Section 15 of the Environment (Protection) Act, 1986 mentions that whoever fails to comply with or contravenes any of the provisions of this Act, or the directions issued there under, shall, in respect of each such failure or contravention, be punishable as per the provisions of this act.

Whereas this notice is therefore, issued and served upon you to show cause within 15 days as to why action should not be initiated against you under the Water (Prevention and Control of Pollution) Act, 1974 and Bio-medical Waste Management Rules, 2016, that includes closure of the facility and imposition of Environmental Compensation, as approved by the Hon'ble National Green Tribunal in O.A. 710-13/2017.

(Sat Paul) IFS
Regional Director Jammu

Copy to:

1. The Member Secretary, J&K Pollution Control Committee, Jammu for information and necessary action.
2. Director Health Services, Jammu for information and necessary action.
3. Divisional Officer, PCC Jammu (North) for information and necessary action.
4. I/e Website for n/a.

Introduction:

Hon'ble National Green Tribunal (NGT) in the matter in O.A. 344 of 2022 vide order dated May, 17, 2022 directed that "A Joint Committee of representatives of Health Department, Union Territory of Jammu and Kashmir, J&K PCB and Deputy Commissioner, Jammu, to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law by following due process", be constituted. "The J&K PCB will be the Nodal agency for coordination and compliance. Factual and action taken report may be furnished within two months."

In compliance to the afore-said Order, the following nursing homes were visited by the co-opted inspection team comprising officials from J & K Pollution Control Committee, Jammu, J&K Health and Medical Education Department, Directorate of Health Services, Jammu and Deputy Commissioner, Jammu representative, for verification of compliance of Bio-medical Waste Management Rules, 2016. The officials who visited the afore-said facility for the said purpose, are as follows:

1. Smt. Neelu Sharma, Principal Scientific Officer, J&K PCC, Regional Office, Jammu
2. Sh. Satish Sharma, Additional Deputy Commissioner, Jammu
3. Sh. Anil Sharma, Divisional Officer, J&K PCC, Jammu North
4. Dr. Meenakshi Manhas, Nodal Officer, BMW, Health Services, District-Jammu
5. Sh. Arshad Malik, Divisional Officer, J&K PCC, Jammu South

List of Nursing Homes inspected :-

- 1) Goel Hospital and Medical Research Center, Canal Road, Jammu.
- 2) Suri Nursing Home, Canal Road, Jammu.
- 3) Bee Enn General Hospital, Talab Tillo, Jammu.
- 4) Life Scan Nursing Home, Sanjay Nagar, Jammu
- 5) Medicare Nursing Home, 39 B/C Gandhi Nagar, Jammu
- 6) Baba Nanak Medicity Multispecialty Hospital, Gadigarh, Jammu
- 7) Maxx Lyfe Hospital, Opposite Wave Mall, Jammu
- 8) New Navyug Nursing Home, Rehari Chungi, Jammu
- 9) Swastik Nursing Home, Janipur, Jammu.
- 10) Shubh Tilak Multispecialty Hospital, Akhnoor, Jammu.

Inspection reports along with photographs taken during the visits are annexed at Annexure 'E'

Meenakshi
Neelu Sharma
09/7/22

Goel Hospital and Medical Research Center, Old University Lane, Canal Road, Jammu.

Proprietor : Dr. Gautam Goel

Contact No. 9419137494

Bed capacity: 08

Date of inspection : 01-07-2022



Status of Consent under Air and Water Act :	Applied on 28-06-2022
Authorization Status under BMW Rules, 2016:	Under Process
DHS / CMO Registration :	Valid up to 30-11-2022
MoU with CBMWTF :	Valid up to 30-09-2022
Bar Code Implementation :	Yes
Website for updation of BMW :	Yes
STP Capacity :	5 KLD

Observations :

The HCF was not properly segregating waste in designated colour coded bins. Log book for BMW was maintained. Designating a person for BMW management, maintaining records of training/immunization of staff was not done. STP was found non-functional. Lifting site of BMW was designated, but not maintained. BMW was not found mixed with MSW. Notice dt. 27-06-2022 has been issued for compliances.

Meenakshi

Neel Shama
09/7/22.

Suri Nursing Home, Canal Road, Jammu.

Proprietor : Dr. S.P. Suri

Contact No. 9419187717

Bed capacity: 04

Date of inspection : 01-07-2022



Status of Consent under Air and Water Act :	Applied on 19-05-2022
Authorization Status under BMWM Rules, 2016:	Previous Authorization valid up to March 2022
DHS / CMO Registration :	Valid up to 30-11-2022
MoU with CBMWTF :	Valid up to 30-06-2022
Bar Code Implementation :	Yes
Website for updation of BMW :	No
STP Capacity :	less than 10 beds

Observations :

The HCF was not properly segregating waste in designated colour coded bins. Log book for BMW was maintained. Designating a person for BMW management, maintaining records of training/immunization of staff has not been done. Lifting site of BMW and treatment of liquid waste not maintained. Notice dt. 18-06-2022 has been issued.

Meenakshi

Beetu Sharma
09/7/22.

**BEE ENN General Hospital,
Talab Tillo, Jammu.**

Proprietor : Sh. Kunil Kumar Bhalla

Contact No. 9070225707

Bed capacity: 50

Date of inspection : 01-07-2022



Status of Consent under Air and Water Act :	Valid up to September 2025
Authorization Status under BMWM Rules, 2016:	Applied for Authorization/ Renewal. Under Process
DHS / CMO Registration :	Valid up to 30-11-2022
MoU with CBMWTF :	Valid up to 30-06-2025
Bar Code Implementation :	Yes
Website for updation of BMW :	Yes
STP Capacity :	10 KLD

Observations :

Management and Handling of BMW was satisfactory. BMW was not found mixed with MSW. Liquid waste generated from the BMW lifting site to be connected to STP and necessary instructions have been issued on spot.

A handwritten signature in blue ink, appearing to be "Sh. Kunil Kumar Bhalla".

A handwritten signature in blue ink, appearing to be "M. Anandhi".

A handwritten signature in blue ink, appearing to be "Sh. Kunil Kumar Bhalla".

Keetu Sharma
09/7/22.

Life Scan Nursing Home, Sanjay Nagar, Jammu.

Proprietor : Ms. Satinder Kour

Contact No. 94191-83573

Bed capacity: Increased from 5 to 10
without seeking mandatory consent.

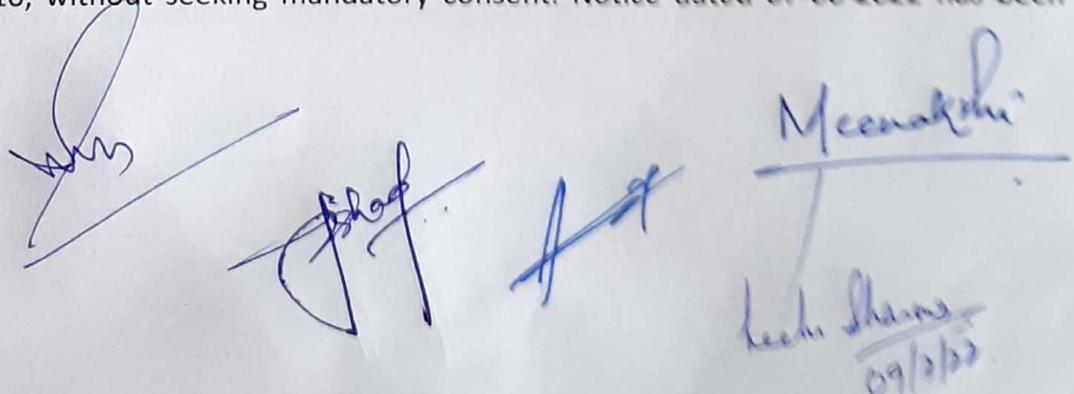
Date of inspection : 02-07-2022



Status of Consent under Air and Water Act :	Valid up to July 2022 for 5 beds.
Authorization Status under BMWM Rules, 2016:	Valid up to September 2022
DHS / CMO Registration :	Valid up to 31-12-2022
MoU with CBMWTF :	Valid up to 31-05-2022
Bar Code Implementation :	Yes
Website for updation of BMW :	Yes
STP Capacity :	5 KLD

Observations :

The HCF was not properly segregating waste in designated colour coded bins. Log book for BMW and STP was not maintained and digital flow meter was not installed. Designating a person for BMW management, maintaining records of training/immunization of staff has not been done. The HCF has increased the no. of beds from 5 to 10, without seeking mandatory consent. Notice dated 07-06-2022 has been issued.


Meenakshi
Leela Sharma
09/07/22

**Medicare Nursing Home,
Gandhi Nagar, Jammu**

Proprietor : Dr. Navindu Raizada

Contact No. 94191-96600

Bed capacity: 10

Date of inspection : 02-07-2022



Status of Consent under Air and Water Act :	Applied
Authorization Status under BMWM Rules, 2016:	Not applied for Renewal.
DHS / CMO Registration :	valid up to 31-03-2023
MoU with CBMWTF :	Valid up to 27-06-2025
Bar Code Implementation :	Yes
Website for updation of BMW :	Not Provided
STP Capacity :	Not installed

Observations :

The HCF was not properly segregating waste in designated colour coded bins. Log book for BMW was not maintained. Designating a person for BMW management, maintaining records of training/immunization of staff has not been done. Lifting site of BMW not maintained.

In addition to the above, the proprietor has illegally sublet a part of the nursing home to M/s Nephro Care Health Services Ltd, a dialysis center, with 08 beds (prop Sh. Vikram Vuppala). STP/ETP not installed. Notice dated 18-06-2022 has been issued.

keelu sharma
09/7/22

**Baba Nanak Medicity
Multispeciality Hospital, Gadi
Garh, Jammu.**

Proprietor : Dr. Anil Kumar Dutta

Contact No. 94196-14466

Bed capacity: 20

Date of inspection : 02-07-2022



Status of Consent under Air and Water Act :	Valid up to March 2023
Authorization Status under BMWM Rules, 2016:	Valid up to September 2027
DHS / CMO Registration :	Valid up to 28-02-2023
MoU with CBMWTF :	Valid up to 31-10-2022
Bar Code Implementation :	Yes
Website for updation of BMW :	Yes, but not maintained
STP Capacity :	10 KLD

Observations :

The HCF was not properly segregating waste in designated colour coded bins. Log book for BMW/STP was not maintained. Designating a person for BMW management, maintaining records of training/immunization of staff has not been done. Lifting site for BMW was not maintained. HCF has not uploaded monthly BMW details as well as Annual reports 2021 on its website. Notice issued dated 07-06-2022.

Meenakshi

Leela Sharma
09/07/22

MAXX Lyfe Hospital, Opposite Wave Mall, Jammu.

Proprietor : Sh. M.K. Choudhary

Contact No. 94191-86541

Bed capacity: 20

Date of inspection : 02-07-2022



Status of Consent under Air and Water Act :	Valid up to November 2025
Authorization Status under BMW Rules, 2016:	Valid up to February 2022. Applied for Renewal
DHS / CMO Registration :	valid up to 31-03-2022
MoU with CBMWTF :	Valid up to 30-06-2025
Bar Code Implementation :	Yes
Website for updation of BMW :	Yes
STP Capacity :	10 KLD

Observations :

The HCF was not properly segregating waste in designated colour coded bins. STP has been installed. Log book for BMW/STP was not maintained. Designating a person for BMW management, maintaining records of training/immunization of staff has not been done. Lifting site for BMW was not maintained. Notice issued dated 07-06-2022.

Leela Sharma
09/7/22.

**New Navyug Nursing Home, Rehari
Chungi, Jammu.**

Proprietor : Dr. J.L. Raina

Contact No. 0191-2546239

Bed capacity: 05

Date of inspection : 05-07-2022



Status of Consent under Air and Water Act :	Not applied
Authorization Status under BMW Rules, 2016:	Previous Authorization valid up to September 2015, Not applied for renewal till date.
DHS / CMO Registration :	Does not have valid registration
MoU with CBMWTF :	Valid up to 14-10-2022
Bar Code Implementation :	Yes
Website for updation of BMW :	Yes
STP Capacity :	less than 10 beds

Observations :

Closure order issued vide order No. 46 of 2016 dated 03-12-2016 and the District Administration has again been requested to implement closure order.

Beetu Sharma
05/07/22

**Swastik Nursing Home, Janipur,
Jammu.**

Proprietor : Sh. Rajinder Kumar Sharma

Contact No. 9419139615

Bed capacity: 10

Date of inspection : 05-07-2022



Status of Consent under Air and Water Act :	Applied on 27-06-2022
Authorization Status under BMWM Rules, 2016:	Not Valid, Applied for renewal on 27-06-2022, specifying
DHS / CMO Registration	: Valid up to 28-02-2023
MoU with CBMWTF	: Valid up to 27-06-2025
Bar Code Implementation	: Not Implemented
Website for updation of BMW	: Not provided
STP Capacity	: Not installed

Observations :

The HCF was not properly segregating waste in designated colour coded bins. Log book for BMW was not maintained. Designating a person for BMW management, maintaining records of training/immunization of staff has not been done. Lifting site of BMW not maintained. STP not installed. Notice dated 18-06-2022 has been issued.

[Handwritten signatures and dates]

Meenakshi
Leela Sharma
09/7/22

Shubh Tilak Multi Speciality Hospital, Akhnoor.

Proprietor : Ms. Manju Malhotra

Contact No. 7051171717

Bed capacity: 10

Date of inspection : 05-07-2022



Status of Consent under Air and Water Act :	Under Process
Authorization Status under BMW Rules, 2016:	Valid up to December 2022
DHS / CMO Registration :	Valid up to 28-02-2023
MoU with CBMWTF :	Valid up to 09-11-2024
Bar Code Implementation :	Yes
Website for updation of BMW :	Yes
STP Capacity :	5 KLD

Observations :

Management and Handling of BMW was satisfactory. However, segregation needs improvement. Lifting site was maintained. STP found operational and maintained.

Manakshi

Neelam Sharma
09/7/22